

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Wednesday, January 31, 2024/Magha 11, 1945 (Saka)

No. 266

12.57 P.M.

1. National Anthem

The National Anthem was played.

12.58 P.M.

2*. Observation by the Speaker

The Speaker made an observation regarding proposal of usage of Lok Sabha Chamber as venue of the President's Address relaxing Rule 384 to enable all the members of both the Houses to attend the President's Address without facing any difficulty.

12.58 P.M.

3. President's Address – Laid on the Table

Secretary General laid on the Table a copy of the President's Address (Hindi and English versions) to both the Houses of Parliament assembled together on 31st January, 2024.

*Original in Hindi. For details, please see the debates of the day.

12.59 P.M.

4. Obituary References

The Speaker made references to the passing away of Shri Bhadreshwar Tanti, Member of the Eighth Lok Sabha; and Shri Sonawane Pratap Narayanrao, Member of the Fifteenth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

5. Report of Committee of Privileges

Shri Sunil Kumar Singh laid on the Table the Seventh Report (Hindi and English versions) of the Committee of Privileges.

1.01 P.M.

(Lok Sabha adjourned till 11.00 A.M., Thursday, the 1st February, 2024.)

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, February 1, 2024/Magha 12, 1945 (Saka)

No. 267

11.00 A.M.

1. *Announcement by the Speaker

The Speaker made an announcement regarding availability and distribution of Budget documents.

11.01 A.M.

2. The Interim Union Budget – 2024-2025

Shrimati Nirmala Sitharaman presented a statement of the estimated receipts and expenditure of the Government of India for the year 2024-25.

11.58 A.M.

3. Statements laid on the Table under the Fiscal Responsibility and Budget Management (FRBM) Act, 2003

The Minister of Finance and Minister of Corporate Affairs (Shrimati Nirmala Sitharaman) laid on the Table the following Statements under section 3(1) of the Fiscal Responsibility and Budget Management (FRBM) Act, 2003:-

- (1) Medium-term Fiscal Policy cum Fiscal Policy Strategy Statement; and
- (2) Macro-economic Framework Statement.

*Original in Hindi. For details, please see the debate of the day.

4. Government Bill-Introduced

The Finance Bill, 2024

11.59 A.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 2nd February, 2024)

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Friday, February 2, 2024/Magha 13, 1945 (Saka)

No. 268

11.00 A.M.

1. Starred Questions

Starred Question Nos. 1 to 7 were orally answered. Replies to Starred Question Nos. 8–20 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1–230 were laid on the Table.

12.05 P.M.

3. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Law and Justice; Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 32 of the India International Arbitration Centre Act, 2019:-
 - (i) The India International Arbitration Centre (Terms and Conditions and the Salary and allowances payable to Chairperson and Full-time Members) Second Amendment Rules, 2023 published in Notification No. G.S.R.560(E) in Gazette of India dated 27th July, 2023.

- (ii) The India International Arbitration Centre (Composition and Functions of the Committees) Rules, 2023 published in Notification No. G.S.R.717(E) in Gazette of India dated 4th October, 2023.
 - (iii) The India International Arbitration Centre (Conduct of Arbitration) Regulations, 2023 published in Notification No. F.No. A-60011/96/2023-Administration(AR)-IIAC in Gazette of India dated 1st September, 2023.
 - (iv) The India International Arbitration Centre (Manner of Appointment and Powers and Functions of the Chief Executive Officer) Regulations, 2023 published in Notification No. F.No. A-60011/117/2023-Administration(AR)-IIAC in Gazette of India dated 5th October, 2023.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Judicial Academy, Bhopal, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of Review (Hindi and English versions) by the Government of the working of the National Judicial Academy, Bhopal, for the year 2021-2022.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Accounts (Hindi and English versions) of the State Legal Services Authority Union Territory Chandigarh, Chandigarh, for the year 2022-2023, together with Audit Report thereon.
- (ii) Statement regarding Review (Hindi and English versions) by the Government on the Audited Accounts of the State Legal Services Authority Union Territory Chandigarh, Chandigarh, for

the year 2022-2023.

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Legal Services Authority, New Delhi, for the year 2022-2023, alongwith Audited Accounts
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Legal Services Authority, New Delhi, for the year 2022-2023.

The Minister of State in the Ministry of Ports, Shipping and Waterways; and Minister of State in the Ministry of Tourism (Shri Shripad Yesso Naik) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Shipping Corporation of India Limited, Mumbai, for the year 2022-2023.
- (ii) Annual Report of the Shipping Corporation of India Limited, Mumbai, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Shipping Corporation of India Land and Assets Limited, Mumbai, for the year 2022-2023.
- (ii) Annual Report of the Shipping Corporation of India Land and Assets Limited, Mumbai, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Paradip Port Authority, Paradip, for the year 2022-2023.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Paradip Port Authority, Paradip, for the year 2022-2023.
 - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Paradip Port Authority, Paradip, for the year 2022-2023, together with Audit Report thereon.
 - (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Paradip Port Authority, Paradip, for the year 2022-2023.
- (3)
- (i) A copy of the Annual Administration Report (Hindi and English versions) of the Chennai Port Authority, Chennai, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chennai Port Authority, Chennai, for the year 2022-2023.
- (4)
- (i) A copy of the Annual Accounts (Hindi and English versions) of the Tariff Authority for Major Ports, Mumbai, for the year 2022-2023, together with Audit Report thereon.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the Annual Accounts of the Tariff Authority for Major Ports, Mumbai, for the year 2022-2023.

The Minister of State in the Ministry of Defence; and Minister of State in the Ministry of Tourism (Shri Ajay Bhatt) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Yantra India Limited, Nagpur, for the year 2022-2023.
 - (ii) Annual Report of the Yantra India Limited, Nagpur, for the year

2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government of the working of the India Optel Limited, Dehradun, for the year 2022-2023.
- (ii) Annual Report of the India Optel Limited, Dehradun, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Munitions India Limited, Pune, for the year 2022-2023.
- (ii) Annual Report of the Munitions India Limited, Pune, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Land Warfare Studies, New Delhi, for the years 2020-2021 to 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Land Warfare Studies, New Delhi, for the years 2020-2021 to 2022-2023.
- (3) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at Item No. (2) above.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Education (Dr. Rajkumar Ranjan Singh) laid on the Table:-

- (1) A copy of the Indian Council of World Affairs, Recruitment (Amendment) Regulations, 2023 (Hindi and English versions) published in Notification No. F.No. ICWA/Admn/551/10/2023 in Gazette of India dated 7th November, 2023, under Section 27 of the Indian Council of World Affairs Act, 2001.

- (2)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Nalanda University, Nalanda, for the year 2022-2023.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Nalanda University, Nalanda, for the year 2022-2023, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nalanda University, Nalanda, for the year 2022-2023.
- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of World Affairs, New Delhi, for the year 2022-2023.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of World Affairs, New Delhi, for the year 2022-2023, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of World Affairs, New Delhi, for the year 2022-2023.

The Minister of State in the Ministry of Women and Child Development; and Minister of State in the Ministry of AYUSH (Dr. Munjapara Mahendrabhai) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 56 of the National Commission for Homoeopathy Act, 2020:-
 - (i) The National Commission for Homoeopathy (General) Regulations, 2023 published in Notification No. F.No.1-93/2023-NCH in Gazette of India dated 4th December, 2023.

- (ii) The National Commission for Homoeopathy (Medical Research in Homoeopathy) Regulations, 2023 published in Notification No. F.No.3-36/2021/NCH/HEB/R.C. in Gazette of India dated 4th December, 2023.
 - (iii) The National Commission for Homoeopathy (National Examinations in Homoeopathy) Regulations, 2023 published in Notification No. F.No.3-104/2023/NCH/HEB/Exam Regulation in Gazette of India dated 28th November, 2023.
- (2) A copy each of the following Notifications (Hindi and English versions) under Section 56 of the National Commission for Indian System of Medicine Act, 2020:-
- (i) The National Commission for Indian System of Medicine (General) Regulations, 2023 published in Notification No. F.No. Sec/NCISM/Regulations/2023-1 in Gazette of India dated 6th December, 2023.
 - (ii) The National Commission for Indian System of Medicine (Procedure for Engagement of Experts and Professionals) Regulations, 2023 published in Notification No. F.No. Sec/NCISM/Regulations/2023-1 in Gazette of India dated 6th December, 2023.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Protection of Child Rights, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Protection of Child Rights, New Delhi, for the year 2022-2023.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Women, New Delhi, for the year

2022-2023, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Women, New Delhi, for the year 2022-2023.
- (5) A copy of the Institute of Teaching and Research in Ayurveda (Amendment) Regulations, 2023 (Hindi and English versions) published in Notification No. F.No. L-12015/18/2021-AS in Gazette of India dated 31st October, 2023, under Section 29 of the Institute of Teaching and Research in Ayurveda Act, 2020.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Teaching and Research in Ayurveda, Jamnagar, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Teaching and Research in Ayurveda, Jamnagar, for the year 2022-2023.
- (7) A copy of the Special Report (Hindi and English versions) on the Child Protection in the State of West Bengal by National Commission for Protection of Child Rights.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Central Social Welfare Board, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Social Welfare Board, New Delhi, for the year 2022-2023.

4. Assent to Bills

- (I) Secretary-General laid on the Table the following 8 Bills passed by the Houses of Parliament during the Fourteenth Session of Seventeenth Lok Sabha and assented to by the President since a report was last made to the House on 05th December, 2023:-
1. The Advocates (Amendment) Bill, 2023;
 2. The Appropriation (No.3) Bill, 2023;
 3. The Appropriation (No.4) Bill, 2023;
 4. The Post Office Bill, 2023;
 5. The Central Goods and Services Tax (Second Amendment) Bill, 2023;
 6. The Chief Election Commissioner and other Election Commissioners (Appointment, Conditions of Service and Term of Office) Bill, 2023;
 7. The Provisional Collection of Taxes Bill, 2023; and
 8. The Press and Registration of Periodicals Bill, 2023.
- (II) Secretary-General also laid on the Table a copy, duly authenticated by the Secretary-General, Rajya Sabha, of the following 11 Bills passed by the Houses of Parliament and assented to by the President:-
1. The Jammu and Kashmir Reservation (Amendment) Bill, 2023;
 2. The Jammu and Kashmir Reorganisation (Amendment) Bill, 2023;
 3. The Central Universities (Amendment) Bill, 2023;
 4. The Repealing and Amending Bill, 2023;
 5. The Jammu and Kashmir Reorganisation (Second Amendment) Bill, 2023;
 6. The Government of Union Territories (Amendment) Bill, 2023;
 7. The National Capital Territory of Delhi Laws (Special Provisions) Second (Amendment) Bill, 2023;
 8. The Telecommunications Bill, 2023;
 9. The Bharatiya Nyaya Sanhitya, 2023;
 10. The Bharatiya Nagarik Suraksha Sanhita, 2023; and
 11. The Bharatiya Sakshya Bill, 2023.

5. Reports of Committee on Estimates

Smt. Sangeeta Kumari Singh Deo presented the following Reports (Hindi and English versions) of the Committee on Estimates (2023-24):-

- (1) Thirty-second Report on the subject 'Review of Performance of National Rural Development Agency (NRIDA) w.r.t. Implementation of Pradhan Mantri Gram Sadak Yojana (PMGSY)' pertaining to the Ministry of Rural Development.
- (2) Thirty-third Report on the subject 'Assessment of various projects including Green Highways under National Highways Development Project (NHDP)' pertaining to the Ministry of Road Transport and Highways.
- (3) Thirty-fourth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their 26th Report (17th Lok Sabha) on the subject 'Evaluation of Electric Vehicle (EV) Policy' pertaining to the Ministry of Heavy Industries.

12.09 P.M.

6. Statements by Ministers

- (1) The Minister of Ports, Shipping and Waterways; and Minister of AYUSH (Shri Sarbananda Sonowal) laid statements (Hindi and English versions) correcting the reply given on 8.12.2023 to Unstarred Question No. 1109 (Hindi and English versions) by Shrimati Queen Oja, MP regarding 'Data of AYUSH Colleges' and the reasons for delay.
- (2) The Minister of Petroleum and Natural Gas; and Minister of Housing and Urban Affairs (Shri Hardeep Singh Puri) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 19th Report of the Standing Committee on Housing and Urban Affairs on action taken by the Government on the recommendations contained in the 18th Report of the Committee on Demands for Grants (2023-2024) pertaining to the Ministry of Housing and Urban Affairs.

- (3) The Minister of State in the Ministry of Women and Child Development; and Minister of State in the Ministry of AYUSH (Dr. Munjapara Mahendrabhai) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 350th Report of the Standing Committee on Education, Women, Children, Youth and Sports on Demands for Grants (2023-24) pertaining to the Ministry of Women and Child Development.

7. Statement by Minister of Minister of State in the Ministry of Parliamentary Affairs

The Minister of State (Independent Charge) of the Ministry of Law and Justice; Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) made a statement regarding Government Business during the remaining part of the 15th session of 17th Lok Sabha.

8. Motion for election of one Member to the All India Institute of Medical Sciences (AIIMS), Bhopal

Dr. Mansukh Mandaviya moved the following motion:-

“That in pursuance of Section 4(g) read with Section 6(3) of the All India Institute of Medical Sciences Act, 1956, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from amongst themselves to serve as member of the All India Institute of Medical Sciences (AIIMS), Bhopal vice Shri Uday Pratap Singh resigned from Lok Sabha w.e.f. 6.12.2023 subject to the other provisions of the said Act.”

The motion was adopted.

12.13 P.M.

9. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Shri Namgyal Jamyang Tsering regarding withdrawal of SROs issued by the State Board for Wildlife in J&K and delineation of wild life sanctuaries in Ladakh.
- 2) Shri Naranbhai Bhikhabhai Kachhadiya regarding need to run a daily train between Veraval (Somnath) in Gujarat and Bandra in Maharashtra.
- 3) Smt. Sangeeta Kumari Singh Deo regarding construction of new Holiday Home, Guest Houses and Touring Officers' Hostels in Ayodhya.
- 4) Shri Chhedhi Paswan regarding need to expedite irrigation project for channelizing water of Telhar Kund to Jagdahwah dam in Kaimur district, Bihar.
- 5) Dr. Nishikant Dubey regarding setting up of a Sainik School in Godda/Deoghar, Jharkhand.
- 6) Shri Raju Bista regarding a constitutional solution to the demands of people of Darjeeling.
- 7) Shri Ravi Kishan Shukla regarding establishment of IIM in Gorakhpur, Uttar Pradesh.
- 8) Dr. Sukanta Majumdar regarding introduction of New Guaranteed pension Scheme for Central Government employees.
- 9) Shri Janardan Singh Sigriwal regarding need to install rooftop solar panels under Pradhan Mantri Suryoday Yojana in Maharajganj Parliamentary Constituency.
- 10) Shri Bhola Singh regarding alleged illegal extension work carried out in DDA/CGHS flats in Delhi.

- 11) Dr. Krishna Pal Singh Yadav regarding redevelopment of 'Masala Park', in Guna Parliamentary Constituency.
- 12) Dr. Shashi Tharoor regarding increase in the number of unreserved and sleeper coaches in Passenger trains passing through Thiruvanthapuram Railways division.
- 13) Prof. Sougata Roy regarding release of the pending dues of MGNREGA to West Bengal.
- 14) Shri Raghu Rama Krishna Raju Kanumuru regarding need to provide additional stoppage of train no. 20833/84 Vande Bharat Express at Tadepalligudem Railways Station, Andhra Pradesh.
- 15) Shri Dileshwar Kamait regarding need to include Supaul district of Bihar in the list of Aspirational districts.
- 16) Shri Bhartruhari Mahtab regarding prevalence of Dementia among the elderly population of the country.
- 17) Shri Ritesh Pandey regarding road connectivity in Ambedkarnagar Parliamentary Constituency.
- 18) Dr. Gaddam Ranjith Reddy regarding shifting the site for construction of radar station in Vikarabad district, Telangana.
- 19) Shri Chaudhary Mehboob Ali Kaiser regarding alleged irregularities in implementation of development schemes sponsored by Central Government in Khagaria district, Bihar.
- 20) Smt. Supriya Sadanand Sule regarding unemployment scenario in the country.
- 21) Smt. Keshari Devi Patel regarding starting of flight services between Prayagraj to Delhi.
- 22) Dr. Heena Vijaykumar Gavit regarding operationalisation of Post Office Passport Seva Kendra (PoPSK) at Nandurbar Parliamentary Constituency.

- 23) Shri Ravneet Singh regarding immediate release of Rural Development Fund (RDF) dues to Punjab.
- 24) Shri Kunwar Pushpendra Singh Chandel regarding need to create a separate State of Bundelkhand.
- 25) Shri Vishnu Dayal Ram regarding need to expedite the construction of new railway line from Gaya to Daltonganj via Rafiganj.
- 26) Shri C.N. Annadurai regarding extension of passenger train No. 06034 operating between Chennai and Vellore upto Tiruvannamalai.

12.14 P.M.

10. Motion of Thanks on the President's Address

Time Recommended by BAC: 12 Hrs.

Time Taken: 8 Hrs. 47 Mts.

Balance: 3 Hrs. 13 Mts.

Dr. Heena Vijaykumar Gavit moved the following motion:-

“That an Address be presented to the President in the following terms:-

‘That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on January 31, 2024.’”

Prof. S.P. Singh Baghel seconded the motion and spoke.

1.49 P.M.

Thereafter, the Chair made the following observation:-

"Hon'ble Members whose amendments to the Motion of Thanks have been circulated, may, if they desire to move their amendments, send slips at the Table within 15 minutes indicating the serial numbers of the amendments they would like to move. Only those amendments, slips in respect of which are received at the Table within the stipulated time, will be treated as moved.

A list showing the serial numbers of amendments treated as moved will be put up on the Notice Board shortly thereafter. In case Members find any discrepancy in the list, they may kindly bring it to the notice of the Officers at the Table immediately."

Twenty (6–15 and 36–45) Amendments were moved.

The following members took part in the debate:-

1. Shri Gaurav Gogoi
2. Shri T. R. Baalu
3. Dr. Kakoli Ghosh Dastidar
4. Dr. (Prof) Kirit Premjibhai Solanki
5. Dr. Beesetti Venkata Satyavathi
6. Shri Chandra Sekhar Sahu
7. Shri Malook Nagar
8. Dr. Amol Ramsing Kolhe
9. Shri Saptagiri Sankar Ulaka
10. Shri Sudheer Gupta
11. Dr. Veeraswamy Kalanidhi
12. Shri E.T. Mohammed Basheer
13. Shri Rajendra Agrawal
14. Adv. Dean Kuriakose
15. Shri Tejasvi Surya
16. Shri Asaduddin Owaisi
17. Shri Ramcharan Bohra
18. Shri Karti P. Chidambaram
19. Smt. Supriya Sadanand Sule
20. Shri Ramesh Bidhuri
21. Shri Bhartruhari Mahtab
22. Shri Vincent H. Pala
23. Shri Santosh Pandey

24. Shri Abdul Khaleque
25. Dr. DNV Senthilkumar. S.
26. Shri Sanjay Seth
27. Shri Girish Chandra
28. Ms. Locket Chatterjee
29. Shri Jasbir Singh Gill
30. Shri Arvind Kumar Sharma

The discussion was not concluded.

11*. Report of Business Advisory Committee

Shri Pralhad Joshi presented the Forty-eighth Report of Business Advisory Committee.

9.01 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Monday, the 5th February, 2024.)

UTPAL KUMAR SINGH
Secretary General

*At 8.46 P.M.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Monday, February 5, 2024/Magha 16, 1945 (Saka)

No. 269

11.00 A.M.

1. Announcement by the Speaker

The Speaker made an announcement* welcoming H.E. Mr. Marinus Bee, Chairman of the National Assembly of the Republic of Suriname and Members of the Parliamentary Delegation who were on a visit to India as honoured guests.

11.02 A.M.

2. Obituary Reference

The Speaker made reference to the passing away of H.E. Dr. Hage G. Geingob, President of the Republic of Namibia.

As a mark of respect to the memory of the departed, members stood in silence for a short while.

11.04 A.M.

3. Starred Questions

Starred Question Nos. 21 to 25 were orally answered. Replies to Starred Question Nos. 26–40 were laid on the Table.

*Original in Hindi. For details, please see the debates of the day.

4. Unstarred Questions

Replies to Unstarred Question Nos. 231–372 and 374–460 were laid on the Table.

12.01 P.M.

5. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation; Minister of State (Independent Charge) of the Ministry of Planning; and Minister of State in the Ministry of Corporate Affairs (Shri Rao Inderjit Singh) laid on the Table:-

- (1) A copy of the Notification No. S.O.5037(E) (Hindi and English Versions) published in Gazette of India dated 23rd November, 2023 declaring that the company namely, Shri Narayani Nidhi Limited, having its registered office at No. 28A, Kamalalayam Vadakarai, Tiruvarur, Tamil Nadu-610002, to be a "*Nidhi*" under sub-section (5) of Section 406 of the Companies Act, 2013.
- (2) A copy of the Notification No. 1-CA(5)74A/2023 (Hindi and English versions) published in Gazette of India dated 7th December, 2023 notifying Corrigendum to the Notification No. 1-CA(5)74/2023 dated 27th September, 2023 under Section 30B of the Chartered Accountants Act, 1949.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 469 of the Companies Act, 2013:-
 - (i) The Companies (Incorporation) Second Amendment Rules, 2023 published in Notification No. G.S.R.584 (E) in Gazette of India dated 2nd August, 2023.
 - (ii) The Companies (Incorporation) Third Amendment Rules, 2023 published in Notification No. G.S.R.790 (E) in Gazette of India

dated 20th October, 2023.

- (iii) The Companies (Prospectus and Allotment of Securities) Second Amendment Rules, 2023 published in Notification No. G.S.R.802(E) in Gazette of India dated 27th October, 2023.
 - (iv) The Companies (Management and Administration) Second Amendment Rules, 2023 published in Notification No. G.S.R.801(E) in Gazette of India dated 27th October, 2023.
 - (v) The Companies (Listing of equity shares in permissible jurisdictions) Amendment Rules, 2024 published in Notification No. G.S.R.61 (E) in Gazette of India dated 24th January, 2024.
- (4) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at Item Nos. (i) to (iv) of (3) above.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 79 of the Limited Liability Partnership Act, 2008:-
- (i) The Limited Liability Partnership (Second Amendment) Rules, 2023 published in Notification No. G.S.R.644(E) in Gazette of India dated 1st September, 2023.
 - (ii) The Limited Liability Partnership (Third Amendment) Rules, 2023 published in Notification No. G.S.R.803(E) in Gazette of India dated 27th October, 2023.
 - (iii) The Limited Liability Partnership (Significant Beneficial Owners) Rules, 2023 published in Notification No. G.S.R.832(E) in Gazette of India dated 9th November, 2023.
- (6) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Competition Commission of India (General) Amendment Regulations, 2024 (Hindi and English versions) published in Notification

No. L-3(2)/Regl. –Gen. (Amdt.)/2024/CCI in Gazette of India dated 12th January, 2024 under sub-section (3) of Section 64 of the Competition Act, 2002.

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Insolvency and Bankruptcy Board of India, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Insolvency and Bankruptcy Board of India, New Delhi, for the year 2022-2023.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Museum, Kolkata, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Museum, Kolkata, for the year 2022-2023.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Victoria Memorial Hall, Kolkata, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Victoria Memorial Hall, Kolkata, for the year 2022-2023.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

- (4)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Centre for the Arts, New Delhi, for the year 2021-2022.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Centre for the Arts, New Delhi, for the year 2021-2022, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Centre for the Arts, New Delhi, for the year 2021-2022.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Cultural Resources and Training, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Cultural Resources and Training, New Delhi, for the year 2022-2023.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Sangeet Natak Akademi, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sangeet Natak Akademi, New Delhi, for the year 2021-2022.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Environment, Forest and Climate Change (Shri Ashwini Kumar Choubey) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) issued under Section 38S and 38T of the Wildlife (Protection) Act, 1972:-
 - (i) S.O.5254 (E) published in Gazette of India dated 14th November, 2022 making certain amendments in the Notification No. S.O.1403 (E) dated 4th September, 2006, together with a corrigendum thereto published in Notification No. S.O.4101 (E) in Gazette of India dated 19th September, 2023.
 - (ii) S.O.4100 (E) published in Gazette of India dated 19th September, 2023 making certain amendments in the Notification No. S.O.1403 (E) dated 4th September, 2006.
- (2) A copy of the Notification No. G.S.R.757(E) (Hindi and English Versions) published in Gazette of India dated 18th October, 2023 appointing the 1st April, 2024 as the date on which the provisions of the Jan Vishwas (Amendment of Provisions) Act, 2023, in so far as it relates to serial number 21 and the entries thereto in the Schedule to the said Act, relating to the Air (Prevention and Control of Pollution) Act, 1981, shall come into force, under sub-section (2) of Section 53 of the Air (Prevention and Control of Pollution) Act, 1981.
- (3) A copy each of the following Notifications (Hindi and English versions) issued under Section 26 of the Environment (Protection) Act, 1986:-
 - (i) The Battery Waste Management (Amendment) Rules, 2023 published in Notification No. S.O.4669(E) in Gazette of India

dated 25th October, 2023.

- (ii) The Hazardous and Other Wastes (Management and Transboundary Movement) Second Amendment Rules, 2023 published in Notification No. G.S.R.677 (E) in Gazette of India dated 18th September, 2023.
- (4) A copy of the Notification No. S.O.36 (E) (Hindi and English Versions) published in Gazette of India dated 5th January, 2017 making certain amendments in the Notification No. S.O.489 (E) dated 30th April, 2003, issued under Section 3 of the Environment (Protection) Act, 1986.
- (5) A copy of the Annual Report (Hindi and English versions) of the Commission for Air Quality Management in National Capital Region and Adjoining Areas, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Central Zoo Authority, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Zoo Authority, New Delhi, for the year 2022-2023.
- (7) A copy of the Van (Sanrakshan Evam Samvardhan) Rules, 2023 published in Notification No. G.S.R.869 (E) in Gazette of India dated 29th November, 2023 under sub-section (2) of Section 4 of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table:-

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Security Printing and Minting Corporation of India

Limited and the Ministry of Finance, for the year 2023-2024.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Policy Research, New Delhi, for the year 2022-2023, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Policy Research, New Delhi, for the year 2022-2023.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development Economics, Delhi School of Economics, New Delhi, for the year 2022-2023, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development Economics, Delhi School of Economics, New Delhi, for the year 2022-2023.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Studies in Industrial Development, New Delhi, for the year 2022-2023, along with audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Studies in Industrial Development, New Delhi, for the year 2022-2023.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Social and Economic Change, Bangalore, for the year 2022-2023, along with audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Social and Economic Change, Bangalore, for the year 2022-2023.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the

Madras School of Economics, Chennai, for the year 2022-2023, along with audited accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Madras School of Economics, Chennai, for the year 2022-2023.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Applied Economic Research, New Delhi, for the year 2022-2023, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Applied Economic Research, New Delhi, for the year 2022-2023.
- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 29 of the International Financial Services Centres Authority Act, 2019:-
 - (i) Notification No. IFSCA-PMTS/9/2023-Precious Metals published in Gazette of India dated 11th December, 2023 notifying renewal of recognition to India International Bullion Exchange IFSC Limited, Gujarat as Bullion Exchange and Bullion Clearing Corporation for one year, commencing on the 9th Day of December 2023 to 8th Day of December 2024 in respect of bullion contracts, subject to the conditions, mentioned therein.
 - (ii) Notification No. IFSCA/ India INX/Renewal/2023-24 published in Gazette of India dated 1st January, 2024 notifying renewal of recognition to India International Exchange (IFSC) Limited, Gandhinagar-382355 for one year, commencing on the 29th Day of December 2023 and ending on the 28th Day of December 2024 in respect of contracts in securities subject to the conditions, mentioned therein.

- (iii) Notification No. IFSCA/ India ICC/Renewal/2023-24 published in Gazette of India dated 1st January, 2024 notifying renewal of recognition to India International Clearing Corporation (IFSC) Limited, Gandhinagar-382355 for one year, commencing on the 29th Day of December 2023 and ending on the 28th Day of December 2024 in respect of contracts in securities subject to the conditions, mentioned therein.
- (9) A copy each of the following Notifications (Hindi and English versions) under Section 48 of the Foreign Exchange Management Act, 1999:-
- (i) The Foreign Exchange Management (Manner of Receipt and Payment) Regulations, 2023 published in Notification No. FEMA 14(R)/2023-RB in Gazette of India dated 20th December, 2023.
- (ii) The Foreign Exchange Management (Non-debt Instruments) Amendment Rules, 2024 published in Notification No. S.O.332 (E) in Gazette of India dated 24th January, 2024.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Culture (Smt. Meenakashi Lekhi) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the West Zone Cultural Centre, Udaipur, for the year 2022-2023, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the West Zone Cultural Centre, Udaipur, for the year 2022-2023.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Labour and Employment (Shri Rameswar Teli) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2022-2023, together with audit report thereon.
- (2) (i) A copy each of the Annual Reports (Hindi and English versions) of the V.V. Giri National Labour Institute, Noida, for the years 2021-2022 and 2022-2023, alongwith Audited Accounts.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the V.V. Giri National Labour Institute, Noida, for the years 2021-2022 and 2022-2023.
- (3) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

The Minister of State in the Ministry of Education (Smt. Annpurna Devi) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Delhi, Delhi, for the year 2022-2023, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Delhi, Delhi, for the year 2022-2023.

- (2)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Tamil Nadu, Chennai, for the year 2021-2022, alongwith audited accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Tamil Nadu, Chennai, for the year 2021-2022.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Bihar (Bihar Education Project Council), Patna, for the year 2022-2023, alongwith audited accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Bihar (Bihar Education Project Council), Patna, for the year 2022-2023.
- (5)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Navodaya Vidyalaya Samiti, Noida, for the year 2022-2023.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Navodaya Vidyalaya Samiti, Noida, for the year 2022-2023, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Navodaya Vidyalaya Samiti, Noida, for the year 2022-2023.
- (6)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Teacher Education, New Delhi, for the year 2022-2023.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Teacher Education, New Delhi, for the

year 2022-2023, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Teacher Education, New Delhi, for the year 2022-2023.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

The Minister of State in the Ministry of Education (Dr. Subhas Sarkar) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Dayalbagh Educational Institute (Deemed to be University), Agra, for the year 2021-2022.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Dayalbagh Educational Institute (Deemed to be University), Agra, for the year 2021-2022, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dayalbagh Educational Institute (Deemed to be University), Agra, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Dayalbagh Educational Institute (Deemed to be University), Agra, for the year 2022-2023.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Dayalbagh Educational Institute (Deemed to be University), Agra, for the year 2022-2023, together with Audit Report

- thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dayalbagh Educational Institute (Deemed to be University), Agra, for the year 2022-2023.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Gurukula Kangri (Sam Vishwavidyalaya), Haridwar, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Gurukula Kangri (Sam Vishwavidyalaya), Haridwar, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gurukula Kangri (Sam Vishwavidyalaya), Haridwar, for the year 2021-2022.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Bhilai, Bhilai, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Bhilai, Bhilai, for the year 2022-2023, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Bhilai, Bhilai, for the year 2022-2023.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Thiruvananthapuram, for the year 2022-2023, alongwith

audited accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Thiruvananthapuram, for the year 2022-2023.
- (8)
- (i) A copy of the Annual Report (Hindi and English versions) of the Visva Bharati, Santiniketan, for the year 2022-2023.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Visva Bharati, Santiniketan, for the year 2022-2023, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visva Bharati, Santiniketan, for the year 2022-2023.
- (9)
- (i) A copy of the Annual Report (Hindi and English versions) of the Association of Indian Universities, New Delhi, for the year 2022-2023.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Association of Indian Universities, New Delhi, for the year 2022-2023, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Association of Indian Universities, New Delhi, for the year 2022-2023.
- (10)
- (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Bhopal, for the year 2022-2023.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Bhopal, for the year 2022-2023, together with Audit Report

thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Bhopal, for the year 2022-2023.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Mohali, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Mohali, for the year 2022-2023, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Mohali, for the year 2022-2023.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Uttarakhand, Pauri (Garhwal), for the year 2022-2023, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of National Institute of Technology Uttarakhand, Pauri (Garhwal), for the year 2022-2023.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology Kottayam, Kottayam, for the year 2022-2023, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology Kottayam, Kottayam, for the year 2022-2023.

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Tirupati, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Tirupati, for the year 2022-2023, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Tirupati, for the year 2022-2023.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Odisha, Koraput, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Odisha, Koraput, for the year 2022-2023, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Central University of Odisha, Koraput, for the year 2022-2023.
- (17) A copy of the Annual Accounts (Hindi and English versions) of the Dr. Harsingh Gour Vishwavidyalaya, Sagar, for the year 2021-2022, together with audit report thereon.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Nagaland University, Lumani, for the year 2022-2023.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nagaland University, Lumani, for the year 2022-2023.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the

Sikkim University, Gangtok, for the year 2022-2023.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Sikkim University, Gangtok, for the year 2022-2023, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sikkim University, Gangtok, for the year 2022-2023.
- (21)
- (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Design and Manufacturing, Kurnool, for the year 2022-2023.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Design and Manufacturing, Kurnool, for the year 2022-2023, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Design and Manufacturing, Kurnool, for the year 2022-2023.
- (22)
- (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Vadodara, for the year 2022-2023, alongwith audited accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Vadodara, for the year 2022-2023.
- (23)
- (i) A copy of the Annual Report (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 2021-2022
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North-Eastern Hill

University, Shillong, for the year 2021-2022.

- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Punjab, Bathinda, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Punjab, Bathinda, for the year 2022-2023, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Punjab, Bathinda, for the year 2022-2023.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Sant Longowal Institute of Engineering & Technology, Sangrur, for the year 2022-2023, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sant Longowal Institute of Engineering & Technology, Sangrur, for the year 2022-2023.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Jammu, Jammu, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Jammu, Jammu, for the year 2022-2023, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Jammu, Jammu, for the year 2022-2023.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Gujarat, Gandhinagar, for the year 2022-2023.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Gujarat, Gandhinagar, for the year 2022-2023, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Gujarat, Gandhinagar, for the year 2022-2023.
- (29)
- (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Banaras Hindu University, Varanasi, for the year 2022-2023.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Banaras Hindu University, Varanasi, for the year 2022-2023, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Banaras Hindu University, Varanasi, for the year 2022-2023.
- (30)
- (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Madras, Chennai, for the year 2022-2023.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Madras, Chennai, for the year 2022-2023, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Madras, Chennai, for the year 2022-2023.
- (31)
- (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Tirupati, for the year 2022-

2023.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Tirupati, for the year 2022-2023, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Tirupati, for the year 2022-2023.
- (32)
- (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Indore, Indore, for the year 2022-2023.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Indore, Indore, for the year 2022-2023, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Indore, Indore, for the year 2022-2023.
- (33)
- (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Roorkee, for the year 2022-2023.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Roorkee, for the year 2022-2023, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Roorkee, for the year 2022-2023.
- (34)
- (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Jammu, for the year 2022-2023.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Jammu, for the year 2022-2023, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Jammu, for the year 2022-2023.
- (35)
- (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kanpur, for the year 2022-2023.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Kanpur, for the year 2022-2023, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Kanpur, for the year 2022-2023.
- (36)
- (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Hyderabad, Hyderabad, for the year 2022-2023.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Hyderabad, Hyderabad, for the year 2022-2023, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Hyderabad, Hyderabad, for the year 2022-2023.
- (37)
- (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Mandi, for the year 2022-2023.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Mandi, for the year 2022-

- 2023, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Mandi, for the year 2022-2023.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Goa, Goa, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Goa, Goa, for the year 2022-2023, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Goa, Goa, for the year 2022-2023.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Dharwad, for the year 2022-2023, along with audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Dharwad, for the year 2022-2023.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Berhampur, for the year 2022-2023, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Berhampur, for the year 2022-2023.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.

- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Allahabad, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Allahabad, for the year 2022-2023, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Allahabad, for the year 2022-2023.
- (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Una, for the year 2022-2023, along with audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Una, for the year 2022-2023.
- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Bhagalpur, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Bhagalpur, for the year 2022-2023, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Bhagalpur, for the year 2022-2023.

- (47) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the Pandit Dwarka Prasad Mishra Indian Institute of Information Technology, Design and Manufacturing, Jabalpur, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Pandit Dwarka Prasad Mishra Indian Institute of Information Technology, Design and Manufacturing, Jabalpur, for the year 2022-2023, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pandit Dwarka Prasad Mishra Indian Institute of Information Technology, Design and Manufacturing, Jabalpur, for the year 2022-2023.
- (49) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (48) above.
- (50) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Kalyani, for the year 2022-2023, along with audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Kalyani, for the year 2022-2023.
- (51) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (50) above.
- (52) (i) A copy each of the Annual Report (Hindi and English versions) of the National Council for Promotion of Urdu Language, New Delhi, for the years 2021-2022 and 2022-2023.
- (ii) A copy each of the Annual Accounts (Hindi and English

versions) of the National Council for Promotion of Urdu Language, New Delhi, for the years 2021-2022 and 2022-2023, together with Audit Report thereon.

- (iii) A copy each of the Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council for Promotion of Urdu Language, New Delhi, for the years 2021-2022 and 2022-2023.
- (53) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (52) above.
- (54) (i) A copy of the Annual Report (Hindi and English versions) of the National Council For Promotion of Sindhi Language, New Delhi, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council For Promotion of Sindhi Language, New Delhi, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council For Promotion of Sindhi Language, New Delhi, for the year 2021-2022.
- (55) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (54) above.
- (56) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, Vijayawada, for the year 2022-2023, along with audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, Vijayawada, for the year 2022-2023.

- (57) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (56) above.
- (58) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, Bhopal, for the year 2022-2023, along with audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, Bhopal, for the year 2022-2023.
- (59) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (58) above.
- (60) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Minority Educational Institutions, New Delhi, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Commission for Minority Educational Institutions, New Delhi, for the year 2022-2023, together with Audit Report thereon.
- (iii) Memorandum (Hindi and English versions) of Action Taken on the Recommendations contained in the Annual Report of the National Commission for Minority Educational Institutions, New Delhi, for the year 2022-2023.
- (61) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Raipur, for the year 2022-2023, along with audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Raipur, for the year 2022-2023.
- (62) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (61) above.

- (63) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Tiruchirappalli, for the year 2022-2023, along with audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Tiruchirappalli, for the year 2022-2023.
- (64) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (63) above.
- (65) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, New Delhi, for the year 2022-2023, along with audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, New Delhi, for the year 2022-2023.
- (66) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (65) above.
- (67) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Shillong, for the year 2022-2023, along with audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Shillong, for the year 2022-2023.
- (68) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (67) above.
- (69) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 2022-2023.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 2022-2023, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru University, New Delhi, for the year 2022-2023.
- (70) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (69) above.
- (71) (i) A copy of the Annual Report (Hindi and English versions) of the Dr. B R. Ambedkar National Institute of Technology, Jalandhar, for the year 2022-2023, along with audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dr. B R. Ambedkar National Institute of Technology, Jalandhar, for the year 2022-2023.
- (72) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (71) above.
- (73) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Arunachal Pradesh, for the year 2022-2023, along with audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Arunachal Pradesh, for the year 2022-2023.
- (74) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (73) above.
- (75) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Sikkim, for the year 2022-2023, along with audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the National Institute of Technology, Sikkim, for the year 2022-2023.

- (76) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (75) above.
- (77) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Jamshedpur, for the year 2022-2023, along with audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Jamshedpur, for the year 2022-2023.
- (78) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (77) above.
- (79) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Hamirpur, for the year 2022-2023, along with audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Hamirpur, for the year 2022-2023.
- (80) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (79) above.
- (81) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Raipur, for the year 2022-2023, along with audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Raipur, for the year 2022-2023.
- (82) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (81) above.

- (83) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Patna, for the year 2022-2023, along with audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Patna, for the year 2022-2023.
- (84) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (83) above.
- (85) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Kurukshetra, for the year 2022-2023, along with audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Kurukshetra, for the year 2022-2023.
- (86) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (85) above.
- (87) (i) A copy of the Annual Report (Hindi version only) of the National Institute of Technology, Puducherry, for the year 2022-2023, along with audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Puducherry, for the year 2022-2023.
- (88) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (87) above.
- (89) (i) A copy of the Annual Report (Hindi and English versions) of the Maharshi Sandipani Rashtriya Vedvidya Pratisthan, Ujjain, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of

the Maharshi Sandipani Rashtriya Vedvidya Pratisthan, for the year 2022-2023, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maharshi Sandipani Rashtriya Vedvidya Pratisthan, Ujjain, for the year 2022-2023.
- (90) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (89) above.
- (91) (i) A copy of the Annual Report (Hindi and English versions) of the Central Sanskrit University, New Delhi, for the year 2022-2023, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Sanskrit University, New Delhi, for the year 2022-2023.
- (92) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (91) above.
- (93) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science, Bangalore, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science, Bangalore, for the year 2022-2023, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science, Bangalore, for the year 2022-2023.
- (94) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (93) above.
- (95) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kharagpur, for the year 2022-2023.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Kharagpur, for the year 2022-2023, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Kharagpur, for the year 2022-2023.
- (96) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (95) above.
- (97) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Delhi, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Delhi, for the year 2022-2023, together with Audit Report thereon.
- (98) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (97) above.
- (99) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Bhubaneswar, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Bhubaneswar, for the year 2022-2023, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Bhubaneswar, for the year 2022-2023.
- (100) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (99) above.
- (101) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Patna, for the year 2022-2023.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Patna, for the year 2022-2023, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Patna, for the year 2022-2023.
- (102) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (101) above.
- (103) (i) A copy of the Annual Report (Hindi and English versions) of the National Sanskrit University, Tirupati, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Sanskrit University, Tirupati, for the year 2022-2023, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Sanskrit University, Tirupati, for the year 2022-2023.
- (104) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (103) above.
- (105) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Kerala, Kasaragod, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Kerala, Kasaragod, for the year 2022-2023, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Kerala, Kasaragod, for the year 2022-2023.
- (106) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (105) above.

- (107) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Lucknow, for the year 2022-2023, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Lucknow, for the year 2022-2023.
- (108) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (107) above.
- (109) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Kota, for the year 2022-2023, along with audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Kota, for the year 2022-2023.
- (110) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (109) above.
- (111) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Pune, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Pune, for the year 2022-2023, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Pune, for the year 2022-2023.
- (112) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (111) above.

- (113) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Dharwad, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Dharwad, for the year 2022-2023, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Dharwad, for the year 2022-2023.
- (114) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (113) above.
- (115) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Himachal Pradesh, Dharamshala, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Himachal Pradesh, Dharamshala, for the year 2022-2023, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Himachal Pradesh, Dharamshala, for the year 2022-2023.
- (116) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (115) above.
- (117) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Tamil Nadu, Thiruvavur, for the year 2022-2023, along with audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Tamil Nadu, Thiruvavur, for the year 2022-2023.

- (118) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (117) above.
- (119) A copy of the University Grants Commission (Academic Collaboration between Indian and Foreign Higher Educational Institutions to offer Twinning, Joint Degree and Dual Degree Programmes) Regulations, 2022 published in Notification No. F.No.4-1/2022(IC) in Gazette of India dated 2nd May, 2022 under Section 28 of the University Grants Commission Act, 1956.
- (120) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (119) above.
- (121) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Surat, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Surat, for the year 2022-2023, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Surat, for the year 2022-2023.

The Minister of State in the Ministry of Finance (Dr. Bhagwat Kishanrao Karad) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of Section 55 of the National Housing Bank Act, 1987:-
- (i) The NATIONAL HOUSING BANK (Issue and Management of Bonds) Regulations, 1989 published in Notification No. S.O.600 (E) in Gazette of India dated 31st July, 1989.

- (ii) The National Housing Bank (Issue and Management of Bonds) (Amendment) Regulations, 2001 published in Notification No. S.O.554 (E) in Gazette of India dated 23rd February, 2002.
- (iii) The National Housing Bank (Issue and Management of Bonds) (Amendment) Regulations, 2007 published in Notification No. F.No. NHB/RMMD/Bond Regulation/307 in Gazette of India dated 10th May, 2008.
- (iv) The National Housing Bank (Slum Improvement and Low Cost Housing Fund) Regulations, 1993 published in Notification No. S.O.857 (E) in Gazette of India dated 8th November, 1993.
- (v) The National Housing Bank (Officers') Service Regulations, 1997 published in Notification No. G.S.R.213 (E) in Gazette of India dated 11th April, 1997.
- (vi) The National Housing Bank (Officers') Service (Amendment) Regulations, 1998 published in Notification No. G.S.R.650 (E) in Gazette of India dated 30th October, 1998.
- (vii) The National Housing Bank (Officers') Service (Amendment) Regulations, 2007 published in Notification No. NHB/STF/POL/27 in Gazette of India dated 12th September, 2007.
- (viii) The National Housing Bank (Officers') Service (Amendment) Regulations, 2014 published in Notification No. G.S.R.NHB/SER/01/2014 in Gazette of India dated 19th June, 2014.
- (ix) The National Housing Bank (Nomination) Regulations, 2004 published in Notification No. NHB/LD/Res.-407 in Gazette of India dated 4th August, 2004.
- (x) The National Housing Bank (Employees') Pension Regulations,

2003 published in Notification No. NHB/DHRD&A/111 in Gazette of India dated 20th May, 2003.

- (x) The National Housing Bank (Employees') Pension (Amendment) Regulations, 2013 published in Notification No. NHB.HRD.PEN.01/CMD/2013 in Gazette of India dated 17th October, 2013.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Life Insurance Corporation of India (Agents) Amendment Regulations, 2023 (Hindi and English versions) published in Notification No. F.No.S-11015/01/2019-Ins-I in Gazette of India dated 13th December, 2023, under Section 48 of the Life Insurance Corporation Act, 1956.
- (4) A copy of the Public Enterprises Survey (Hindi and English versions) - Annual Report on the Performance of Central Public Sector Enterprises for the year 2022-2023.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (a) (i) Review by the Government of the working of the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders of IIBI), Kolkata, for the quarter ended 31.12.2023.
 - (ii) Liquidator's Report on the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders of IIBI), Kolkata, for the quarter ended 31.12.2023, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the India

Infrastructure Finance Company Limited, New Delhi, for the year 2022-2023.

- (ii) Annual Report of the India Infrastructure Finance Company Limited, New Delhi, for the year 2022-2023, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the IFCI Limited, New Delhi, for the year 2022-2023.
- (ii) Annual Report of the IFCI Limited, New Delhi, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at Item Nos. (b) and (c) of (5) above.
- (7) A copy each of the following Notifications (Hindi and English versions) under Section 114A(3) of the Insurance Act, 1938 and under Section 27 of the Insurance Regulatory and Development Authority of India Act, 1999:-
 - (i) The Insurance Regulatory and Development Authority of India (Expenses of Management, including Commission, of Insurers) Regulations, 2024 published in Notification No. F.No. IRDAI/Reg/2/196/2024 in Gazette of India dated 23rd January, 2024.
 - (ii) Notification No. F.No. IRDAI/Gen Insurance/ Tariff/1/195/2024 published in Gazette of India dated 23rd January, 2024 denotifying the Arbitration clause in all tariff products under Fire, Motor and Engineering, Workmen's Compensation and other classes of insurance business.
- (8) A copy of the Pension Fund Regulatory and Development Authority

(Point of Presence) (Amendment) Regulations, 2023 (Hindi and English versions) published in Notification No. PFRDA/16/05/112/0018/2020-REG-POP in Gazette of India dated 11th January, 2024 under Section 53 of the Pension Fund Regulatory and Development Authority Act, 2013.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) on behalf of the Minister of Finance; and Minister of Corporate Affairs (Smt. Nirmala Sitharaman) laid on the Table a copy of the Notification No. 05/2024-Central Excise (Hindi and English Versions) dated 02nd February, 2024 together with an explanatory memorandum seeking to amend Notification No. 18/2022-Central Excise, dated the 19th July, 2022 to increase the Special Additional Excise Duty on production of Petroleum Crude from Rs.1700/MT to Rs.3200/MT under sub-section (2) of Section 38 of the Central Excise Act, 1944.

6. Reports of Committee on Petitions

Shri Harish Dwivedi presented the following Reports (Hindi and English versions) of the Committee on Petitions:-

- (1) Sixty-second Report on the representation of Prof. Sandeep Chatterjee requesting for fair inquiry into the matter of his suspension from the services of Film and Television Institute of India (FTII) and expediting its resolution.
- (2) Sixty-third Report on the representation of Shri Rajesh Sharma regarding alleged criminal conspiracy and plagiarism in respect of illegal and unauthorized publication and selling the book, '*The Cosmic Infinity - A Vedic Perspective*' written by Shri Gulab Kothari, by the Indian Council of Philosophical Research (ICPR) and M/s. D. K. Printworld Private Limited, New Delhi.
- (3) Sixty-fourth Report on the representation of Shri Chandra Shekhar alleging serious financial frauds, continuous money laundering and unlawful activities carried out by Shri Anil Hiralal Shah @ Raju Barter, Shri Atul Hiralal Shah –

popularly known as 'Barter Brothers', Shri Jalaj Indrasen Batra, Smt. Anju Batra, Shri Bharat Bhushan Batra in connivance with their known and unknown conspirators including Shri Sanjay Aggarwal – requesting for initiating intense investigation.

- (4) Sixty-fifth Report on the Action Taken by the Government on the recommendations made by the Committee on Petitions (Seventeenth Lok Sabha) in their Thirty-seventh Report on the representation of Shri Phani Dhar Das regarding customers' perception and effectiveness of Credit Schemes of State Bank of India, Punjab National Bank and UCO Bank, especially in Guwahati and other important issues related therewith; and
- (5) Sixty-sixth Report on the Action Taken by the Government on the recommendations made by the Committee on Petitions (Seventeenth Lok Sabha) in their Forty-fifth Report on the representation of Shri Umakant Mishra requesting for release of payment by Titagarh Wagons Limited.

7. Minutes of Committee on Absence of Members from the Sitzings of the House

Shri Ramshiromani Verma laid on the Table the minutes (Hindi and English versions) of the Twelfth sitting of the Committee on Absence of Members from the sittings of the House held on 14.12.2023.

8. Reports of Standing Committee on External Affairs

Shri P.P Chaudhary presented the Twenty-eighth Report (Hindi and English versions) of the Committee on External Affairs (Seventeenth Lok Sabha) on the subject 'Countering Global Terrorism at Regional and International Levels'.

9. Motion

Shri Pralhad Joshi moved the following motion:-

“That this House do agree with the Forty-eighth Report of the Business Advisory Committee presented to the House on the 2nd February, 2024.”

The motion was adopted.

12.06 P.M.

10. Statements by Ministers

- (1) The Minister of State in the Ministry of Skill Development and Entrepreneurship; Minister of State in the Ministry of Electronics and Information Technology; and Minister of State in the Ministry of Jal Shakti (Shri Rajeev Chandrasekhar) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 49th Report of the Standing Committee on Labour, Textiles and Skill Development on 'Functioning of Directorate General of Training' pertaining to the Ministry of Skill Development and Entrepreneurship.
- (2) The Minister of State (Independent Charge) of the Ministry of Law and Justice; Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Defence; and Minister of State in the Ministry of Tourism (Shri Ajay Bhatt) laid the following statements (Hindi and English versions) regarding:-
 - (i) the status of implementation of the recommendations contained in the 331st Report of the Standing Committee on Transport, Tourism and

Culture on action taken by the Government on the recommendations/observations contained in the 320th Report of the Committee on 'Development of Tourism Infrastructure in the Country' pertaining to the Ministry of Tourism.

- (ii) the status of implementation of the recommendations contained in the 338th Report of the Standing Committee on Transport, Tourism and Culture on action taken by the Government on the recommendations/observations contained in the 318th Report of the Committee on Demands for Grants (2022-23) pertaining to the Ministry of Tourism.

11. The Union Territory of Jammu and Kashmir Interim Budget

Shrimati Nirmala Sitharaman presented a statement (Hindi and English versions) of estimated receipts and expenditure of the Union Territory of Jammu and Kashmir for the year 2024-25.

12. Supplementary Demands for Grants (The Union Territory of Jammu and Kashmir)

Shrimati Nirmala Sitharaman presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Union Territory of Jammu and Kashmir for the year 2023-24.

13. Supplementary Demands for Grants

Shrimati Nirmala Sitharaman presented a statement (Hindi and English versions) showing Supplementary Demands for Grants - Second Batch for 2023-24.

12.08 P.M.

14. Government Bills - Introduced

(i) *The Public Examinations (Prevention of Unfair Means) Bill, 2024*

(ii) *The Jammu and Kashmir Local Bodies Laws (Amendment) Bill, 2024*

12.10 P.M.**13. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Shri Naranbhai Bhikhabhai Kachhadiya regarding resumption of FM Radio Broadcast in Amreli Parliamentary Constituency.
- 2) Dr. Sanghamitra Maurya regarding need to confer Bharat Ratna upon Baba Jyotirao Phule and Savitri Bai Phule and observe birthday of Savitri Bai Phule as Mahila Shikshika Diwas.
- 3) Shri Bhagirath Choudhary regarding need to upgrade State Highway Nos. 26 and 02 as National Highways in Rajasthan.
- 4) Shri Narendra Kumar regarding need to provide water to Jhunjhunu district, from Tajewala Head of Yamuna Canal.
- 5) Shri Suresh Pujari regarding need to include Sambalpuri language in the Eighth Schedule to the Constitution.
- 6) Shri Anurag Sharma regarding In-camera Proceedings.
- 7) Shri Sushil Kumar Singh regarding railway connectivity between Gaya and Daltonganj.
- 8) Shri Devendra Singh *alias* Bhole Singh regarding need to provide night landing facilities at Kanpur airport, Uttar Pradesh.
- 9) Shri Sanjay Seth regarding monitoring of utilization of funds allocated under DMFT to States.
- 10) Dr. Ramapati Ram Tripathi regarding shifting of Railway godown adjacent to railway station in Deoria district headquarters to the area near Ahilyapur railway station in Deoria District.
- 11) Dr. Sujay Radhakrishna Vikhepatil regarding withdrawal of ban on export of onion.

- 12) Smt. Keshari Devi Patel regarding need to minimize distance of examination centers for convenience of students.
- 13) Shri Beny Behanan regarding utilization of funds under various Departments of M/o Agriculture and Farmers Welfare.
- 14) Ms. Ramya Haridas regarding timely payment to the workers employed under Mahatma Gandhi National Ruler Employment Guarantee Scheme (MGNREGS).
- 15) Shri K. Muraleedharan regarding construction of IGNOU Regional Centre at Vadakara in Kerala.
- 16) Shri S. Gnanathiraviam regarding educational scholarship to children of beedi workers in Tirunelveli, Tamil Nadu.
- 17) Smt. Pratima Mondal regarding need to increase two more up-trains halt at Matla Station.
- 18) Dr. Shrikant Eknath Shinde regarding need to enact a comprehensive law to safeguard the interest and security of doctors.
- 19) Shri Ram Shiromani Verma regarding construction of Baharaich – Khalilabad new railway line project.
- 20) Shri Prince Raj regarding need to construct a Ring Road in Samastipur, Bihar.
- 21) Smt. Supriya Sadanand Sule regarding plight of farmers in Maharashtra.
- 22) Shri Bhartruhari Mahtab regarding Pradhan Mantri Jan Arogya Yojana (PM-JAY).
- 23) Shri Arun Kumar Sagar regarding establishment of a stadium under Khelo India Programme in Shahjahanpur Parliamentary Constituency.
- 24) Shri Basanta Kumar Panda regarding establishment of a Circuit bench of Odisha High Court, and set up Indian Mediation Center in Bhavanipatna, Kalahandi district, Odisha.
- 25) Smt. Sangeeta Kumari Singh Deo regarding need to formulate a

comprehensive policy for welfare of Single Girl Child in the country.

- 26) Shri Chandeshwar Prasad regarding need to include Magahi Language in the Eighth Schedule to the Constitution.

12.10 P.M.

14. Motion of Thanks on the President's Address

Time Allotted: 12 Hrs.

Time Taken: 15 Hrs. 28 Mts.

Further discussion on the following motion moved by Dr. Heena Vijaykumar Gavit and seconded by Prof. S.P. Singh Baghel on 2nd February, 2024, continued:-

"That an Address be presented to the President in the following terms:-

'That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on January 31, 2024'."

The following members took part in the debate:-

1. Shri Shrirang Appa Barne
2. Dr. Satyapal Singh
3. Shri Benny Behanan
4. Dr. Alok Kumar Suman
5. Smt. Satabdi Roy
6. Shri P.P. Chaudhary
7. Smt. Harsimrat Kaur Badal
8. Shri Hasnain Masoodi
9. Shri Jagdambika Pal
10. Shri Jayadev Galla
11. Dr. S.T. Hasan
12. Shri Brijendra Singh

13. Shri Arvind Sawant
- 14.* Shri Hasmukhbhai Somabhai Patel
- 15.* Shri Ratansinh Magansinh Rathod
- 16.* Shri Vishnu Dayal Ram
- 17*. Dr. Sanghmitra Maurya
- 18.* Shri V.K. Sreekandan
- 19.* Shri Krishna Pal Singh Yadav
- 20.* Shri Sangam Lal Gupta
- 21.* Shri Rahul Kaswan
- 22.* Shri C. N. Annadurai
- 23.* Shri P. R. Natarajan
- 24.* Shri A. Ganeshamurthi
- 25.* Shri Raju Bista
- 26.* Shri Arun Kumar Sagar
- 27.* Shri Jaswantsinh Sumanbhai Bhabhor
- 28.* Shri Rajeshbhai Naranbhai Chudasama
- 29.* Smt. Ranjanben Dhananjay Bhatt
- 30.* Smt. Shardaben Anilbhai Patel
- 31.* Shri Mohanbhai Kalyanjibhai Kundariya
- 32.* Smt. Gitaben Vajesinhbhai Rathva
- 33.* Smt. Rama Devi
- 34.* Dr. Shrikant Eknath Shinde
- 35.* Adv. Adoor Prakash
- 36.* Shri Gopal Chinayya Shetty
- 37.* Dr. Bharatiben D. Shiyal
- 38.* Dr. Umesh G Jadhav
- 39.* Shri Suresh Kashyap

* Written speeches were laid on the Table.

- 40.* Smt. Ranjeeta Koli
- 41.* Shri Nihal Chand
- 42.* Shri Pashupati Nath Singh
- 43.* Dr. Mohammad Jawed
- 44.* Shri Bidyut Baran Mahto
- 45.* Shri Mitesh Rameshbhai (Bakabhai) Patel
- 46.* Shri Naranbhai Kachhadiya
- 47.* Shri Simranjit Singh Mann
- 48.* Shri P. C. Mohan
- 49.* Shri K. Navaskani
- 50.* Dr. T. Sumathy(A) Thamizhachi Thangapandian
- 51.* Shri Sunil Kumar Singh
- 52.* Shri D. M. Kathir Anand
- 53.* Smt. Aparupa Poddar
- 54.* Dr. Manoj Rajoria
- 55.* Shri Sumedhanand Saraswati
- 56.* Shri Sudhakar Tukaram Shrangare
- 57.* Shri Vinod Chavda
- 58.* Shri Devji M. Patel
- 59.* Shri Ashok Mahadeorao Nete
- 60.* Shri Kuldeep Rai Sharma
- 61.* Shri Unmesh Bhaiyyasaheb Patil
62. Shri K. Subbarayan
63. Shri Rajmohan Unnithan
64. Dr. Dhal Singh Bisen
65. Shri Nama Nageswara Rao
66. Shri N. Reddeppa

* Written speeches were laid on the Table.

67. Shri Prataprao Jadhav
68. Shri N.K. Premachandran
69. Shri P. Ravindhranath
70. Shri Ganesh Singh
71. Adv. A.M. Ariff
72. Shri Naba Kumar Sarania
73. Shri Lorho S. Pfoze
74. Shri Dulal Chandra Goswami
75. Smt. Pratima Mondal
76. Shri Adhir Ranjan Chowdhury
77. Shri Satish Kumar Gautam
- 78.* Smt. Poonamben Hematbhai Maadam
- 79.* Shri Ramshiromani Verma
- 80.* Smt. Sangeeta Azad
- 81.* Shri Shankar Lalwani
- 82.* Shri Ritesh Pandey
- 83.* Shri Mansukhbhai Dhanjibhai Vasava
- 84.* Shri Ashok Kumar Rawat

Shri Narendra Modi replied to the debate.

All the amendments which were moved were put to vote and negatived.

The motion was adopted.

* Written speeches were laid on the Table.

15. *Announcement by the Chair

The Chair made an announcement regarding tabling of Notices of amendments to the Jammu and Kashmir Local Bodies Laws (Amendment) Bill, 2024.

6.52 P.M.

(Lok Sabha adjourned till 11.00 A.M., Tuesday, the 6th February, 2024.)

UTPAL KUMAR SINGH
Secretary General

* At 12.39 P.M. Original in Hindi. For details, please see the debate of the day.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, February 6, 2024/Magha 17, 1945 (Saka)

No. 270

11.00 A.M.

1. Starred Questions

Starred Question Nos. 41–46 were orally answered. Replies to Starred Question Nos. 47–60 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 461–690 were laid on the Table.

12.02 P.M.

3. Papers laid on the Table

The Minister of State in the Ministry of Social Justice and Empowerment (Shri Ramdas Athawale) laid on the Table:-

- (1) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Safai Karamcharis, New Delhi, for the year 2022-2023.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Rural Development (Sadhvi Niranjan Jyoti) laid on the Table:-

- (1)
 - (i) A copy each of the Annual Reports (Hindi and English versions) of the National Institute of Rural Development and Panchayati Raj, Hyderabad, for the year 2021-2022.
 - (ii) A copy each of the Annual Accounts (Hindi and English versions) of the National Institute of Rural Development and Panchayati Raj, Hyderabad, for the year 2021-2022, together with Audit Report thereon.
 - (iii) A copy each of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rural Development and Panchayati Raj, Hyderabad, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table:-

- (1) A copy of the Assam Rifles Naib Subedar (Cipher), Group 'B', Non-Gazetted, Non-Ministerial (Combatised) post, Recruitment Rules, 2023 (Hindi and English versions) published in Notification No. G.S.R.149 in weekly Gazette of India dated 21st October, 2023, under Section 167 of the Assam Rifles Act, 2006.

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 18 of Central Reserve Police Force Act, 1949:-
- (i) The Central Reserve Police Force, Assistant Sub-Inspector (Motor Transport) Technical Cadre, Group 'C' Post Recruitment Rules, 2023 published in G.S.R.857(E) in Gazette of India dated 22nd November, 2023.
 - (ii) The Central Reserve Police Force, Assistant Sub-Inspector (Tailor) Tradesmen Cadre, Group 'C' Post Recruitment Rules, 2023 published in G.S.R.865(E) in Gazette of India dated 24th November, 2023.
- (3) (i) A copy each of the Annual Accounts (Hindi and English versions) of the National Human Rights Commission, New Delhi, for the year 2022-2023, together with Audit Report thereon.
- (ii) Statement regarding Review (Hindi and English versions) by the Government on the Annual Accounts of the National Human Rights Commission, New Delhi, for the year 2022-2023.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of Section 35 of the Unlawful Activities (Prevention) Act, 1967:-

- (i) S.O.5491(E) published in Gazette of India dated 29th December, 2023 adding the name of Lakhbir Singh @ Landa in the Fourth Schedule of the said Act.
 - (ii) S.O.02(E) published in Gazette of India dated 1st January, 2024 adding the name of Satwinder Singh @ Satinderjit Singh @ Goldy Brar in the Fourth Schedule of the said Act.
- (6)
- (i) A copy of the Annual Report (Hindi and English versions) of the Coalition for Disaster Resilient Infrastructure, New Delhi, for the year 2022-2023.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coalition for Disaster Resilient Infrastructure, New Delhi, for the year 2022-2023.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

The Minister of State in the Ministry of Communications (Shri Devusinh Chauhan) on behalf of the Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table a copy each of the following Notifications (Hindi and English versions) under Section 166 of the Central Goods and Service Tax Act, 2017:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 166 of the Central Goods and Service Tax Act, 2017:-

- (i) G.S.R.902(E) published in Gazette of India dated 20th December, 2023, together with an explanatory memorandum notifying extension of due date for furnishing the return in FORM GSTR-3B for the month of November, 2023 for the persons registered in certain districts of Tamil Nadu.
- (ii) S.O.5483(E) published in Gazette of India dated 28th December, 2023, together with an explanatory memorandum seeking to extend dates of specified compliances in exercise of powers under Section 168A of the said Act.
- (iii) G.S.R.30(E) published in Gazette of India dated 5th January, 2024, together with an explanatory memorandum notifying extension of due date for furnishing the return in FORM GSTR-3B for the month of November, 2023 for the persons registered in certain districts of Tamil Nadu.
- (iv) The Central Goods and Services Tax (Amendment) Rules, 2024 published in G.S.R.31(E) in Gazette of India dated 5th January, 2024.
- (v) S.O.84(E) published in Gazette of India dated 5th January, 2024, together with an explanatory memorandum seeking to rescind the Notification No. 30/2023-Central Tax dated 31st July, 2023.
- (vi) S.O.85(E) published in Gazette of India dated 5th January, 2024, together with an explanatory memorandum seeking notify special procedure to be followed by a registered person

engaged in manufacturing of certain goods.

- (2) A copy of the Notification No. G.S.R.39(E) (Hindi and English versions) published in Gazette of India dated 15th January, 2024, together with an explanatory memorandum seeking to amend Second Schedule to the Customs Tariff Act to prescribe export duty of 50% on exports of Molasses (HS 1703) with effect from 18.01.2024 under sub-section (7) of Section 9A of the Customs Tariff Act, 1975.

The Minister of State in the Ministry of Agriculture and Farmers Welfare; and Minister of State in the Ministry of Food Processing Industries (Sushri Shobha Karandlaje) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Horticulture Board, Gurugram, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Horticulture Board, Gurugram, for the year 2022-2023.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Chaudhary Charan Singh National Institute of Agricultural Marketing, Jaipur, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chaudhary Charan Singh National Institute of Agricultural Marketing, Jaipur, for the year 2022-2023.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Food Technology Entrepreneurship and Management, Kundli, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Food Technology Entrepreneurship and Management, Kundli, for the year 2022-2023.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Food Technology Entrepreneurship and Management, Thanjavur, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Food Technology Entrepreneurship and Management, Thanjavur, for the year 2022-2023.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-

- (i) A copy of the Review by the Government of the working of the Jammu and Kashmir Horticultural Produce Marketing and Processing Limited, Srinagar, for the years 2017-2018 and 2018-2019.
 - (ii) Annual Report of the Jammu and Kashmir Horticultural Produce Marketing and Processing Limited, Srinagar, for the years 2017-2018 and 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) Two statements of delay (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Notification No. S.O.5415(E) (Hindi and English versions) published in Gazette of India dated 22nd December, 2023, constituting the Central Fertilizer Committee consisting of members mentioned therein, issued under Section 3 of the Essential Commodities Act, 1955.
- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 36 of the Insecticides Act, 1968:-
- (i) The Insecticides (Seventh Amendment) Rules, 2023 published in G.S.R.921(E) in Gazette of India dated 28th December, 2023.
 - (ii) The Insecticides (First Amendment) Rules, 2024 published in G.S.R.37(E) in Gazette of India dated 12th January, 2024.

The Minister of State in the Ministry of Social Justice and Empowerment (Shri A. Narayanaswamy) laid on the Table a copy each of the following papers (Hindi and English versions) under sub-section 1(b)

of Section 394 of the Companies Act, 2013:-

- (1) Review by the Government of the working of the National Scheduled Castes Finance and Development Corporation, Delhi, for the year 2021-2022.
- (2) Annual Report of the National Scheduled Castes Finance and Development Corporation, Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Development of North Eastern Region; and Minister of State in the Ministry of Cooperation (Shri B. L. Verma) laid on the Table:-

- (1) A copy of the Annual Reports (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 2022-2023.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 2022-2023, together with Audit Report thereon.
- (3) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Union of India, New Delhi, for the year 2022-2023.

The Minister of State in the Ministry of Home Affairs (Shri Ajay Kumar) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) A copy of the Review by the Government of the working of the

Rehabilitation Plantations Limited, Kollam, for the year 2022-2023.

- (ii) Annual Report of the Rehabilitation Plantations Limited, Kollam, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Social Justice and Empowerment (Shri A. Narayanaswamy) on behalf of the Minister of State in the Ministry of Social Justice and Empowerment (Sushri Pratima Bhoumik) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Senior Citizens' Welfare Fund, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Senior Citizens' Welfare Fund, for the year 2022-2023.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Women's Community Management Group, Khorda, Odisha, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Women's Community Management Group, Khorda, Odisha, for the year 2022-2023.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for the Handicapped and Backward People, Kolkata, West Bengal, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for the Handicapped and Backward People, Kolkata, West Bengal, for the year 2022-2023.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Bhairabi Club, Khordha, Odisha, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bhairabi Club, Khordha, Odisha, for the year 2022-2023.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Social and Health Development Organization, Imphal West, Manipur, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Social and Health Development Organization, Imphal West, Manipur, for the year 2022-2023.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the North Bengal Handicapped Rehabilitation Society, Siliguri, West Bengal, for the year 2022-2023, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Bengal Handicapped Rehabilitation Society, Siliguri, West Bengal, for the year 2022-2023.
- (7)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Durgabai Deshmukh Vocational Training & Rehabilitation Centre (Andhra Mahila Sabha), Hyderabad, Telangana, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Durgabai Deshmukh Vocational Training & Rehabilitation Centre (Andhra Mahila Sabha), Hyderabad, Telangana, for the year 2022-2023.
- (8)
 - (i) A copy of the Annual Report (Hindi and English versions) of the PAWMENCAP (Parents Association for the Welfare of Mentally Handicapped Persons), Hyderabad, Telangana, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the PAWMENCAP (Parents Association for the Welfare of Mentally Handicapped Persons), Hyderabad, Telangana, for the year 2022-2023.
- (9)
 - (i) A copy of the Annual Report (Hindi and English versions) of the St. Ann's Manovikas Kendra run by St. Ann's Social Service Society, Kurnool, Andhra Pradesh, for the year 2022-2023, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the St. Ann's Manovikas Kendra run by St. Ann's Social Service Society, Kurnool, Andhra Pradesh, for the year 2022-2023.
- (10)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Holy Cross Social Service Society, Anantapur, Andhra Pradesh, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Holy Cross Social Service Society, Anantapur, Andhra Pradesh, for the year 2022-2023.
- (11)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Sanjose Welfare Center, Kottayam, Kerala, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sanjose Welfare Center, Kottayam, Kerala, for the year 2022-2023.
- (12)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Educational and Rural Development Organisation, Thoubal, Manipur, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Educational and Rural Development Organisation, Thoubal, Manipur, for the year 2022-2023.

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Imphal Guardian Society, Imphal West, Manipur, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Imphal Guardian Society, Imphal West, Manipur, for the year 2022-2023.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Development of Poor and Labourers, Imphal West, Manipur, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council for Development of Poor and Labourers, Imphal West, Manipur, for the year 2022-2023.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Immaculate Heart of Mary Society, Madonna Special School for the Deaf, Vijayawada, Andhra Pradesh, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Immaculate Heart of Mary Society, Madonna Special School for the Deaf, Vijayawada, Andhra Pradesh, for the year 2022-2023.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Society for Welfare of the Handicapped, Patiala, Punjab, for the year 2022-2023, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Society for Welfare of the Handicapped, Patiala, Punjab, for the year 2022-2023.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the FAITH-INDIA (Foundation for Ability Improvement and Technology for the Handicapped-INDIA), Palakkad, Kerala, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the FAITH-INDIA (Foundation for Ability Improvement and Technology for the Handicapped-INDIA), Palakkad, Kerala, for the year 2022-2023.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Society of Khrist Jyoti, Nav Vani School for the Deaf, Varanasi, Uttar Pradesh, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Society of Khrist Jyoti, Nav Vani School for the Deaf, Varanasi, Uttar Pradesh, for the year 2022-2023.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Woman and Child Welfare Centre, Vizianagaram, Andhra Pradesh, for the year 2022-2023, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Woman and Child Welfare Centre, Vizianagaram, Andhra Pradesh, for the year 2022-2023.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Lebenshilfe, Visakhapatnam, Andhra Pradesh, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lebenshilfe, Visakhapatnam, Andhra Pradesh, for the year 2022-2023.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Yuvajana Seva Sangam, Tirupati, Andhra Pradesh, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Yuvajana Seva Sangam, Tirupati, Andhra Pradesh, for the year 2022-2023.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Patitapaban Seva Sangha, Puri, Odisha, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Patitapaban Seva Sangha, Puri, Odisha, for the year 2022-2023.

- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Pt. Deendayal Upadhyaya National Institute for Persons with Physical Disabilities (Divyangjan), New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pt. Deendayal Upadhyaya National Institute for Persons with Physical Disabilities (Divyangjan), New Delhi, for the year 2022-2023.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Swami Vivekanand National Institute of Rehabilitation Training and Research, Cuttack, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Swami Vivekanand National Institute of Rehabilitation Training and Research, Cuttack, for the year 2022-2023.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Ali Yavar Jung National Institute of Speech and Hearing Disabilities (Divyangjan), Mumbai, for the year 2022-2023, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ali Yavar Jung National Institute of Speech and Hearing Disabilities (Divyangjan), Mumbai, for the year 2022-2023.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Empowerment of Persons with Multiple Disabilities (Divyangjan), Chennai, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for Empowerment of Persons with Multiple Disabilities (Divyangjan), Chennai, for the year 2022-2023.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Locomotor Disabilities (Divyangjan), Kolkata, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for Locomotor Disabilities (Divyangjan), Kolkata, for the year 2022-2023.

- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Health Rehabilitation, Sehore, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Mental Health Rehabilitation, Sehore, for the year 2022-2023.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Empowerment of Persons with Intellectual Disabilities (Divyangjan), Secunderabad, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Empowerment of Persons with Intellectual Disabilities (Divyangjan), Secunderabad, for the year 2022-2023.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Empowerment of Persons with Visual Disabilities (Divyangjan), Dehradun, for the year 2022-2023, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Empowerment of Persons with Visual Disabilities (Divyangjan), Dehradun, for the year 2022-2023.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the National Trust for the Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Trust for the Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities, New Delhi, for the year 2022-2023.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Uttar Pradesh Mook Badhir Vidyalay, Prayagraj, Uttar Pradesh, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Uttar Pradesh Mook Badhir Vidyalay, Prayagraj, Uttar Pradesh, for the year 2022-2023.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Alakendu Bodh Niketan Residential, Kolkata, West Bengal, for the year 2022-2023, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Alakendu Bodh Niketan Residential, Kolkata, West Bengal, for the year 2022-2023.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Ahilyadevi Holkar Shikshan Prasarak Mandal, Latur, Maharashtra, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ahilyadevi Holkar Shikshan Prasarak Mandal, Latur, Maharashtra, for the year 2022-2023.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Vikas Social Service Society, Kannur, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Vikas Social Service Society, Kannur, for the year 2022-2023.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Manasika Vikasa Kendram, Vijayawada, Andhra Pradesh, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Manasika Vikasa Kendram, Vijayawada, Andhra Pradesh, for the year 2022-2023.

- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Santhivardhana Ministries, Kakinada, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Santhivardhana Ministries, Kakinada, for the year 2022-2023.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the A.P. State Forum for Economically Weaker Sections, Andhra Pradesh, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the A.P. State Forum for Economically Weaker Sections, Andhra Pradesh, for the year 2022-2023.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Sweekaar Academy of Rehabilitation Sciences, Secunderabad, Telangana, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sweekaar Academy of Rehabilitation Sciences, Secunderabad, Telangana, for the year 2022-2023.
- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the Pahel Viklang Punarwas Kendra Samiti, Kanpur, Uttar Pradesh,

for the year 2022-2023, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pahel Viklang Punarwas Kendra Samiti, Kanpur, Uttar Pradesh, for the year 2022-2023.
- (50)
- (i) A copy of the Annual Report (Hindi and English versions) of the Leema Deaf and Mentally Handicapped Welfare Association, Guntur, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Leema Deaf and Mentally Handicapped Welfare Association, Guntur, for the year 2022-2023.
- (51)
- (i) A copy of the Annual Report (Hindi and English versions) of the Type Writing Institution & Rural Development Service, Thoubal, Manipur, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Type Writing Institution & Rural Development Service, Thoubal, Manipur, for the year 2022-2023.
- (52)
- (i) A copy of the Annual Report (Hindi and English versions) of the Thakur Hari Prasad Institute of Research and Rehabilitation for the Mentally Handicapped, Hyderabad, Telangana, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Thakur Hari Prasad Institute

of Research and Rehabilitation for the Mentally Handicapped, Hyderabad, Telangana, for the year 2022-2023.

- (53) (i) A copy of the Annual Report (Hindi and English versions) of the Shanthiniketan (Residential Institution for the Intellectually Challenged), Rangareddy, Telangana, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shanthiniketan (Residential Institution for the Intellectually Challenged), Rangareddy, Telangana, for the year 2022-2023.
- (54) (i) A copy of the Annual Report (Hindi and English versions) of the Manav Vikas Sanstha, Beed, Maharashtra, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Manav Vikas Sanstha, Beed, Maharashtra, for the year 2022-2023.
- (55) (i) A copy of the Annual Report (Hindi and English versions) of the Residential School for the Blind, Gadwal, Telangana, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Residential School for the Blind, Gadwal, Telangana, for the year 2022-2023.
- (56) (i) A copy of the Annual Report (Hindi and English versions) of the Society of Hidden Sprouts Special School for Mentally Handicapped, Visakhapatnam, Andhra Pradesh, for the year

2022-2023, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Society of Hidden Sprouts Special School for Mentally Handicapped, Visakhapatnam, Andhra Pradesh, for the year 2022-2023.
- (57) (i) A copy of the Annual Report (Hindi and English versions) of the Surya Kiran Parents Association for Welfare of Mentally Handicapped Children, Guntur, Andhra Pradesh, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Surya Kiran Parents Association for Welfare of Mentally Handicapped Children, Guntur, Andhra Pradesh, for the year 2022-2023.
- (58) (i) A copy of the Annual Report (Hindi and English versions) of the Kangchup Area Tribal Women Society, Manipur, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kangchup Area Tribal Women Society, Manipur, for the year 2022-2023.
- (59) (i) A copy of the Annual Report (Hindi and English versions) of the Uma Educational and Technical Society (Uma Manovikasa Kendram), Kakinada, Andhra Pradesh, for the year 2022-2023, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Uma Educational and Technical Society (Uma Manovikasa Kendram), Kakinada, Andhra Pradesh, for the year 2022-2023.
- (60)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Jalpaiguri Welfare Organization, Jalpaiguri, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jalpaiguri Welfare Organization, Jalpaiguri, for the year 2022-2023.
- (61)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Helen Keller's School for Deaf & Mentally Retarded Children, Secunderabad, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Helen Keller's School for Deaf & Mentally Retarded Children, Secunderabad, for the year 2022-2023.
- (62)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Seva Samithi, Tirupthi, Andhra Pradesh, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Seva Samithi,

Tirupthi, Andhra Pradesh, for the year 2022-2023.

- (63) (i) A copy of the Annual Report (Hindi and English versions) of the Nilachal Seva Pratisthan, Puri, Odisha, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nilachal Seva Pratisthan, Puri, Odisha, for the year 2022-2023.
- (64) (i) A copy of the Annual Report (Hindi and English versions) of the Society for Educational and Rehabilitation of the Visually Handicapped, Hyderabad, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Society for Educational and Rehabilitation of the Visually Handicapped, Hyderabad, for the year 2022-2023.
- (65) (i) A copy of the Annual Report (Hindi and English versions) of the Kabi Narasingh Math Blind, Deaf & M.R. School , Ganjam, Odisha, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kabi Narasingh Math Blind, Deaf & M.R. School , Ganjam, Odisha, for the year 2022-2023.
- (66) (i) A copy of the Annual Report (Hindi and English versions) of the Shri Hanuman Prasad Poddar Andh Vidyalaya, Varanasi, Uttar Pradesh, for the year 2022-2023, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shri Hanuman Prasad Poddar Andh Vidyalaya, Varanasi, Uttar Pradesh, for the year 2022-2023.
- (67) (i) A copy of the Annual Report (Hindi and English versions) of the Rajul Viklang Palak Abhibhavak Utthan Samiti, Vidisha, Madhya Pradesh, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajul Viklang Palak Abhibhavak Utthan Samiti, Vidisha, Madhya Pradesh, for the year 2022-2023.
- (68) (i) A copy of the Annual Report (Hindi and English versions) of the Harisunder Mahila Bahuddeshiya Shikshan Prasarak Mandal, Udgir, Maharashtra, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Harisunder Mahila Bahuddeshiya Shikshan Prasarak Mandal, Udgir, Maharashtra, for the year 2022-2023.
- (69) (i) A copy of the Annual Report (Hindi and English versions) of the Association for Voluntary Action, Puri, Odisha, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Association for Voluntary

Action, Puri, Odisha, for the year 2022-2023.

The Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying; and Minister of State in the Ministry of Information and Broadcasting (Dr. L. Murugan) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Prasar Bharati (Broadcasting Corporation of India), New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Prasar Bharati (Broadcasting Corporation of India), New Delhi, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Film and Television Institute of India, Pune, for the year 2022-2023.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Satyajit Ray Film & Television Institute, Kolkata, for the year 2022-2023, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Satyajit Ray Film & Television Institute, Kolkata, for the year 2022-2023.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the Broadcast Engineering Consultants India Limited, Noida, for the year 2022-2023.
 - (ii) Annual Report of the Broadcast Engineering Consultants India Limited, Noida, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Home Affairs; and Minister of State in the Ministry of Youth Affairs and Sports (Shri Nisith Pramanik) laid on the Table:-

- (1) (i) A copy each of the Annual Report (Hindi and English versions) of the National Sports Development Fund, New Delhi, for the years 2020-2021 and 2021-2022, alongwith Audited Accounts.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the National Sports Development Fund, New Delhi, for the years 2020-2021 and

2021-2022.

- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

4. Reports of Committee on Estimates

Shri Sumedhanand Saraswati presented the following Reports (Hindi and English versions) of the Committee on Estimates (2023-24):-

- (i) Thirty-fifth Report on the subject 'Progress of Amrit Bharat Station Scheme' pertaining to Ministry of Railways.
- (ii) Thirty-sixth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their 30th Report (16th Lok Sabha) on the subject 'Performance of the National Action Plan on Climate Change' pertaining to Ministry of Environment, Forest and Climate Change.

5. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Dr. Kirit Premjibhai Solanki presented the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (2023-24):-

- (i) Thirtieth Report on Action taken by the Government on the recommendations contained in the Fifteenth Report (17th Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the subject 'Role of autonomous bodies/educational institution Including Central Universities, Engineering Colleges, IIMs, IITs, Medical Institutes, Navodaya Vidyalayas and Kendriya Vidyalaya etc. in socio-economic development of Scheduled Castes and Scheduled Tribes' with special reference to implementation of reservation policy in the All India Institute of Medical Sciences (AIIMS)".

- (ii) Thirty-first Report (Seventeenth Lok Sabha) on the subject 'Implementation of reservation Policy in the Ministries/Departments of Government of India with specific reference to the Municipal Corporation of Delhi (MCD)'.
- (iii) Thirty-second Report on the subject 'Implementation of Reservation Policy in the Ministries/Departments of Government of India with specific reference to Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training) in respect of verifications of caste certificate in a stipulated period of time'.

6. Statements of Standing Committee on Energy

Shri Praveen Kumar Nishad laid on the Table the following Statements (Hindi and English version) of the Standing Committee on Energy:-

- (i) Statement showing final action-taken by the Government on observations/recommendations contained in the Thirty-sixth Report (Seventeenth Lok Sabha) of the Standing Committee on Energy on action-taken by the Government on observations/recommendations contained in the Twentieth Report (Seventeenth Lok Sabha) of the Committee on the subject 'Tidal Power Development in India'.
- (ii) Statement showing final action-taken by the Government on observations/recommendations contained in the Thirty-ninth Report (Seventeenth Lok Sabha) of the Standing Committee on Energy on action-taken by the Government on observations/recommendations contained in the Thirty-fourth Report (Seventeenth Lok Sabha) of the Committee on 'Demands for Grants (2023-24) of the Ministry of New and Renewable Energy'.

7. Statements of Standing Committee on External Affairs

Shri P.P. Chaudhary laid on the Table the following statements (Hindi and English versions) of the Standing Committee on External Affairs:-

- (i) The Statement showing Action Taken by the Government on the Observations/Recommendations contained in the Eighteenth Report of the Committee on External Affairs (Seventeenth Lok Sabha) on action taken by the Government on the Observations/ Recommendations contained in the Ninth Report on the subject 'India and International Law including Extradition treaties with Foreign Countries, Asylum Issues, International Cyber-security and Issues of Financial Crimes'.
- (ii) The Statement showing Action Taken by the Government on the Observations/ Recommendations contained in the Twenty-third Report of the Committee on External Affairs (Seventeenth Lok Sabha) on action taken by the Government on the Observations/ Recommendations contained in the Sixteenth Report of the Committee on the subject 'India's Soft Power and Cultural Diplomacy: Prospects and Limitations'.
- (iii) The Statement showing Action Taken by the Government on the Observations/ Recommendations contained in the Twenty-fifth Report of the Committee on External Affairs (Seventeenth Lok Sabha) on action taken by the Government on the Observations/Recommendations contained in the Twentieth Report on the subject 'Demand for Grants of the Ministry of External Affairs for the Year 2023-24'

8. Statements of Standing Committee on Finance

Shri Jayant Sinha presented the following Reports (Hindi and English versions) of the Standing Committee on Finance:-

- (i) Sixty-sixth Report on the subject 'Performance Review and Regulation of Insurance Sector' pertaining to the Ministry of Finance (Department of Financial Services).
- (ii) Sixty-seventh Report on action taken by the Government on the recommendations contained in the Thirty-second Report on the subject 'Implementation of Insolvency and Bankruptcy Code - Pitfalls and Solutions' pertaining to the Ministry of Corporate Affairs.
- (iii) Sixty-eighth Report on action taken by the Government on the recommendations contained in the Forty-sixth Report on the subject 'Strengthening Credit Flows to the MSME Sector' pertaining to the Ministry of Finance (Department of Financial Services) and Ministry of Micro, Small and Medium Enterprises.

9. Statement of Standing Committee on Housing and Urban Affairs

Shri Ramcharan Bohra laid on the table, the action taken statement (Hindi and English versions) on Action Taken by the Government on Recommendations/ Observations contained in Chapter I of the Nineteenth Report (Seventeenth Lok Sabha) of the Standing Committee on Housing and Urban Affairs on Action Taken by the Government on the Recommendations/Observations contained in the Eighteenth Report (Seventeenth Lok Sabha) of the Committee on 'Demands for Grants (2023-24) of the Ministry of Housing and Urban Affairs'.

10. Reports of Standing Committee on Water Resources

Shri Parbatbhai Savabhai Patel presented the following Reports (Hindi and English versions) of the Standing Committee on Water Resources (2023-24):-

- (i) Twenty-seventh Report on the subject 'Review of Upper Yamuna River Cleaning Project upto Delhi and River bed management in Delhi'.
- (ii) Twenty-eighth Report on action taken by the Government on the observations/recommendations contained in Twenty-first Report of the Committee on 'Demands for Grants (2023-24)' of the Ministry of Jal Shakti – Department of Drinking Water and Sanitation.

11. Statements by Ministers

- (i) The Minister of Fisheries, Animal Husbandry and Dairying (Shri Parshottam Rupala) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 53rd Report of the Standing Committee on Agriculture, Animal Husbandry and Food Processing on Demands for Grants (2023-2024) (Demand No. 43) pertaining to the Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying.
- (ii) The Minister of State in the Ministry of Agriculture and Farmers Welfare; and Minister of State in the Ministry of Food Processing Industries (Sushri Shobha Karandlaje) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 55th Report of the Standing Committee on Agriculture, Animal Husbandry and Food Processing on Demands for Grants (2023-2024) (Demand No. 45) pertaining to the Ministry of Food Processing Industries.

- (iii) The Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying; and Minister of State in the Ministry of Information and Broadcasting (Dr. L. Murugan) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 38th Report of the Standing Committee on Communications and Information Technology on action taken by the Government on the observations/recommendations contained in the 27th Report of the Committee on 'Ethical Standards in Media Coverage' pertaining to the Ministry of Information and Broadcasting.

12.10 P.M.

12. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Shri Vishnu Dayal Ram regarding construction of a bridge on Son River to connect Bihar and Jharkhand.
- 2) Shri Bidyut Baran Mahato regarding construction of Dhalbhumgarh airport in Jamshedpur Parliamentary Constituency.
- 3) Shri Janardan Mishra regarding stoppage of trains at Dabhaura Railway Station in Rewa Parliamentary Constituency.
- 4) Dr. Dhal Singh Bisen regarding need to implement PM Awas Plus Yojana in cities.
- 5) Dr. Sukanta Majumdar regarding establishment of a Central University in Balurghat.
- 6) Shri Ramdas Chadrabhanji Tadas regarding need to reduce custom duty on export of Oranges to Bangladesh.

- 7) Shri Bhola Singh regarding need of categorise Betel leaf cultivation as agricultural activity.
- 8) Shri R.K. Singh Patel regarding alleged irregularities in implementation of Jal Jeevan Mission Scheme in Banda Parliamentary Constituency.
- 9) Shri Vivek Narayan Shejwalkar regarding need to include places of religious importance in Gwalior, Madhya Pradesh under PRASAD Scheme.
- 10) Shri Rahul Kaswan regarding need to include Salasar Balaji, Sujangarh and Sridungar Balaji in the proposed Ringas- Khatu Shyamji new Railway line project.
- 11) Shri Parbhatbhai Savabhai Patel regarding need to provide stoppage of train no. 14803/04 at Dhanera Railway Station, Gujarat.
- 12) Shri Hibi Eden regarding urgent need for maintenance of 3 bridges by NHAI in Kerala.
- 13) Dr. Mohammad Jawed regarding need to take steps for revival of Ramzan River in Kishanganj.
- 14) Adv. Adoor Prakash regarding land acquisition for outer Ring Road Project in Kerala.
- 15) Dr. T. Sumathy (a)Thamizhachi Thangapandian regarding need to reconsider language options for CUET- PG 2024.
- 16) Dr. Gautham Sigamani Pon regarding release of funds to undertake rehabilitation work for people affected by heavy rainfall and floods in Tamil Nadu.
- 17) Shri Sunil Kumar regarding need to set up a heritage museum at Lauria in Bihar.
- 18) Shri Kinjarapu Ram Mohan Naidu regarding providing employment to dependants of servicemen who die due to physical casualties.

- 19) Shri Chandra Prakash Choudhary regarding need to curb the increasing air and water pollution caused by industrial units in Giridih, Jharkhand.
- 20) Adv. A.M. Ariff regarding release of Central funds for Kerala.
- 21) Shri Ravi Kishan Shukla regarding need to extend services of Maurya Express upto Puri in Odisha.
- 22) Prof. Sougata Ray regarding recent action taken by RBI against a payment Bank.
- 23) Dr. Heena Vijaykumar Gavit regarding establishment of bank branches in Nandurbar to promote Financial inclusion.
- 24) Shri Rajesh Verma regarding doubling of Lucknow- Sitapur Railway line.
- 25) Dr. M.P. Abdussamad Samadani regarding protection of places of worship of Minority Communities.
- 26) Shri Kotagiri Sridhar regarding need to improve food quality and sanitation facilities in Indian Railways.
- 27) Shri Sushil Kumar Rinku regarding need to establish an AIIMS like Super Speciality hospital in Jalandhar.
- 28) Shri Gajanan Chandrakant Kirtikar regarding filling up of vacancies in nationalized banks.
- 29) Kunwar Pushpendra Singh Chandel regarding need to develop World class tourism facilities in Bundelkhand region of Uttar Pradesh.
- 30) Shri Vinod Kumar Sonkar regarding need to extend Defense Corridor upto Kaushambi- Prayagraj.

12.10 P.M.

13. Government Bills – Passed

(i) The Jammu and Kashmir Local Bodies Laws (Amendment) Bill, 2024.

Time Allotted: 2 Hrs.

Time Taken: 1 Hr. 41 Mts.

The motion for consideration of the Bill was moved by Shri Nityanand Rai on behalf of Shri Amit Shah.

The following members took part in the debate:-

1. Shri Jasbir Singh Gill
2. Shri Jugal Kishore Sharma
3. Smt. Chinta Anuradha
4. Shri Hasnain Masoodi
5. Prof. Sougata Ray
6. Smt. Supriya Sule
7. Shri Prataprao Jadhav
8. Shri Kaushlendra Kumar
9. Shri Ramesh Bidhuri
10. Dr. Veeraswamy Kalanidhi
11. Smt. Navnit Ravi Rana
12. Shri N. K. Premachandran
13. Shri Ve. Vaithilingam
14. Shri Sunil Kumar Pintu
15. Shri Adhir Ranjan Chowdhury

Shri Nityanand Rai replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 19 were adopted.

Clause 1, the Enacting Formula, Preamble and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Nityanand Rai.

The motion was adopted and the Bill was passed.

1.51 P.M.***(ii) The Public Examinations (Prevention of Unfair Means) Bill, 2024.***

Time Allotted: 4 Hrs.

Time Taken: 3 Hrs. 47 Mts.

The motion for consideration of the Bill was moved by Dr. Jitendra Singh.

The following members took part in the debate:-

1. Shri Kodikunnil Suresh
2. Dr. Satyapal Singh
3. Shri D.M. Kathir Anand
4. Smt. Chinta Anuradha
5. Shri Rahul Ramesh Shewale
6. Shri Achyutananda Samanta
7. Shri Malook Nagar
8. Smt. Supriya Sule
9. Shri Chandeshwar Prasad
10. Dr M.K. Vishnu Prasad
11. Shri Pratap Chandra Sarangi
12. Shri Kalyan Banerjee
13. Shri E.T. Mohammed Basheer
14. Shri Hasnain Masoodi
15. Shri N. K. Premachandran
16. Kunwar Danish Ali
17. Dr. K. Jayakumar
18. Shri Sumedhanand Saraswati
19. Dr. S.T. Hasan
20. Shri Syed Imtiaz Jaleel
21. Shri Rajiv Pratap Rudy
22. Dr. DNV Senthilkumar. S
23. Dr. Tholkappiyan Thirumaavalavan
24. Smt. Sangeeta Azad
25. Shri Sanjay Seth
26. Shri Adhir Ranjan Chowdhury

Dr. Jitendra Singh replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clauses 3 and 4 were adopted.

Clauses 5 to 7 were adopted.

Clauses 8 and 9 were adopted.

Clauses 10 to 17 were adopted.

Clauses 18 and 19 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Dr. Jitendra Singh.

The motion was adopted and the Bill was passed.

5.38 P.M.

Time Allotted: 2 Hrs.

Time Taken: 2 Hrs.

(iii) The Constitution (Jammu and Kashmir) Scheduled Castes Order (Amendment) Bill, 2023.

(iv) The Constitution (Jammu and Kashmir) Scheduled Tribes Order (Amendment) Bill, 2023.

The motion for consideration of the Constitution (Jammu and Kashmir) Scheduled Castes Order (Amendment) Bill, 2023 was moved by Dr. Virendra Kumar.

The motion for consideration of the Constitution (Jammu and Kashmir) Scheduled Tribes Order (Amendment) Bill, 2023 was moved by Shri Arjun Munda.

The following members took part in the combined debate:-

1. Shri Amar Singh
2. Shri Jugal Kishore Sharma
3. Shri D. Ravikumar
4. Shri Malook Nagar

5. Smt. Aparupa Poddar
6. Smt. Goddeti Madhavi
7. Shri Arvind Sawant
8. Shri Dileshwar Kamait
9. Shri Ramesh Chandra Majhi
10. Smt. Supriya Sule
11. Shri Mohammad Sadique
12. Shri Bhola Singh
13. Shri Hasnain Masoodi
14. Dr. DNV Senthilkumar S
15. Dr. Tholkappiyar Thirumaavalavan
16. Shri Tapir Gao
17. Shri Ramshiromani Verma
18. Smt. Sunita Duggal
19. Shri Kodikunnil Suresh
20. Shri Adhir Ranjan Chowdhury

Dr. Virendra Kumar replied to the debate pertaining to the portion related to the Constitution (Jammu and Kashmir) Scheduled Castes Order (Amendment) Bill, 2023.

Shri Arjun Munda replied to the debate pertaining to the portion related to the Constitution (Jammu and Kashmir) Scheduled Tribes Order (Amendment) Bill, 2023.

(iii) The motion for consideration of the Constitution (Jammu and Kashmir) Scheduled Castes Order (Amendment) Bill, 2023 was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, as amended, was adopted.

The Enacting Formula, as amended, was adopted.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed, was moved by Dr. Virendra Kumar.

The motion was adopted and the Bill, as amended, was passed.

(iv) The motion for consideration of the Constitution (Jammu and Kashmir) Scheduled Tribes Order (Amendment) Bill, 2023 was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, as amended, was adopted.

The Enacting Formula, as amended, was adopted.

The Long Title was adopted.

The motion that the Bill, as amended, be passed, was moved by Shri Arjun Munda.

The motion was adopted and the Bill, as amended, was passed.

14*. Messages from Rajya Sabha

Secretary General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 6th February, 2024, Rajya Sabha passed the Constitution (Scheduled Tribes) Order (Amendment) Bill, 2024.
- (ii) That at its sitting held on the 6th February, 2024, Rajya Sabha passed the Constitution (Scheduled Castes and Scheduled Tribes) Orders (Amendment) Bill, 2024.
- (iii) That at its sitting held on the 6th February, 2024, Rajya Sabha passed the Water (Prevention and Control of Pollution) Amendment Bill, 2024.

15. Bills as passed by Rajya Sabha – Laid on the Table

- (i) The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2024*
- (ii) The Constitution (Scheduled Castes and Scheduled Tribes) Orders (Amendment) Bill, 2024*
- (iii) The Water (Prevention and Control of Pollution) Amendment Bill, 2024*

7.38 P.M.

(Lok Sabha adjourned till 11.00 A.M., Wednesday, the 7th February, 2024.)

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Wednesday, February 7, 2024/Magha 18, 1945 (Saka)

No. 271

11.00 A.M.

1. Starred Questions

Starred Question No. 61–68 was orally answered. Replies to Starred Question Nos. 69–80 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 691–920 were laid on the Table.

12.00 Noon

3. Extension of Session of Lok Sabha

As proposed by the Minister of Parliamentary Affairs and agreed to by the House, the 15th Session was extended by a day i.e., till Saturday the 10th February, 2024.

12.01 P.M.

4. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951:-
 - (i) The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 2023 published in Notification No. G.S.R.878(E) in Gazette of India dated 6th December, 2023.
 - (ii) The Indian Administrative Service (Pay) Second Amendment Rules, 2023 published in Notification No. G.S.R.879(E) in Gazette of India dated 6th December, 2023.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Statement regarding Review by the Government of the working of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahr, for the year 2022-2023.
 - (ii) Annual Report of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahr, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

The Minister of State in the Ministry of Steel; and Minister of State in the Ministry of Rural Development (Shri Faggansingh Kulaste) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Eastern Investments Limited, Khorda, for the year 2022-2023.
 - (ii) Annual Report of the Eastern Investments Limited, Khorda, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Railways; Minister of State in the Ministry of Coal; and Minister of State in the Ministry of Mines (Shri Danve Raosaheb Dadarao) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories of the Indian Railways, for the year ending 31st March, 2023.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding between the Indian Railway Finance Corporation Limited and the Ministry of Railways for the year 2023-2024.
 - (ii) Memorandum of Understanding between the Mumbai Railway Vikas Corporation Limited and the Ministry of Railways for the year 2023-2024.
 - (iii) Memorandum of Understanding between the RailTel Corporation of India Limited and the Ministry of Railways for the year 2023-2024.
 - (iv) Memorandum of Understanding between the IRCON International Limited and the Ministry of Railways for the year 2023-2024.
 - (v) Memorandum of Understanding between the Konkan Railway Corporation Limited and the Ministry of Railways for the year 2023-2024.
 - (vi) Memorandum of Understanding between the Indian Railway Catering & Tourism Corporation Limited and the Ministry of Railways for the year 2023-2024.

- (vii) Memorandum of Understanding between the Braithwaite & Co. Limited and the Ministry of Railways for the year 2023-2024.
- (viii) Memorandum of Understanding between the Container Corporation of India Limited and the Ministry of Railways for the year 2023-2024.
- (ix) Memorandum of Understanding between the RITES Limited and the Ministry of Railways for the year 2023-2024.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Rural Development (Sadhvi Niranjana Jyoti) laid on the Table:-

- (1) A copy of Notification No. S.O.5241(E) (Hindi and English versions) published in Gazette of India dated 9th December, 2023 making certain amendments in the Notification No. S.O.6148(E) dated 30th December, 2022 issued under sub-section (1) of Section 37 of the National Food Security Act, 2013.
- (2) A copy of Notification No. S.O.5367(E) (Hindi and English versions) published in Gazette of India dated 18th December, 2023 making certain amendments in the Notification No. S.O.371(E) dated 8th February, 2017 under Section 55 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016.
- (3) A copy of the Targeted Public Distribution System (Control) Amendment Order, 2024 (Hindi and English versions) published in Notification No. G.S.R.43 (E) in Gazette of India dated 16th January, 2024 under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

The Minister of State in the Ministry of Commerce and Industry (Smt. Anupriya Singh Patel) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 19 of the Foreign Trade (Development & Regulation) Act, 1992:-
 - (i) S.O.4990(E) published in Gazette of India dated 20th November, 2023 notifying amendment of import policy conditions for Gold under HS Code 71081200 under Chapter 71 of Schedule -I (Import Policy) of ITC (HS) 2022.
 - (ii) S.O.5226(E) published in Gazette of India dated 8th December, 2023 notifying amendment of Import Policy and Policy Conditions for Yellow Peas under ITC(HS) Code 07131010 of Chapter 07 of ITC (HS), 2022, Schedule-I (Import Policy).
 - (iii) S.O.5478(E) published in Gazette of India dated 28th December, 2023 notifying extension in "Free" Import Policy of Urad [Beans of the SPP Vigna Mungo (L.) Hepper] ITC (HS) 0713 31 10] and Tur/Pigeon Peas (Cajanus Cajan) [ITC(HS) 0713 6000] under ITC (HS) 2022, Schedule-I (Import Policy) till 31.03.2025.
 - (iv) S.O.55(E) published in Gazette of India dated 3rd January, 2024 notifying amendment in Import Policy and Policy condition of Screws covered under HS code 7318 of Chapter 73 of Schedule –I (Import Policy) of ITC (HS) 2022.
 - (v) S.O.22(E) published in Gazette of India dated 1st January, 2024 notifying amendment in Para 2.31 of the Foreign Trade Policy, 2023.
 - (vi) S.O.175(E) published in Gazette of India dated 15th January, 2024 notifying amendment in Policy Condition of silver covered under

Chapter 71 of Schedule –I (Import Policy) of ITC (HS) 2022.

- (vii) S.O.5031(E) published in Gazette of India dated 23rd November, 2024 notifying imposition of Minimum Export Price on export of Onions.
 - (viii) S.O.5115(E) published in Gazette of India dated 30th November, 2023 notifying export of food commodities through National Cooperative Export Limited.
 - (ix) S.O.5182(E) published in Gazette of India dated 7th December, 2023 notifying incorporation of Policy Condition for export of Non-Basmati Rice under HS Code 10063090.
 - (x) S.O.5183(E) published in Gazette of India dated 7th December, 2023 notifying export of Non-Basmati White Rice (under HS Code 10063090) to Comoros, Madagascar, Equitorial Guinea, Egypt and Kenya through National Cooperative Exports Limited.
 - (xi) S.O.5201(E) published in Gazette of India dated 7th December, 2023 notifying amendment in Export Policy of Onions.
 - (xii) S.O.5222(E) published in Gazette of India dated 8th December, 2023 notifying amendment in Export Policy of De-Oiled Rice Bran.
 - (xiii) S.O.5317(E) published in Gazette of India dated 12th December, 2023 notifying amendment in policy condition of Sl. No. 55 & 57, Chapter 10 Schedule-2, ITC (HS) Export Policy, 2018.
 - (xiv) S.O.5351(E) published in Gazette of India dated 15th December, 2023 notifying amendment in export policy of Food Supplements containing Botanicals.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the STCL Limited, New Delhi, for the year 2022-2023.

- (ii) Annual Report of the STCL Limited, New Delhi, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 2022-2023.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 2022-2023, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 2022-2023.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6)
 - (i) A copy of the Annual Report (Hindi and English versions) of the India Trade Promotion Organisation, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the India Trade Promotion Organisation, New Delhi, for the year 2022-2023.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Tobacco Board, Guntur, for the year 2022-2023, alongwith

Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tobacco Board, Guntur, for the year 2022-2023.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the CAPEXIL (Export Promotion Council), Kolkata, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the CAPEXIL (Export Promotion Council), Kolkata, for the year 2022-2023.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of The Minister of State in the Ministry of Skill Development and Entrepreneurship; Minister of State in the Ministry of Electronics and Information Technology; and Minister of State in the Ministry of Jal Shakti (Shri Rajeev Chandrasekhar) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Unique Identification Authority of India, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Unique Identification Authority of India, New Delhi, for the year 2022-2023.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Textiles; and Minister of State in the Ministry of Railways (Smt. Darshana Vikram Jardosh) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Cotton Textiles Export Promotion Council of India, Mumbai, for the year 2022-2023, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Cotton Textiles Export Promotion Council of India, Mumbai, for the year 2022-2023.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Powerloom Development & Export Promotion Council, Mumbai, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Powerloom Development & Export Promotion Council, Mumbai, for the year 2022-2023.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Jute Corporation of India Limited, Kolkata, for the year 2022-2023.
- (ii) Annual Report of the Jute Corporation of India Limited, Kolkata, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the National Handloom Development Corporation Limited, Gautam Budhh Nagar, for the year 2022-2023.

- (ii) Annual Report of the National Handloom Development Corporation Limited, Gautam Budhh Nagar, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Central Cottage Industries Corporation of India Ltd., New Delhi, for the year 2022-2023.
(ii) Annual Report of the Central Cottage Industries Corporation of India Ltd., New Delhi, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the National Textile Corporation Limited, New Delhi, for the year 2020-2021.
(ii) Annual Report of the National Textile Corporation Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Jute Products Development and Export Promotion Council, Kolkata, for the year 2022-2023, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jute Products Development and Export Promotion Council, Kolkata, for the year 2022-2023.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Notification No. S.O.5459(E) (Hindi and English versions) published in Gazette of India dated 26th December, 2023 directing that the commodities specified in column (2) of the Notification shall be packed

in Jute packaging material for supply or distribution in such minimum percentage as specified in corresponding entries in Column (3) of the Notification with effect from the date of publication of the notification in the official Gazette, upto the 30th June, 2024 under Section 3(1) of the Jute Packaging Material (Compulsory Use in Packaging Commodities) Act, 1987.

- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section [4(b)] of Section 3 of the National Jute Board Act, 2008:-
- (i) S.O.3839(E) published in Gazette of India dated 31st August, 2023 making certain amendments in the Notification No. S.O.768(E) dated 19th February, 2021.
 - (ii) S.O.152(E) published in Gazette of India dated 11th January, 2024 making certain amendments in the Notification No. S.O.3375(E) dated 29th September, 2020.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for Handicrafts, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Promotion Council for Handicrafts, New Delhi, for the year 2022-2023.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Apparel Export Promotion Council, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Apparel Export Promotion Council, New Delhi, for the year 2022-2023.

- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the India Center for Migration, New Delhi, for the period from 1st April, 2022 to 1st August, 2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the India Center for Migration, New Delhi, for the period from 1st April, 2022 to 1st August, 2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Commerce and Industry (Shri Som Parkash) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Ahmedabad, for the year 2022-2023, alongwith Audited Accounts.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cement and Building Materials, Ballabgarh, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Cement

and Building Materials, Ballabgarh, for the year 2022-2023.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Central Pulp & Paper Research Institute, Saharanpur, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Pulp & Paper Research Institute, Saharanpur, for the year 2022-2023.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (1) and (2) of Section 16 read with section 17 and sub-section 3 of Section 25 of the Bureau of Indian Standards Act, 2016.:-
 - (i) The Rubber Gaskets for Pressure Cookers (Quality Control) Order, 2023 published in Notification No. S.O.5371(E) in Gazette of India dated 19th December, 2023.
 - (ii) The Cycle and Rickshaw Tyres and Tubes (Quality Control) Order, 2023 published in Notification No. S.O.5323(E) in Gazette of India dated 13th December, 2023.
- (8)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Office of the Controller General of Patents, Designs, Trademarks and Geographical Indications, New Delhi, for the year 2022-2023.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the of the Office of the Controller General of Patents, Designs, Trademarks and Geographical Indications, New Delhi, for the year 2022-2023.

- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (i) Statement regarding Review by the Government of the working of the India International Convention & Exhibition Centre Limited, New Delhi, for the year 2022-2023.
 - (ii) Annual Report of the India International Convention & Exhibition Centre Limited, New Delhi, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

The Minister of State in the Ministry of Communications (Shri Devusinh Chauhan) laid on the Table:-

- (1) A copy of Notification No. S.O.5484(E) (Hindi and English versions) published in Gazette of India dated 29th December, 2023 appointing the 29th December as the date on which the provisions of the Jan Vishwas (Amendment Of Provisions) Act, 2023, in so far as it relates to serial number 2 and the entries thereto in the Schedule to the said Act, relating to the Indian Post Office Act, 1898, shall come into force issued under sub-section (2) of Section 1 of the Jan Vishwas (Amendment of Provisions) Act, 2023.
- (2) A copy of the Indian Post Office (Amendment) Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R.09(E) in Gazette of India dated 3rd January, 2024 under Section 74 of the Indian Post Office Act, 1898.

5. Reports of Committee on Estimates

Dr. Sanjay Jaiswal presented the Thirty-seventh Report (Hindi and English versions) of Committee on Estimates (2023-24) on the subject 'Empowerment through PM Mega Integrated Textile Region and Apparel (PM MITRA) Parks Scheme and Revival efforts for Sick Textile Units/PSUs [BIC, NTC, CTL etc.]'.

6. Reports of Public Accounts Committee

Shri Adhir Ranjan Chowdhury presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2023-24):-

- (1) Eighty-third Report on 'IT Modernization Project of the Department of Posts'.
- (2) Eighty-fourth Report on 'Misappropriation of Public Money in Department of Posts'.
- (3) Eighty-fifth Report on 'Irregular Pension Payments by Post Offices'.
- (4) Eighty-sixth Report on 'Establishment and Operationalisation of Sagar Prahari Bal'.
- (5) Eighty-seventh Report on 'Irregularities in receipt and utilisation of compensation and Grossly irregular and manipulated award and execution of work relating to the renovation of the basement at India House, London, leading to undue benefits being extended to the Contractor'.
- (6) Eighty-eighth Report on Action taken by the Government on the Recommendations/ Observations of the Committee contained in their 54th Report (17th Lok Sabha) on 'Implementation of Public Financial Management System (PFMS)'.
- (7) Eighty-ninth Report on 'The Indo-Nepal Border Road Project';
- (8) Ninetieth Report on 'Avoidable Expenditure on Procurement of Channel Air Boxes: Banaras Locomotive Works'.

- (9) Ninety-first Report on 'Loss of Revenue: South Western Railway'.
- (10) Ninety-second Report on 'Functioning of Railway Mail Service and Road Transport Network in Department of Posts'.
- (11) Ninety-third Report on 'Blockage of Capital due to non-completion of approach road: Central Railway'.
- (12) Ninety-fourth Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in their Fifty-second Report (Seventeenth Lok Sabha) on 'Construction and utilization of Limited Height Subway (LHS)'.
- (13) Ninety-fifth Report on 'Pollution caused by Plastic'.
- (14) Ninety-sixth Report on 'Injudicious Procurement of an Additional CNC Horizontal Boring and Milling Machine: Patiala Locomotive Works'.
- (15) Ninety-seventh Report on 'Loss due to indecision of Railway Administration in the Matter of Land Acquisition: East Central Railway'.
- (16) Ninety-eighth Report on 'Assessment of Environment Issues in Visakhapatnam Port Authority'.
- (17) Ninety-ninth Report on 'Extra expenditure due to delay in finalizing power purchase agreements through Open Access: West Central Railway'.
- (18) One Hundredth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Sixty-second Report (Seventeenth Lok Sabha) on 'Irregular Payment of Ad-hoc Bonus'.
- (19) One Hundred first Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Forty-fourth Report (Seventeenth Lok Sabha) on 'Functioning of Credit Guarantee Fund Trust for Micro and Small Enterprises (CGTMSE)'.
- (20) One Hundred second Report on 'Loss of opportunity to earn additional freight and extra expenditure on haulage: South Western Railway'.

- (21) One Hundred third Report on 'Revision of financial limits for determining the cases relating to 'New Service (NS)/New Instrument of Service (NIS)'.

7. Report of Committee on Absence of Members from the Sittings of the House

Ms. Bhavana Gawali (Patil) presented the Thirteenth Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

8. Reports of Standing Committee on Agriculture, Animal Husbandry and Food Processing

Shri P.C. Gaddigoudar presented the following Reports (Hindi and English versions) (Seventeenth Lok Sabha) of the Standing Committee on Agriculture, Animal Husbandry and Food Processing (2023-24):-

- (1) 67th Report on the Subject 'Scheme for Creation/Expansion of Food Processing and Preservation Capacities (CEFPPC) - an Evaluation' pertaining to the Ministry of Food Processing Industries.
- (2) 68th Report on the Subject 'Promotion of Climate Resilient Farming' pertaining to the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare).
- (3) 69th Action Taken Report on the Action taken by the Government on the Observations/Recommendations contained in the Fifty-eighth Report (Seventeenth Lok Sabha) of the Committee on the Subject 'Research and Development in Farm Mechanization for Small and Marginal Farmers in the Country' pertaining to the Ministry of Agriculture and Farmers Welfare (Department of Agricultural Research and Education).
- (4) 70th Report on the Subject 'Employment Generation and Revenue Earning Potential of Fisheries Sector' pertaining to the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Fisheries).

9. Statement of Standing Committee on Agriculture, Animal Husbandry and Food Processing

Shri P.C. Gaddigoudar laid on the Table the Statement (Hindi and English versions) showing action taken by the Government on Sixty-second Report of the Committee on the Action-taken by the Government on the Observations/ Recommendations contained in the Fifty-third Report on 'Demands for Grants (2023-24)' of the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Fisheries).

10. Reports of Standing Committee on External Affairs

Shri P.P Chaudhary presented the following Reports (Hindi and English versions) of the Standing Committee on External Affairs (Seventeenth Lok Sabha):-

- (1) Twenty-ninth Report on Action Taken by the Government on the Observations/ Recommendations contained in the Twenty-fourth Report of the Committee on External Affairs on the subject 'India's Policy Planning and Role of Think Tanks with Special Reference to ICWA and RIS'.
- (2) Thirtieth Report on Action Taken by the Government on the Observations/Recommendations contained in the Twenty-Second Report of the Committee on External Affairs on the subject 'India's Neighbourhood First Policy'.

11. Reports of Standing Committee on Consumer Affairs, Food and Public Distribution

Smt. Locket Chatterjee presented the following Reports (Hindi and English versions) of the Standing Committee on Consumer Affairs, Food and Public Distribution (2023-2024):-

- (1) Thirty-ninth Report of the Standing Committee on Consumer Affairs, Food and Public Distribution (2023-2024) on the subject – ‘Regulation of Weights and Measures with specific reference to Dispensing Machines at Fuel Stations’ pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).
- (2) Fortieth Report of the Standing Committee on Consumer Affairs, Food and Public Distribution (2023-2024) on the subject – ‘Transforming Fair Price Shops’ pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

12. Statements of Standing Committee on Railways

Shri Radha Mohan Singh laid on the Table the following Statements (Hindi and English versions) of the Standing Committee on Railways:

- (1) Final Action Taken by Government on the recommendations contained in the 4th Report of the Committee (17thLok Sabha) on action taken by Government on the recommendations contained in their 2nd Report (17thLok Sabha) on ‘Demands for Grants (2019-20) of the Ministry of Railways’.
- (2) Final Action Taken by Government on the recommendations contained in the 5th Report of the Committee (17thLok Sabha) on action taken by Government on the recommendations contained in their 3rd Report (17thLok Sabha) on ‘Demands for Grants (2020-21) of the Ministry of Railways’.
- (3) Final Action Taken by Government on the recommendations contained in the 9th Report of the Committee (17thLok Sabha) on action taken by Government on the recommendations contained in their 7th Report (17thLok Sabha) on ‘Demands for Grants (2021-22)’ of the Ministry of Railways.
- (4) Final Action Taken by Government on the recommendations contained in the 10th Report of the Committee (17thLok Sabha) on action taken by Government on the recommendations contained in their 6th Report (17thLok

Sabha) on the subject 'Passenger Amenities including Modernization of Railway Stations'.

- (5) Final Action Taken by Government on the recommendations contained in the 12th Report of the Committee (17thLok Sabha) on action taken by Government on the recommendations contained in their 8th Report (17thLok Sabha) on the subject 'Passenger Reservation System of Indian Railways'.
- (6) Final Action Taken by Government on the recommendations contained in the 13th Report of the Committee (17thLok Sabha) on action taken by Government on the recommendations contained in their 11th Report (17thLok Sabha) on 'Demands for Grants (2022-23) of the Ministry of Railways'.
- (7) Final Action Taken by Government on the recommendations contained in the 15th Report of the Committee (17thLok Sabha) on action taken by Government on the recommendations contained in their 14th Report (17thLok Sabha) on 'Demands for Grants (2023-24) of the Ministry of Railways'.

13. Reports of Standing Committee on Labour, Textiles and Skill Development

Shri Pallab Lochan Das presented the following Reports (Hindi and English versions) of the Standing Committee on Labour, Textiles and Skill Development:-

- (1) Fifty-third Report on 'Development and Promotion of Jute Industry' pertaining to the Ministry of Textiles.
- (2) Fifty-fourth Report on 'Schemes/Programmes of Central Silk Board for Development and Promotion of Silk Industry' pertaining to the Ministry of Textiles.
- (3) Fifty-fifth Report on 'Development of Cotton Sector' pertaining to the Ministry of Textiles.
- (4) Fifty-sixth Report on 'Implementation of Skill Acquisition and Knowledge Awareness for Livelihood Promotion (SANKALP) Project' pertaining to the Ministry of Skill Development & Entrepreneurship.

- (5) Fifty-seventh Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Fiftieth Report (Seventeenth Lok Sabha) on 'Welfare Schemes and Social Security Measures for Textile Workers in Organised and Unorganised Sectors' pertaining to the Ministry of Textiles.
- (6) Fifty-eighth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Forty-ninth Report (Seventeenth Lok Sabha) on 'Functioning of Directorate General of Training' pertaining to the Ministry of Skill Development & Entrepreneurship.

14. Statements of Standing Committee on Labour, Textiles and Skill Development

Shri Pallab Lochan Das laid on the Table Statements (Hindi and English versions) showing further action taken by the Government on the Observations/Recommendations of the Standing Committee on Labour, Textiles and Skill Development contained in the following Reports:-

- (1) Thirty-fifth Report (Seventeenth Lok Sabha) on Action Taken by Government on the Thirty-third Report (Seventeenth Lok Sabha) on 'Implementation of National Apprenticeship Promotion Scheme (NAPS)/National Apprenticeship Training Scheme (NATS)' pertaining to the Ministry of Skill Development & Entrepreneurship and Ministry of Education (Department of Higher Education).
- (2) Thirty-eighth Report (Seventeenth Lok Sabha) on Action Taken by Government on the Thirtieth Report (Seventeenth Lok Sabha) on Demands for Grants (2022-23) of the Ministry of Labour & Employment.
- (3) Thirty-ninth Report (Seventeenth Lok Sabha) on Action Taken by Government on the Thirty-first Report (Seventeenth Lok Sabha) on Demands for Grants (2022-23) of the Ministry of Textiles.

- (4) Forty-fourth Report (Seventeenth Lok Sabha) on Action Taken by the Government on the Thirty-sixth Report (Seventeenth Lok Sabha) on 'Implementation of Pradhan Mantri Kaushal Vikas Yojana (PMKVY)' pertaining to the Ministry of Skill Development & Entrepreneurship.
- (5) Forty-fifth Report (Seventeenth Lok Sabha) on Action Taken by the Government on the Thirty-seventh Report (Seventeenth Lok Sabha) on 'Development of Manmade Fibre' pertaining to the Ministry of Textiles.
- (6) Forty-seventh Report (Seventeenth Lok Sabha) on Action Taken by the Government on the Forty-second Report (Seventeenth Lok Sabha) on Demands for Grants (2023-24) of the Ministry of Textiles.

15. Reports of Standing Committee on Personnel, Public Grievances, Law and Justice

Shri Raghu Rama Krishna Raju Kanumuru laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice:

- (1) 141st Report on the subject 'Judicial Infrastructure in the North-Eastern States of India'.
- (2) 142nd Report on the subject 'Strengthening Legal Education in view of emerging challenges before the Legal Profession'.
- (3) 143rd Report on the subject 'Review of the working of Legal Aid under the Legal Services Authorities Act, 1987'.
- (4) 144th Report on Action Taken on 133rd Report of the Committee on the subject 'Judicial Processes and their Reforms' pertaining to Department of Justice (Ministry of Law and Justice).

16. Statements by Ministers

(1) The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid the following statements (Hindi and English versions) regarding:-

- (i) the status of implementation of the recommendations contained in the 326th Report of the Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2020-2021) (Demand No. 03) pertaining to the Department of Atomic Energy.
- (ii) the status of implementation of the recommendations contained in the 334th Report of the Standing Committee on Science and Technology, Environment, Forests and Climate Change on action taken by the Government on the recommendations/observations contained in the 326th Report of the Committee on Demands for Grants (2020-2021) pertaining to the Department of Atomic Energy.
- (iii) the status of implementation of the recommendations contained in the 341st Report of the Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2021-2022) (Demand No. 03) pertaining to the Department of Atomic Energy.
- (iv) the status of implementation of the recommendations contained in the 351st Report of the Standing Committee on Science and Technology, Environment, Forests and Climate Change on action taken by the Government on the recommendations/observations contained in the 341st Report of the Committee on Demands for Grants (2021-2022) pertaining to the Department of Atomic Energy.

- (v) the status of implementation of the recommendations contained in the 358th Report of the Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2022-2023) (Demand No. 03) pertaining to the Department of Atomic Energy.
- (2) The Minister of State in the Ministry of Railways; Minister of State in the Ministry of Coal; and Minister of State in the Ministry of Mines (Shri Danve Raosaheb Dadarao) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 37th Report of the Standing Committee on Coal, Mines and Steel on 'Import of Coal – Trends and issue of Self reliance' pertaining to the Ministry of Coal.
- (3) The Minister of State in the Ministry of Commerce and Industry (Shri Som Parkash) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 182nd Report of the Standing Committee on Commerce on 'Ecosystem of Startups to benefit India' pertaining to the Department for Promotion of Industry and Internal Trade, Ministry of Commerce and Industry.
- (4) The Minister of State (Independent Charge) of the Ministry of Law and Justice; Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Defence; and Minister of State in the Ministry of Tourism (Shri Ajay Bhatt) laid the following statements (Hindi and English versions) regarding:-
- (i) the status of implementation of recommendations contained in the 35th Report of the Standing Committee on Defence on Demands for Grants (2023-24), on General Defence Budget, Border Roads Organisation, Indian Coast Guard, Defence Estates Organisation, Defence Public Sector Undertakings, Welfare of Ex-servicemen and Defence Pension (Demand Nos. 19 and 22) pertaining to the Ministry of Defence.

- (ii) the status of implementation of recommendations contained in the 36th Report of the Standing Committee on Defence on Demands for Grants (2023-24), on Army, Navy, Air Force, Joint Staff, Ex-servicemen Contributory Health Scheme and Sainik Schools (Demand Nos. 20 and 21) pertaining to the Ministry of Defence.
- (iii) the status of implementation of recommendations contained in the 37th Report of the Standing Committee on Defence on Demands for Grants (2023-24), on Capital Outlay on Defence Services, Procurement Policy and Defence Planning (Demand No. 21) pertaining to the Ministry of Defence.
- (iv) the status of implementation of recommendations contained in the 38th Report of the Standing Committee on Defence on Demands for Grants (2023-24), on Directorate of Ordnance (Coordination and Services) – New DPSUs, Defence Research and Development Organisation and National Cadet Corps (Demand Nos. 20 and 21) pertaining to the Ministry of Defence.

17. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Shri Gopal Chinayya Shetty regarding need to set up a food plaza processing industry in Mumbai-North Parliamentary Constituency.
- 2) Shri Ajay Nishad regarding need to expedite implementation of Smart City project in Muzaffarpur, Bihar.
- 3) Dr. Krishna Pal Singh Yadav regarding need to build an airport in Guna, Madhya Pradesh.
- 4) Shri Rajendra Agrawal regarding construction of an overbridge on Hapur- Khurja railway line in Hapur City, Uttar Pradesh.
- 5) Dr. Nishikant Dubey regarding need to recognize the aborigines of Santhal Pargana as Scheduled Tribes.

- 6) Shri Jagdambika Pal regarding ban imposed on export of non-basmati rice.
- 7) Shri Janardan Singh Sigriwal regarding need to operate mobile hospitals in Maharajganj Parliamentary Constituency.
- 8) Shir Subhash Chandra Baheria regarding need to set up research institutes for imparting technical education in Bhilwara for development in agriculture, mining and textile sectors.
- 9) Shri Chunni Lal Sahu regarding grievances of teachers rendered jobless due to closure of schools set up under National Child Labour Project.
- 10) Shri Bholanath (B.P. Saroj) regarding need to increase the honorarium of Anganwadi workers.
- 11) Adv. Dean Kuriakose regarding need to enhance the wages of Anganwadi, ASHA and MGNREGS workers.
- 12) Shri A. Ganeshamurthi regarding problems faced by Coconut farmers in Tamil Nadu.
- 13) Smt. Aparupa Poddar regarding need to fill vacant posts of Loco Pilots and Assistant Loco Pilots in Railways.
- 14) Shri Pratap Rao Jadhav regarding need to lift ban on export of Soyabean and Cotton.
- 15) Shri Kaushalendra Kumar regarding various issues pertaining to Railways in Nalanda Parliamentary Constituency.
- 16) Shri Chandra Sekhar Sahu regarding opening of Model Schools in Berhampur, Odisha.
- 17) Shri K. Subbarayan regarding release of funds for cyclone 'Michuang' affected areas in Tamil Nadu.

- 18) Shri V. K. Sreekandan regarding need to expedite the disbursal of compensation to people whose land and property have been acquired for construction of four-lane Palakkad-Kozhikode Greenfield Highway.
- 19) Shri N.K. Premachandran regarding land acquisition for development of NH No.-744 Green Field Highway in Kerala.
- 20) Shri Sunil Kumar Soni regarding need to utilize the land of closed cement plant and the adjacent dilapidated residential colony in Dharsiwa block in Raipur Parliamentary Constituency for setting up heavy industrial unit.
- 21) Shri Ashok Kumar Rawat regarding need to include Hatya Haran religious site in Ramayana Circuit.
- 22) Smt. Rama Devi regarding stoppage of trains at Ghorasahan Railway Station in Sheohar Parliamentary Constituency.
- 23) Shri Ram Kripal Yadav regarding need to develop sports infrastructure in Pataliputra Parliamentary Constituency.
- 24) Smt. Himadri Singh regarding need to provide compensation & employment to persons whose land has been acquired for mining of coal and related activities by South Eastern Coal Fields Limited in Shahdol Parliamentary Constituency.
- 25) Shir Jugal Kishore Sharma regarding need to give land ownership rights to farmers of border areas in Jammu Parliamentary Constituency.
- 26) Shri Malook Nagar regarding need to raise the Fair and Remuneration Price (FRP) of Sugarcane to Rs. 550 per quintal.
- 27) Shri Maddila Gurumoorthy regarding development of Tirupati as a global tourism Centre.
- 28) Shri Unmesh B. Patil regarding need to reschedule the timings of Maharashtra Express.

12.12 P.M.

- 18. (i) General Discussion on the Interim Budget–2024-25;
(ii) Demands for Grants on Account–2024-25;
(iii) Supplementary Demands for Grants– Second Batch for 2023-24;
(iv) General Discussion on the Interim Budget of Union Territory of Jammu and Kashmir for 2024-25;
(v) Demands for Grants on Account in respect of Union Territory of Jammu and Kashmir-2024-25; and
(vi) Supplementary Demands for Grants in respect of Union Territory of Jammu and Kashmir-2023-24**

Time Allotted: 6 hrs.
Time Taken: 7 Hrs. 6 Mts.

Combined discussion on the following items of Business was taken up together:-

- (i) General Discussion on the Interim Budget for 2024-2025.
- (ii) Demands for Grants on Account for 2024-25, in respect of Demand Nos. 1 to 38, 41 to 66, 68 to 74, 76 to 79, 81 to 83 and 85 to 102.
- (iii) Supplementary Demands for Grants Nos. 1 to 8, 10 to 15, 18 to 23, 25, 26, 28 to 32, 35 to 37, 41, 42, 44, 45, 46, 48 to 53, 55, 58, 60 to 66, 68, 69, 71, 74, 78, 79, 81, 83, 85 to 90, 92, 94, 95, 98 and 100 to 102 in respect of the Supplementary Demands for Grants- Second batch for 2023-24.
- (iv) General Discussion on the Interim Budget of Union Territory of Jammu and Kashmir for 2024-25.
- (v) Demands for Grants on Account for 2024-25, in respect of Demand Nos. 1 to 36 in respect of the Union Territory of Jammu and Kashmir for 2024-25.
- (vi) Supplementary Demands for Grants Nos. 6, 8, 24 and 36 in respect of Union Territory of Jammu and Kashmir-2023-24.

The Chair made an announcement relating to the moving of cut motions by Shri Suresh Kodikunnil and Shrimati Aparupa Poddar.

13 (Nos. 1 & 2 and 3 to 13) cut motions were moved.

Thereafter, the following members took part in the combined debate:-

1. Dr. Shashi Tharoor
2. Shri Nishikant Dubey
3. Shri Dayanidhi Maran
4. Prof. Sougata Ray
5. Shri Maddila Gurumoorthy
6. Shri Santosh Kumar
7. Shri Girish Chandra
8. Ms. Bhavana Gawali (Patil)
9. Smt. Supriya Sule
10. Shri Bhartruhari Mahtab
11. Ms. S. Jothimani
12. Shri Jayant Sinha
13. Dr. T. Sumathy(A) ThamizhachiThangapandian
14. Shri Vinayak Bhaurao Raut
15. Shri Prathap Simha
16. Dr. M.P. Abdussamad Samadani
17. Shri Rahul Kaswan
18. Shri Hasnain Masoodi
19. Shri Harish Dwivedi
20. Smt. Aparupa Poddar
21. *Shri Kuldeep Rai Sharma
22. *Shri Krishna Pal Singh Yadav
23. *Shri P.R. Natarajan
24. * Shri Vivek Narayan Shejwalkar

25. * Adv. Dean Kuriakose
26. *Dr. Alok Kumar Suman
27. *Shri S. Jagathrakshakan
28. *Shri Sangam Lal Gupta
29. * Shri C.N. Annadurai
30. *Shri Ritesh Pandey
31. * Shri Dulal Chandra Goswami
32. * Shri M.K. Raghavan
33. * Smt. Sandhya Ray
34. *Smt Sangeeta Azad
35. *Shri Ramshiromani Verma
36. * Smt. Ranjanben Dhananjay Bhatt
37. * Ms. Ramya Haridas
38. * Shri Kaushlendra Kumar
39. Adv. A.M. Ariff
40. Shri Raju Bista
41. Shri S. S. Palanimanickam
42. Dr. Mohammad Jawed
43. Shri Saumitra Khan
44. Shri Kinjarapu Ram Mohan Naidu
45. Smt. Harsimrat Kaur Badal
46. Shri K. Subbarayan
47. Shri Syed Imtiaz Jaleel
48. Shri Sunil Dattatray Tatkare
49. #Shrimati Smriti Zubin Irani
50. Shri Chandeshwar Prasad

* Written speeches were laid on the Table.

Minister of Women and Child Development; and Minister of Minority Affairs

51. Smt. Dimple Yadav
52. Shri Vijay Kumar Hansdak
53. Maulana Badruddin Ajmal
54. Shri N.K. Premachandran
55. *Shri Ramcharan Bohra
56. *Dr. Tholkappiyan Thirumaavalavan
57. Shri Tejasvi Surya
58. *Dr. Sanghmitra Maurya
59. *Adv. Adoor Prakash
60. *Shri Nihalchand
61. * *Shri V.K. Sreekandan
62. *Shri Dileshwar Kamait
63. *Smt. Navnit Ravi Rana
64. *Shri D. Ravikumar
65. *Shri Bidyut Baram Mahto
66. *Shri Su. Thirunavukkarasar
67. *Shri Malook Nagar
68. *Smt. Rama Devi
69. *Shri D.K. Suresh
70. *Shri Thomas Chazhikadan
71. *Shri Janardan Singh Sigriwal
72. *Shri Jagdambika Pal
73. * Shri Khagen Murmu
74. * Shri Naranbhai Kachhadiya
75. *Shri Asit Kumar Mal
76. * Dr. (Prof) Kirit Premjibhai Solanki

77. *Shri Arvind Sawant
78. * Dr. Shrikant Eknath Shinde
79. * Shri Rahul Ramesh Shewale
80. *Shri Unmesh B. Patil
81. *Shri Sunil Kumar Singh
82. * Shri Jaswantsinh Sumanbhai Bhabhor
83. * Shri Mitesh Rameshbhai (Bakabhai) Patel
84. * Shri Ratansinh Magansinh Rathod
85. * Shri Hasmukhbhai Somabhai Patel
86. *Shri K. Jayakumar
87. * Shri Parbatbhai Savabhai Patel

Smt. Nirmala Sitharaman replied to the combined debate.

All the cut motions moved, were put to vote and negatived.

All the Demands for Grants Nos. 1 to 38, 41 to 66, 68 to 74, 76 to 79, 81 to 83 and 85 to 102 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Demands for Grants of Union Budget for 2024-2025 were voted in full.

All the Supplementary Demands for Grants Nos. 1 to 8, 10 to 15, 18 to 23, 25, 26, 28 to 32, 35 to 37, 41, 42, 44, 45, 46, 48 to 53, 55, 58, 60 to 66, 68, 69, 71, 74, 78, 79, 81, 83, 85 to 90, 92, 94, 95, 98 and 100 to 102 in respect of the Supplementary Demands for Grants- Second batch for 2023-24 were voted in full.

All the Demands for Grants Nos. 1 to 36 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Demands for Grants (Government of Union Territory of Jammu and Kashmir) for 2024-25 were voted in full.

* Written speeches were laid on the Table.

All the Supplementary Demands for Grants Nos. 6, 8, 24 and 36 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Union Territory of Jammu and Kashmir) for 2023-24 were voted in full.

19. Government Bill – Introduced

The Appropriation (Vote on Account) Bill, 2024.

20. Government Bill – Passed

The Appropriation (Vote on Accounts) Bill, 2024.

The motion for consideration moved by Smt. Nirmala Sitharaman was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill was passed.

21. Government Bill – Introduced

The Appropriation Bill, 2024.

22. Government Bill – Passed

The Appropriation Bill, 2024.

The motion for consideration moved by Smt. Nirmala Sitharaman was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill was passed.

23. Government Bill – Introduced

The Jammu and Kashmir Appropriation (No.2) Bill, 2024

24. Government Bill – Passed

The Jammu and Kashmir Appropriation (No.2) Bill, 2024

The motion for consideration moved by Smt. Nirmala Sitharaman was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill was passed.

25. Government Bill – Introduced

The Jammu and Kashmir Appropriation Bill, 2024.

26. Government Bill – Passed

The Jammu and Kashmir Appropriation Bill, 2024.

The motion for consideration moved by Smt. Nirmala Sitharaman was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill was passed.

7.18 P.M.**27. The Government Bill – Passed**

The Finance Bill, 2024

Time Allotted: 3 Hrs.

Time Taken: 3 Hrs. 12 Mts.

The motion for consideration of the Bill was moved by Smt. Nirmala Sitharaman.

The following members took part in the debate:-

1. Shri Manish Tewari
2. Shri Subhash Chandra Baheria
3. Shri C.N. Annadurai
4. Shri Kaushlendra Kumar
5. Dr. K. Jayakumar
6. Shri Malook Nagar
7. Shri Ram Kripal Yadav
8. Shri K. Navaskani
9. Shri Ravneet Singh
10. Smt. Navnit Ravi Rana
11. Smt. Sunita Duggal
12. Shri Bhartruhari Mahtab
13. Shri Thomas Chazhikadan
14. Shri Kuruva Gorantla Madhav
15. Shri P. Ravindhranath
16. Shri D. Ravikumar
17. Dr. Tholkappiyan Thirumaavalavan
18. Shri Dileshwar Kamait
19. Smt. Sangeeta Azad
20. Dr. Amar Singh
21. Shri Dilip Saikia
22. Shri Shankar Lalwani
23. Dr. DNV Senthilkumar S
24. Shri Adhir Ranjan Chowdhury

Shri Pankaj Chaudhary on behalf of Smt. Nirmala Sitharaman replied to the debate.

The motion for consideration moved by Smt. Nirmala Sitharaman was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 13 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pankaj Chaudhary.

The motion was adopted and the Bill was passed.

10.30 P.M.

(Lok Sabha adjourned till 11.00 A.M., Thursday, the 8th February, 2024.)

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Thursday, February 8, 2024/Magha 19, 1945 (Saka)

No. 272

11.00 A.M.

1. Starred Questions

Starred Question Nos. 81–87 were orally answered. Replies to Starred Question Nos. 88–100 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 921–1150 were laid on the Table.

12.02 P.M.

3. Papers laid on the Table

The Minister of State in the Ministry of Housing and Urban Affairs (Shri Kaushal Kishore) on behalf of the Minister of Petroleum and Natural Gas; and Minister of Housing and Urban Affairs (Shri Hardeep Singh Puri) laid on the Table a copy of the Annual Statement (Hindi and English versions) of discretionary out of turn allotments of General Pool Residential Accommodation made in terms of the guidelines dated 17.11.1997 for 5% vacancies occurring in each type of General Pool Residential Accommodation in Calendar Year 2022.

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of Heavy Industries (Shri Krishan Pal) on behalf of the Minister of State (Independent Charge) of the Ministry of Law and Justice; Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) laid on the Table a copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Fourteenth, Sixteenth and Seventeenth Lok Sabhas:-

FOURTEENTH LOK SABHA

1. Statement No. 36 Fourth Session, 2005

SIXTEENTH LOK SABHA

2. Statement No. 33 Third Session, 2014
3. Statement No. 25 Seventh Session, 2016

SEVENTEENTH LOK SABHA

4. Statement No. 21 First Session, 2019
5. Statement No. 17 Second Session, 2019
6. Statement No. 16 Fourth Session, 2020
7. Statement No. 16 Fifth Session, 2021
8. Statement No. 15 Sixth Session, 2021
9. Statement No. 9 Seventh Session, 2021
10. Statement No. 9 Eighth Session, 2022
11. Statement No. 6 Ninth Session, 2022
12. Statement No. 4 Tenth Session, 2022
13. Statement No. 4 Eleventh Session, 2023
14. Statement No. 1 Fourteenth Session, 2023

The Minister of State in the Ministry of Road Transport and Highways; and Minister of State in the Ministry of Civil Aviation [General (Retd.) V. K. Singh] laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-
- (i) S.O.5153(E) published in Gazette of India dated 1st December, 2023 notifying user fee for the project of 2LPS/4L Section of

- Gadu-Porbandar Section from design Km. 287.430 to Km. 379.100 of NH-8E in the State of Gujarat.
- (ii) S.O.5327(E) published in Gazette of India dated 14th December, 2023 notifying user fee for the project of four or more lane of Salem to Vaniyambadi Section from design Km. 36.000 to Km. 80.000 of NH-179A in the State of Tamil Nadu.
- (iii) S.O.5328(E) published in Gazette of India dated 14th December, 2023 notifying user fee for the project of four lane Section of Salem Tirupathur-Vaniyambadi Road Section from design Km. 80.000 to Km. 125.000 of NH-179A in the State of Tamil Nadu.
- (iv) S.O.5366(E) published in Gazette of India dated 18th December, 2023 notifying user fee for the project of Six laning of NH-27 (Old NH-15) from Samakhiali to Santalpur Section from Km. 339.200 to Km. 430.100 in the State of Gujarat on BOT (Toll) basis.
- (v) S.O.5368(E) published in Gazette of India dated 19th December, 2023 notifying user fee for the project of four or more lane of Jagdishpur- Ayodhya Section from Design Km. 47.800 to Km. 108.020 of NH-330A in the State of Uttar Pradesh.
- (vi) S.O.39(E) published in Gazette of India dated 2nd January, 2024 notifying user fee for the project of four or more lane Section of Harda-Betul Section from design Km. -0.400 to 121.248 of NH-47 in the State of Madhya Pradesh.
- (vii) S.O.149(E) published in Gazette of India dated 14th January, 2024 notifying user fee for the project of 2LPS/4 lane Section of Nadurbar (Kolde) – Prakasha – Shahada – Khetia (MP/MH State Border) Section from design Km. 50.200 to Km. 98.800 of NH-752G in the State of Maharashtra.

- (viii) S.O.298(E) published in Gazette of India dated 19th January, 2024 making certain amendments in the Notification No. S.O.5327(E) dated 13th December, 2023.
- (ix) S.O.299(E) published in Gazette of India dated 19th January, 2024 notifying user fee for the project of 2LPS/4 lane Section of Moonak-Jakhal-Budhlada-Bhikhi Section from design Km. 236.600 to Km. 239.480 & Km. 244.540 to Km. 287.548 of NH-148B in the State of Punjab.
- (x) S.O.300(E) published in Gazette of India dated 19th January, 2024 notifying user fee for the project of four lane Section of Haridwar-Nagina from design Km. 0.000 to Km. 71.614 of NH-74 in the State of Uttarakhand.
- (xi) S.O.301(E) published in Gazette of India dated 19th January, 2024 notifying user fee for the project of four lane of Kochugaon to Srirampur Section of NH-31C (New NH-27) from design Km. 0.000 to Km. 30.000 of NH-31C (New NH-27) in the State of Assam.
- (xii) S.O.302(E) published in Gazette of India dated 19th January, 2024 notifying user fee for the project of four or more lane of stretch from Km. 16.350 to Km. 97.200/0.000 (Pathankot-Jammu Section) from Km. 0.000 to Km. 20.305/9.370 (Jammu Bypass) and Jammu Udhampur Stretch from Km. 9.370 to Km. 52.457/0.00 including Nagrota Bypass from Km. 9.800 to Km. 21.500 and from Km. 0.000 to Km. 16.387/67.000 of Udhampur Bypass on Jammu Srinagar Section of NH-1A (New NH-44) of Jammu & Kashmir.
- (xiii) S.O.303(E) published in Gazette of India dated 19th January, 2024 notifying user fee for the project of 2LPS/4 lane Section of

Maharashtra Border to Bidar Section from Km. 0.000 to Km. 54.370 of NH-50 in the State of Karnataka.

- (xiv) S.O.355(E) published in Gazette of India dated 29th January, 2024 notifying user fee for the project of four or more lane of Unnao to Lalganj Section from design Km. 1.000 to Km. 70.000 of NH-31 (Old NH-232A) in the State of Uttar Pradesh.
 - (xv) S.O.356(E) published in Gazette of India dated 29th January, 2024 notifying user fee for the project of four lane of Dobaspet to Doddaballapur Bypass Section from design Km. 0.000 to Km. 42.000 of NH-648 (Old NH-207) in the State of Karnataka.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Commission of Railway Safety, Lucknow, for the year 2021-2022.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Commission of Railway Safety, Lucknow, for the year 2021-2022.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (i) Statement regarding Review by the Government of the working of the AI Airport Services Limited, New Delhi, for the year 2022-2023.
 - (ii) Annual Report of the AI Airport Services Limited, New Delhi, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi National Aviation University, Amethi, for the year 2022-2023, alongwith audited accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of Rajiv Gandhi National Aviation University, Amethi, for the year 2022-2023.

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of Heavy Industries (Shri Krishan Pal) laid on the Table:-

- (1) A copy of the Bureau of Energy Efficiency Appointment and Terms and Conditions of Service of Deputy Director General (NMEEE) Amendment Rules, 2023 (Hindi and English versions) published in Notification No. G.S.R.873(E) in Gazette of India dated 4th December, 2023, under sub-section (1) of Section 59 of the Energy Conservation Act, 2001.
- (2) A copy of the Annual Budget (Hindi and English versions) of the Damodar Valley Corporation, Kolkata, for the year 2023-2024.

The Minister of State in the Ministry of Health and Family Welfare (Prof. S. P. Singh Baghel) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 2022-2023, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Medical Research, New Delhi, for the year 2022-2023.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Pasteur Institute of India, Coonoor, Tamil Nadu, for the year 2022-2023, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pasteur Institute of India, Coonoor, Tamil Nadu, for the year 2022-2023.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Micro, Small and Medium Enterprises (Shri Bhanu Pratap Singh Verma) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the MSME Technology Centre, Kanpur, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME Technology Centre, Kanpur, for the year 2022-2023.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under subsection 1(b) of Section 394 of the Companies Act, 2013:-
- (a) (i) Statement regarding Review by the Government of the working of the Omnibus Industrial Development Corporation of Daman & Diu and Dadra & Nagar Haveli Limited, Nani Daman, for the year 2022-2023.
 - (ii) Annual Report of the Omnibus Industrial Development Corporation of Daman & Diu and Dadra & Nagar Haveli Limited, Nani Daman, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the Andaman & Nicobar Islands Integrated Development Corporation Ltd., Port Blair, for the year 2022-2023.

- (ii) Annual Report of the Andaman & Nicobar Islands Integrated Development Corporation Ltd., Port Blair, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of Heavy Industries (Shri Krishan Pal) on behalf of the Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Labour and Employment (Shri Rameswar Teli) laid on the Table a copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (1) Statement regarding Review by the Government of the working of the Bharat Petroresources Limited, Mumbai, for the year 2022-2023.
- (2) Annual Report of the Bharat Petroresources Limited, Mumbai, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Housing and Urban Affairs (Shri Kaushal Kishore) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (a) (i) Review by the Government of the working of the Hindustan Prefab Limited, New Delhi, for the year 2022-2023.
 - (ii) Annual Report of the Hindustan Prefab Limited, New Delhi, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Rajghat Samadhi Committee, New Delhi, for the year 2022-2023,

alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajghat Samadhi Committee, New Delhi, for the year 2022-2023.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

The Minister of State in the Ministry of New and Renewable Energy; and Minister of State in the Ministry of Chemicals and Fertilizers (Shri Bhagwanth Khuba) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Solar Energy, Gurugram, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) A copy of Review (Hindi and English versions) by the Government of the working of the National Institute of Solar Energy, Gurugram, for the year 2022-2023.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the Solar Energy Corporation of India Limited, New Delhi, for the year 2022-2023.
 - (ii) Annual Report of the Solar Energy Corporation of India Limited, New Delhi, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Health and Family Welfare; and Minister of State in the Ministry of Tribal Affairs (Dr. Bharati Pravin Pawar) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the

Indian Pharmacopoeia Commission, Ghaziabad, for the year 2022-2023, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Pharmacopoeia Commission, Ghaziabad, for the year 2022-2023.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Rishikesh, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Rishikesh, for the year 2022-2023.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Rajkot, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Rajkot, for the year 2022-2023.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Jodhpur, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical

Sciences, Jodhpur, for the year 2022-2023.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9)
 - (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Guwahati, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Guwahati, for the year 2022-2023.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11)
 - (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Bathinda, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Bathinda, for the year 2022-2023.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13)
 - (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2022-2023, alongwith audited accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2022-2023.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying

the papers mentioned at (13) above.

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Mangalagiri, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Mangalagiri, for the year 2022-2023.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Raebareli, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Raebareli, for the year 2022-2023.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Kalyani, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Kalyani, for the year 2022-2023.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the National Medical Commission, New Delhi, for the year 2022-2023, alongwith audited accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of National Medical Commission, New Delhi, for the year 2022-2023.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Biologicals, Noida, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Biologicals, Noida, for the year 2022-2023.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Bhubaneswar, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Bhubaneswar, for the year 2022-2023.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Bilaspur, for the year 2022-2023, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of All India Institute of Medical Sciences, Bilaspur, for the year 2022-2023.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying

the papers mentioned at (27) above.

- (29) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the HLL Biotech Limited, Thiruvanthapuram, for the year 2021-2022.
 - (ii) Annual Report of the HLL Biotech Limited, Thiruvanthapuram, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.

The Minister of Jal Shakti (Shri Gajendra Singh Shekhawat) on behalf of the Minister of State in the Ministry of Tribal Affairs; and Minister of State in the Ministry of Jal Shakti (Shri Bishweswar Tudu) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (a)
 - (i) Statement regarding Review by the Government of the working of WAPCOS Limited, New Delhi, for the year 2022-2023.
 - (ii) Annual Report of the WAPCOS Limited, New Delhi, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b)
 - (i) Statement regarding Review by the Government of the working of National Projects Construction Corporation Limited, New Delhi, for the year 2022-2023.
 - (ii) Annual Report of the National Projects Construction Corporation Limited, New Delhi, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Women and Child Development; and Minister of State in the Ministry of AYUSH (Dr. Munjapara Mahendrabhai) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Siddha, Chennai, for the year 2022-2023, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Siddha, Chennai, for the year 2022-2023.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Indian System of Medicine, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Indian System of Medicine, New Delhi, for the year 2022-2023.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following Notifications (Hindi and English versions) under Section 56 of the National Commission for Indian System of Medicine Act, 2020:-
 - (i) The National Commission for Indian System of Medicine (Ethics and Registration) Regulations, 2023 published in Notification No. F. No 20-28/2022-Reg./ (Regulation)/ (E) in Gazette of India dated 29th December, 2023.
 - (ii) The National Commission for Indian System of Medicine (Minimum Essential Standards, Assessment and Rating for

Undergraduate Unani Colleges and Attached Teaching Hospitals) Regulations, 2023 published in Notification No. F.No. BUSS/MES(UNANI-UG-Regl)/2023 in Gazette of India dated 29th December, 2023.

- (iii) The National Commission for Indian System of Medicine (Minimum Essential Standards, Assessment and Rating for Undergraduate Sowa-Rigpa Colleges and Attached Teaching Hospitals) Regulations, 2023 published in Notification No. File No. 18-12/2022-BUSS (Sowa-Rigpa_UG-MES) in Gazette of India dated 29th December, 2023.
- (iv) The National Commission for Indian System of Medicine (National Examinations for Indian System of Medicine) Regulations, 2023 published in Notification No. F.No.Sec/NCISM/Reg(1)/2023 in Gazette of India dated 20th December, 2023.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Unani Medicine, Bengaluru, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Unani Medicine, Bengaluru, for the year 2022-2023.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Homoeopathy, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Homoeopathy, New Delhi, for the year 2022-2023.

- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy of the Institute of Teaching and Research in Ayurveda (Amendment) Regulations, 2024 (Hindi and English versions) published in Notification No. L-12015/16/2023-AS in Gazette of India dated 19th January, 2024 under Section 29 of the Institute of Teaching and Research in Ayurveda Act, 2020.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the Indian Medicines Pharmaceutical Corporation Limited, New Delhi, for the year 2022-2023.
- (ii) Annual Report of the Indian Medicines Pharmaceutical Corporation Limited, New Delhi, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Institute of Ayurveda and Folk Medicine Research, Pasighat, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Institute of Ayurveda and Folk Medicine Research, Pasighat, for the year 2022-2023.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Morarji Desai National Institute of Yoga, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Morarji Desai National Institute of Yoga, New Delhi, for the year 2022-2023.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Siddha, Chennai, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Siddha, Chennai, for the year 2022-2023.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Ayurveda Vidyapeeth, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Ayurveda Vidyapeeth, New Delhi, for the year 2022-2023.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of Heavy Industries (Shri Krishan Pal) on behalf of the Minister of State in the Ministry of Minority Affairs (Shri John Barla) laid on the Table a copy each of the following papers (Hindi and English versions) under sub-section 1(b) of

Section 394 of the Companies Act, 2013:-

- (1) Review by the Government of the working of the National Minorities Development & Finance Corporation, Delhi, for the year 2022-2023.
- (2) Annual Report of the National Minorities Development & Finance Corporation, Delhi, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of Finance; and Minister of Corporate Affairs (Smt. Nirmala Sitharaman) laid* on the Table a copy of the White Paper on the Indian Economy (Hindi and English versions).

4. Leave of Absence from the Sittings of the House

Shri Shrinivas Dadasaheb Patil was granted leave of absence from the sittings of the House for the period from 05.12.2023 to 21.12.2023.

5. Reports of Committee on Public Undertakings

Shri Santosh Kumar Ganwar presented the following Reports (Hindi and English versions) of the Committee on Public Undertakings (Seventeenth Lok Sabha):-

- (1) Twenty-second Report on the subject 'Unfruitful expenditure towards construction of Copper Ore Tailings Beneficiation Plant relating to Hindustan Copper Limited (HCL) based on C&AG Audit Para No. 6.1 of Report No. 14 of 2021'.

*At 4.44 P.M.

- (2) Twenty-third Report on Action Taken by the Government on the Observations/Recommendations contained in the Nineteenth Report (17th Lok Sabha) of the Committee on Public Undertakings on 'Review of Loans to Road Projects Relating to India Infrastructure Finance Company Limited (IIFCL) (Based on Para No.5.1 of C&AG Report No.18 of 2020)

6. Reports of Public Accounts Committee

Shri Adhir Ranjan Chowdhury presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2023-24):-

- (1) One Hundred fourth Report on 'Inventory Management in Ordnance Services'.
- (2) One Hundred fifth Report on 'Loss of Revenue and Undue Benefit to the Licensee'.
- (3) One Hundred sixth Report on 'Avoidable Payment of Compensation Charges for Low Power Factor- V.O. Chidambaranar Port Trust'.
- (4) One Hundred seventh Report on 'Training of Officers in Indian Navy'.
- (5) One Hundred eighth Report on 'Dredging activities in Kolkata Port Trust'.
- (6) One Hundred ninth Report on 'Revenue loss to Jawaharlal Nehru Port Trust (JNPT)'.
- (7) One Hundred tenth Report on Action taken by the Government on the Observations/Recommendations of the Committee contained in their Forty-eighth Report (17th Lok Sabha) on 'Levy of Anti-Dumping Duty on Imports'.
- (8) One Hundred eleventh Report on Action taken by the Government on the Observations/Recommendations of the Committee contained in their Fifty-first Report (17th Lok Sabha) on 'Assessment of Assesseees in Entertainment Sector (DT)'.
- (9) One Hundred twelfth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Sixty-

first Report (17th Lok Sabha) on 'Non-utilisation of Solar Thermal Power Plant'.

- (10) One Hundred thirteenth Report on 'Development of Railway Land for Commercial use by Rail Land Development Authority'.
- (11) One Hundred fourteenth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their 66th Report (16th Lok Sabha) on 'Non-compliance by the Ministries/ Departments in Timely submission of Action Taken Notes on the non-selected Audit Paragraphs (Civil and Other Ministries)'.
- (12) One Hundred fifteenth Report on 'Catering Services in Indian Railways'.
- (13) One Hundred sixteenth Report on Action taken by the Government on the Recommendations/Observations contained in 49th Report on 'Assessment relating to Agricultural income'.
- (14) One Hundred seventeenth Report on Action taken by the Government on the Recommendations/Observations contained in 53rd Report on 'Excesses Over Voted Grants and Charged Appropriation (2019-20)'.
- (15) One Hundred eighteenth Report on 'Inordinate delay in setting up of Indian National Defence University (INDU)'.
- (16) One Hundred nineteenth Report on 'Loss of Revenue due to failure to revise Casual Occupation and Service Charges'.
- (17) One Hundred twentieth Report on 'Short Assessment of rent'.
- (18) One Hundred twenty-first Report on 'Disability Pension in Indian Army'.
- (19) One Hundred twenty-second Report on 'Audit of Pay & Allowances in Police Department, UT, Chandigarh'.
- (20) One Hundred twenty-third Report on Action taken by the Government on the Recommendations/Observations contained in 72nd Report on 'Irregularities in awarding of major works of SEEPZ, SEZ Authority, Mumbai'.

7. Minutes of Committee on Absence of Members from the Sittings of the House

Ms. Bhavana Gawali (Patil) laid on the Table the minutes (Hindi and English versions) of the Thirteenth sitting of the Committee on Absence of Members from the Sittings of the House held on 06.02.2024.

8. Reports of Committee on Welfare of Other Backward Classes

Shri Rajesh Verma presented the following Reports (Hindi and English versions) of the Committee on Welfare of Other Backward Classes:-

- (1) Thirtieth Report on Measures undertaken to secure representation of OBCs in employment and for their welfare in various Departments/Organisations/Institutions under Department of Personnel and Training (DoPT).
- (2) Thirty-first Report on Action Taken by the Government on the Observations/Recommendations contained in their Twenty-first Report (Seventeenth Lok Sabha) on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in Employees' State Insurance Corporation (ESIC)' pertaining to the Ministry of Labour and Employment.
- (3) Thirty-second Report on Measures undertaken to secure representation of OBCs in employment and for their welfare in Central Industrial Security Force (CISF) under the Ministry of Home Affairs.
- (4) Thirty-third Report on Measures undertaken to secure representation of OBCs in employment and for their welfare in Central Reserve Police Force (CRPF) under the Ministry of Home Affairs.

9. Reports of Committee on Papers Laid on the Table

Shri Girish Chandra presented the following Reports (Hindi and English versions) of the Committee on Papers Laid on the Table (2023-24):-

- (1) 171st Report regarding delay in laying the Annual Reports and Audited Accounts of the National Commission for Backward Classes, New Delhi.
- (2) 172nd Report regarding delay in laying the Annual Reports and Audited Accounts of the National Commission for Indian System of Medicine, New Delhi.
- (3) 173rd Report regarding delay in laying the Annual Reports and Audited Accounts of the Indian Drugs & Pharmaceuticals Ltd. (IDPL), Gurgaon.
- (4) 174th Report regarding Delay in laying the Annual Reports and Audited Accounts of the Koraput Development Foundation, Koraput, Odisha.
- (5) 175th Report regarding delay in laying the Annual Reports and Audited Accounts of the National Bio-diversity Authority (NBA), Chennai.
- (6) 176th Report regarding delay in laying the Annual Reports and Audited Accounts of the Govind Ballabh Pant National Institute of Himalayan Environment (NIHE), Almora.
- (7) 177th Report regarding delay in laying the Annual Reports and Audited Accounts of the Auroville Foundation, Villupuram, Tamil Nadu.
- (8) 178th Report regarding delay in laying the Annual Reports and Audited Accounts of the Rajiv Gandhi Institute of Petroleum Technology (RGIPT), Amethi.
- (9) 179th Report on Action-taken by the Ministry of Education (D/o Higher Education) on the Observations / Recommendations made by the Committee in their 131st Report (Seventeenth Lok Sabha) regarding the delay in laying of the Annual Reports and Audited Accounts of the Indian Institute of Information Technology, Sri City Chittoor.
- (10) 180th Report on Action-taken by the Ministry of Heavy Industries on the Observations/Recommendations made by the Committee in their 143rd

Report (17th Lok Sabha) regarding the delay in laying of the Annual Reports and Audited Accounts of the Cement Corporation of India, New Delhi.

- (11) 181st Report on Action-taken by the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Fisheries) on the Observations/ Recommendations made by the Committee in their 151st Report (17th Lok Sabha) regarding the delay in laying the Annual Reports and Audited Accounts of the Coastal Aquaculture Authority, Chennai.
- (12) 182nd Report on Action-taken by the Ministry of Consumer Affairs (D/o Consumer Affairs) on the Observations/ Recommendations made by the Committee in their 149th Report (17th Lok Sabha) regarding the delay in laying the Annual Reports and Audited Accounts of the Government e-Marketplace (GeM), New Delhi.
- (13) 183rd Report on Action Taken by the Ministry of Railways on the Observations/Recommendations made by the Committee in their 132nd Report (17th Lok Sabha) regarding the delay in laying the Annual Reports and Audited Accounts of the Centre for Railway Information Systems (CRIS), New Delhi.

10. Reports of Committee on Government Assurances

Shri Nihal Chand Chauhan presented the following Reports (Hindi and English versions) of the Committee on Government Assurances:-

- (1) Ninety-eighth Report (17th Lok Sabha) regarding 'Review of Pending Assurances pertaining to the Ministry of Women and Child Development'.
- (2) Ninety-ninth Report (17th Lok Sabha) regarding 'Request for Dropping of Assurances (Acceded to)'.
- (3) One Hundredth Report (17th Lok Sabha) regarding 'Request for Dropping of Assurances (Not Acceded to)'.

- (4) One Hundred-first Report (17th Lok Sabha) regarding 'Review of Pending Assurances pertaining to the Ministry of Youth Affairs and Sports (Department of Sports)'.

11. Reports of Standing Committee on Communications and Information Technology

Shri Prataprao Jadhav presented the following Reports (Hindi and English versions) of the Standing Committee on Communications and Information Technology (2023-24):-

- (1) Fifty-fourth Report on the subject 'Digital Payment and Online Security Measures for data protection' relating to the Ministry of Electronics and Information Technology.
- (2) Fifty-fifth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Forty-eighth Report (Seventeenth Lok Sabha) on 'Citizens' Data Security and Privacy' relating to the Ministry of Electronics and Information Technology.
- (3) Fifty-sixth Report on the subject 'Regulation of Cable Television in India' relating to Ministry of Information and Broadcasting.
- (4) Fifty-seventh Report on the subject 'Department of Posts – Initiatives and Challenges' relating to the Ministry of Communications (Department of Posts).

12. Report of Standing Committee on Defence

Kunwar Danish Ali presented the Forty-seventh Report (Hindi and English versions) on the subject 'A review of functioning of Zila Sainik Boards in the Country' of the Standing Committee on Defence.

13. Report of Standing Committee on Petroleum and Natural Gas

Shri Ramesh Bidhuri presented the Twenty-fourth Report (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas (2023-24) on the subject 'Litigations Involving Oil PSUs'.

14. Report of Standing Committee on Housing and Urban Affairs

Shri Sunil Kumar Soni presented the Twenty-first Report (Hindi and English versions) of the Standing Committee on Housing and Urban Affairs (Seventeenth Lok Sabha) on the subject 'Smart Cities Mission: An Evaluation'.

15. Reports of Standing Committee on Chemicals and Fertilizers

Dr. Shashi Tharoor presented the following Reports (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers (2023-24):-

- (1) Fiftieth Report on the subject 'Promotion of Medical Device Industry' pertaining to the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers.
- (2) Fifty-first Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Forty-first Report (Seventeenth Lok Sabha) on 'Demands for Grants (2023-24)' pertaining to the Department of Chemicals and Petrochemical, Ministry of Chemicals and Fertilizers.
- (3) Fifty-second Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Forty-third Report (Seventeenth Lok Sabha) on 'Planning for Fertilizers Production and Import Policy on Fertilizers Including GST and Import Duty thereon' pertaining to the Department of Fertilizers, Ministry of Chemicals and Fertilizers.

16. Report of Standing Committee on Rural Development and Panchayati Raj

Smt. Kanimozhi Karunanidhi presented the Thirty-seventh Report (Hindi and English versions) of the Standing Committee on Rural Development & Panchayati Raj on Rural Employment through Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) – An insight into wage rates and other matters relating thereto pertaining to the Department of Rural Development (Ministry of Rural Development).

17. Reports of Standing Committee on Commerce

Shri Magunta Sreenivasulu Reddy laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Commerce:-

- (1) 186th Report on Action Taken by Government on the Recommendations/Observations of the Committee contained in its One Hundred and Eighty-first Report on 'Development of Trade and Industries in North Eastern Region'.
- (2) 187th Report on 'Comprehensive Strategy to Map Major Products and Countries to Maximize Exports and Minimise Imports'.

18. Reports of Standing Committee on Transport, Tourism and Culture

Shri K. Muraleedharan laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

- (1) Three Hundred Sixty-fourth Report on the Action Taken by the Government on the Recommendations/Observations of the Committee contained in its Three Hundred Forty-third Report on Demand for Grants (2023-24) of Ministry of Tourism.
- (2) Three Hundred Sixty-fifth Report on the Action Taken by the Government on the Recommendations/Observations of the Committee contained in its Three

Hundred Fiftieth Report on the subject 'Development of Greenfield and Brownfield Airports and Issues pertaining to Civil Enclaves in Defence Airports'.

- (3) Three Hundred Sixty-sixth Report on the Action Taken by the Government on the Recommendations/Observations of the Committee contained in its Three Hundred Fifty-third Report on the subject 'Issue of Fixing of Airfares'.
- (4) Three Hundred Sixty-seventh Report on the subject 'Operation and Maintenance of National Highways and Management of Toll Plaza'.
- (5) Three Hundred Sixty-eighth Report on the subject 'Status of Ship Building, Ship Repair and Ship Breaking Industries in the Country'.
- (6) Three Hundred Sixty-ninth Report on the Action Taken by the Government on the Recommendations/Observations of the Committee contained in its Three Hundred Fifty-second Report on the subject 'Functioning of Major Ports in the Country'.

19. Reports of Standing Committee on Health and Family Welfare

Dr. Sanghamitra Maurya laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Health and Family Welfare:-

- (1) 152nd Report on Action Taken by the Government on the Recommendations/Observations contained in the 144th Report on Demands for Grants 2023-24 (Demand No. 47) of the Department of Health Research, Ministry of Health and Family Welfare.
- (2) 153rd Report on Action Taken by the Government on the Recommendations/Observations contained in the 145th Report on Demands for Grants 2023-24 (Demand No. 4) of the Ministry of Ayush.
- (3) 154th Report on Action Taken by the Government on the Recommendations/Observations contained in the 143rd Report on Demands for Grants 2023-24 (Demand No. 46) of the Department of Health and Family Welfare, Ministry of Health and Family Welfare.
- (4) 155th Report on Functioning of Central Government Health Scheme (CGHS).

20. Statements by Ministers

- (1) The Minister of State in the Ministry of Health and Family Welfare (Prof. S. P. Singh Baghel) laid the Statement (Hindi and English versions) correcting the reply given on 21.7.2023 to Unstarred Question No. 429 (Hindi and English versions) by Shri Sunil Kumar Pintu, MP regarding 'Stem Cell' and reasons for delay.
- (2) The Minister of State in the Ministry of Communications (Shri Devusinh Chauhan) on behalf of the Minister of State (Independent Charge) of the Ministry of Law and Justice; Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 356th Report of the Standing Committee on Transport, Tourism and Culture on action taken by the Government on the recommendations/ observations contained in the 340th Report of the Committee on Demands for Grants (2023-24) pertaining to the Ministry of Culture.

***12.52 P.M.**

21. Submission by Member

Shri Amar Singh made submission regarding need to tackle inflation, unemployment and farm-loan waivers.

Shri Malook Nagar associated.

#Shri Anurag Singh Thakur responded.

*From 12.15 P.M. to 2.44 P.M., Members raised matters of urgent public importance.

Minister of Information and Broadcasting; and Minister of Youth Affairs and Sports.

\$22. Statutory Resolution

Shri Pankaj Chaudhary to move the following resolution:-

"In pursuance of Section 8 of the Customs Tariff Act, 1975, this House hereby approves of notification No. 01/2024-Customs, dated the 15th January, 2024 [G.S.R. 39(E), dated the 15th January, 2024], which seeks to amend the Second Schedule of the Customs Tariff Act, in order to levy export duty of 50% on exports of Molasses resulting from the extraction or refining of sugar, covered under CTH 1703, with effect from the 18th January, 2024."

The resolution was adopted.

2.44 P.M.

23. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Shri Chhedi Paswan regarding need to introduce ropeway system for visiting Mundeshwari Dham.
- 2) Shri T. N. Prathapan regarding inclusion of temples of cultural and historical importance in Kerala under PRASAD Scheme.
- 3) Shri Shrirang Appa Barne regarding need to provide stoppage for Mumbai – Solapur Vande Bharat Express at Lonavala Railway Station.
- 4) Dr. Alok Kumar Suman regarding need to include members of Parliament and State Legislatures in the protocol for flag hoisting/unfurling on the occasion of Republic Day and Independence Day.
- 5) Shri Hasnain Masoodi regarding need to resolve the electricity shortage in Jammu and Kashmir.

\$ At 1.11 P.M.

- 6) Shri C.N. Annadurai regarding need for additional allotment of wheat, rice and Tur Dal (pulse) for Tamil Nadu.
- 7) Dr. T.R. Paarivendhar regarding need to set up a Welfare Board for Brahmins.
- 8) Shri Nihal Chand Chauhan regarding need to address the grievances of cotton farmers of Ganganagar Parliamentary Constituency.
- 9) Shri Mansukhbhai D. Vasava regarding need to provide irrigation facility to Marginal farmers in the Country and also encourage them towards cattle rearing.
- 10) Shri Rajiv Pratap Rudy regarding need to conduct a National Survey to collect data on migrant workers working in each State.

2.44 P.M.

24. The Government Bills – Passed

- (i) *The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2024, as passed by Rajya Sabha.*
- (ii) *The Constitution (Scheduled Castes and Scheduled Tribes) Orders (Amendment) Bill, 2024, as passed by Rajya Sabha.*

Time Allotted: 1 Hr.

Time Taken: 2 Hrs.

The motion for consideration of the Bills was moved by Dr. Bharati Pravin Pawar on behalf of Shri Arjun Munda.

The following members took part in the combined debate:-

1. Shri Saptagiri Sankar Ulaka
2. *Shri Dharmendra Pradhan (intervened)
3. Dr. DNV Senthilkumar S.
4. Prof. Sougata Ray
5. Shri N. Reddeppa

* Minister of Education; and Minister of Skill Development and Entrepreneurship.

6. Shri Ramesh Chandra Majhi
7. Shri Girish Chandra
8. Smt. Supriya Sule
9. Shri Tapir Gao
10. Shri Abdul Khaleque
11. Shri Shrirang Appa Barne
12. Shri Dulal Chandra Goswami
13. Shri K. Navaskani
14. Shri S. Muniswamy
15. Shri Syed Imtiaz Jaleel
16. Shri Vincent H. Pala

Dr. Bharati Pravin Pawar replied to the debate.

- (i) The motion for consideration moved by Dr. Bharati Pravin Pawar was adopted and clause-by-clause consideration of the Constitution (Scheduled Tribes) Order (Amendment) Bill, 2024 was taken up.

Clause 2 was adopted.

Clause 1 was adopted.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as passed by Rajya Sabha be passed was moved by Dr. Bharati Pravin Pawar.

The motion was adopted and the Bill, as passed by Rajya Sabha, was passed.

- (ii) The motion for consideration moved by Dr. Bharati Pravin Pawar was adopted and clause-by-clause consideration of the Constitution (Scheduled Castes and Scheduled Tribes) Orders (Amendment) Bill, 2024 was taken up.

Clauses 2 to 4 were adopted.

The First Schedule and the Second Schedule were adopted.

Clause 1 was adopted.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as passed by Rajya Sabha be passed was moved by Dr. Bharati Pravin Pawar.

The motion was adopted and the Bill, as passed by Rajya Sabha, was passed.

4.45 P.M.

(iii) The Water (Prevention and Control of Pollution) Amendment Bill, 2024, as passed by Rajya Sabha.

Time Allotted: 2 Hrs.

Time Taken: 2 Hrs. 56 Mts.

The motion for consideration of the Bills was moved by Shri Bhupender Yadav.

The following members took part in the debate:-

1. Shri B. Manickam Tagore
2. Shri Shankar Lalwani
3. Shri D.M. Kathir Anand
4. Shri N.K. Premachandran
5. Smt. Geetha Viswanath Vanga
6. Smt. Pratima Mondal
7. Shri Shrirang Appa Barne
8. Shri Sunil Kumar
9. Shri Anubhav Mohanty
10. Shri Ramshiromani Verma
11. Smt. Supriya Sule
12. Shri Gaurav Gogoi
13. Shri Ganesh Singh
14. Shri Vinayak Bhaurao Raut
15. Adv. A.M. Ariff
16. Shri Syed Imtiaz Jaleel
17. Shri K. Navaskani
18. Dr. Satyapal Singh
19. Shri Gurjeet Singh Aujla
20. Smt. Sarmistha Sethi
21. Shri Nihal Chand Chauhan

Shri Bhupender Yadav replied to the debate.

The motion for consideration moved by Shri Bhupender Yadav was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.
Clauses 4 and 5 were adopted.
Clauses 6 and 7 were adopted.
Clauses 8 and 9 were adopted.
Clauses 10 and 11 were adopted.
Clauses 12 to 14 were adopted.
Clause 15 was adopted.

Clause 1, the Enacting Formula, Preamble and the Long Title were also adopted.

The motion that the Bill, as passed by Rajya Sabha be passed, was moved by Shri Bhupender Yadav.

The motion was adopted and the Bill, as passed by Rajya Sabha, was passed.

7.41 P.M.

(Lok Sabha adjourned till 11.00 A.M., Friday, the 9th February, 2024.)

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Friday, February 9, 2024/Magha 20, 1945 (Saka)

No. 273

11.00 A.M.

1. Obituary References

The Speaker made references to the passing away of Shri Harmohan Dhawan, Member of the Ninth Lok Sabha; and Smt. Rubab Sayeda, Member of the Fourteenth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.02 A.M.

2. Starred Questions

Starred Question Nos. 101–106 were orally answered. Replies to Starred Question Nos. 107–120 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 1151–1380 were laid on the Table.

12.01 P.M.**4. Papers laid on the Table**

The Minister of State (Independent Charge) of the Ministry of Law and Justice; Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Asiatic Society of Mumbai and The Library of the Asiatic Society of Mumbai, Mumbai, for the year 2022-2023, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Asiatic Society of Mumbai and The Library of the Asiatic Society of Mumbai, Mumbai, for the year 2022-2023.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Salar Jung Museum, Hyderabad, for the year 2022-2023, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Salar Jung Museum, Hyderabad, for the year 2022-2023.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Law Institute, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Law Institute, New Delhi, for the year 2022-2023.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Ports, Shipping and Waterways; and Minister of State in the Ministry of Tourism (Shri Shripad Yesso Naik) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (a) (i) Review by the Government of the working of the Sethusamudram Corporation Limited, Chennai, for the year 2022-2023.
 - (ii) Annual Report of the Sethusamudram Corporation Limited, Chennai, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Sagarmala Development Company Limited, New Delhi, for the year 2022-2023.
 - (ii) Annual Report of the Sagarmala Development Company Limited, New Delhi, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) issued under Section 73 of the Major Port Authorities Act, 2021:-
 - (i) The Board of Major Port Authority for Mormugao Port (Meetings and Transaction of Business) Regulations, 2023 published in Notification No. F.No. GAD/MPA/REGS//001/2023(E) in Gazette of India dated 20th September, 2023 together with a corrigendum thereto (in Hindi version only) published in Notification No. F.No. GAD/MPA/REGS/001/2023, 20 December, 2023, dated the 4th January, 2024.

- (ii) The Mormugao Port Authority (Stevedoring and Shore Handling) Regulations, 2023 published in Notification No. F.No. GAD/Legal -Amend/23/2023 in Gazette of India dated 9th November, 2023.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Environment, Forest and Climate Change (Shri Ashwini Kumar Choubey) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) issued under Section 3 of the Environment (Protection) Act, 1986:-
- (i) S.O.435(E) published in Gazette of India dated 14th February, 2017, notifying Sajjangarh Wildlife Sanctuary Eco-Sensitive Zone.
 - (ii) S.O.938(E) published in Gazette of India dated 23rd March, 2017, notifying Van Vihar Wildlife Sanctuary Eco-Sensitive Zone.
 - (iii) S.O.1173(E) published in Gazette of India dated 13th April, 2017, notifying Todgarh Raoli Wildlife Sanctuary Eco-Sensitive Zone.
 - (iv) S.O.1191(E) published in Gazette of India dated 17th April, 2017, notifying Sitamata Wildlife Sanctuary, Eco-Sensitive Zone.
 - (v) S.O.6212(E) published in Gazette of India dated 18th December, 2018, notifying Jamwaramgarh Wildlife Sanctuary, Eco-Sensitive Zone.
 - (vi) S.O.6319(E) published in Gazette of India dated 26th December, 2018, notifying Bandh-Baretha Wildlife Sanctuary Eco-Sensitive Zone.
 - (vii) S.O.1220(E) published in Gazette of India dated 8th March, 2019, notifying Nahargarh Wildlife Sanctuary, Eco-Sensitive Zone.
 - (viii) S.O.2606(E) published in Gazette of India dated 19th July, 2019, notifying Keoladeo National Park Eco-Sensitive Zone.
 - (ix) S.O.107(E) published in Gazette of India dated 7th January, 2020, notifying amendment in Sajjangarh Wildlife Sanctuary

Eco-Sensitive Zone.

- (x) S.O.814(E) published in Gazette of India dated 21st February, 2020, notifying amendment in Keoladeo National Park Eco-Sensitive Zone.
- (xi) S.O.2631(E) published in Gazette of India dated 6th August, 2020, notifying Jaisamand Wildlife Sanctuary Eco-Sensitive Zone.
- (xii) S.O.4047(E) published in Gazette of India dated 11th November, 2020, notifying Mount Abu Wildlife Sanctuary Eco-Sensitive Zone.
- (xiii) S.O.4268(E) published in Gazette of India dated 27th November, 2020, notifying Mukundara Hills Tiger Reserve (MHTR) Eco-Sensitive Zone.
- (xiv) S.O.1717(E) published in Gazette of India dated 30th April, 2021, notifying Bassi Wildlife Sanctuary Eco-Sensitive Zone.
- (xv) S.O.1929(E) published in Gazette of India dated 18th May, 2021, notifying amendment in Bandh-Baretha Wildlife Sanctuary Eco-Sensitive Zone.
- (xvi) S.O.3683(E) published in Gazette of India dated 13th September, 2021, notifying Bhainsordgarh Wildlife Sanctuary Eco-Sensitive Zone.
- (xvii) S.O.4668(E) published in Gazette of India dated 3rd October, 2022, notifying amendment in Sitamata Wildlife Sanctuary Eco-Sensitive Zone.
- (xviii) S.O.3142(E) published in Gazette of India dated 14th July, 2023, notifying amendment in Van Vihar Wildlife Sanctuary Eco-Sensitive Zone.
- (xix) S.O.4843(E) published in Gazette of India dated 8th November, 2023, notifying amendment in Sajjangarh Wildlife Sanctuary Eco-Sensitive Zone.

- (xx) S.O.5236(E) published in Gazette of India dated 10th November, 2022 making certain amendments in the Notification No. S.O.1260 (E) dated 31st May, 2012.
- (xxi) S.O.2819(E) published in Gazette of India dated 21st June, 2023 making certain amendments in the Notification No. S.O.421 (E) dated 9th February, 2015.
- (xxii) S.O.3515(E) published in Gazette of India dated 7th August, 2023 making certain amendments in the Notification No. S.O.1257(E) dated 31st May, 2012.
- (xxiii) S.O.2818(E) published in Gazette of India dated 28th June, 2023 making certain amendments in the Notification No. S.O.2561(E) dated 22nd August, 2013.
- (xxiv) S.O.5313(E) published in Gazette of India dated 12th December, 2023 making certain amendments in the Notification No. S.O.1259(E) dated 31st May, 2012.
- (xxv) S.O.5316(E) published in Gazette of India dated 12th December, 2023 making certain amendments in the Notification No. S.O.1258(E) dated 31st May, 2012.
- (xxvi) S.O.5237(E) published in Gazette of India dated 10th November, 2022 making certain amendments in the Notification No. S.O.2364(E) dated 4th October, 2012.
- (xxvii) S.O.4422(E) published in Gazette of India dated 11th October, 2023 making certain amendments in the Notification No. S.O.2483(E) dated 21st July, 2016.
- (xxviii) S.O.5702(E) published in Gazette of India dated 7th December, 2022 making certain amendments in the Notification No. S.O.608(E) dated 24th February, 2015.
- (xxix) S.O.3513(E) published in Gazette of India dated 7th August, 2023

making certain amendments in the Notification No. S.O.221(E) dated 23rd January, 2015.

- (xxx) S.O.3514(E) published in Gazette of India dated 7th August, 2023 making certain amendments in the Notification No. S.O.607(E) dated 24th February, 2015.
- (xxxii) S.O.6014(E) published in Gazette of India dated 22nd December, 2022 making certain amendments in the Notification No. S.O.652(E) dated 1st February, 2019.
- (xxxiii) S.O.4421(E) published in Gazette of India dated 11th October, 2023 making certain amendments in the Notification No. S.O.1811(E) dated 7th June, 2017.
- (xxxiv) S.O.4949(E) published in Gazette of India dated 16th November, 2023 making certain amendments in the Notification No. S.O.2166(E) dated 27th August, 2014.
- (xxxv) S.O.2173(E) published in Gazette of India dated 27th August, 2014, notifying Pangolakha Wildlife Sanctuary Eco-Sensitive Zone.
- (xxxvi) S.O.2172(E) published in Gazette of India dated 27th August, 2014, notifying Barsey Rhododendron Sanctuary Eco-Sensitive Zone.
- (xxxvii) S.O.2171(E) published in Gazette of India dated 27th August, 2014, notifying Fambonglho Wildlife Sanctuary Eco-Sensitive Zone.
- (xxxviii) S.O.2170(E) published in Gazette of India dated 27th August, 2014, notifying Maenam Wildlife Sanctuary Eco-Sensitive Zone.
- (xxxviiii) S.O.2169(E) published in Gazette of India dated 27th August, 2014, notifying Shingba Rhododendron Sanctuary Eco-Sensitive Zone.

- (xxxix) S.O.2167(E) published in Gazette of India dated 27th August, 2014, notifying Kitam Bird Sanctuary Eco-Sensitive Zone.
- (xl) S.O.2168(E) published in Gazette of India dated 27th August, 2014, notifying Kyongnosla Alpine Sanctuary Eco-Sensitive Zone.
- (xli) S.O.2166(E) published in Gazette of India dated 27th August, 2014, notifying Khangchendzonga Eco-Sensitive Zone.
- (xlii) S.O.5693(E) published in Gazette of India dated 7th December, 2022, notifying amendment in Fambonglho Wildlife Sanctuary Eco-Sensitive Zone.
- (xliii) S.O.5694(E) published in Gazette of India dated 7th December, 2022, notifying amendment in Kitam Bird Sanctuary Eco-Sensitive Zone.
- (xliv) S.O.3516(E) published in Gazette of India dated 7th August, 2023, notifying amendment in Pangolakha Wildlife Sanctuary Eco-Sensitive Zone.
- (xlv) S.O.4749(E) published in Gazette of India dated 31st October, 2023, notifying amendment in Shingba Rhodendron Sanctuary Eco-Sensitive Zone.
- (xlvi) S.O.4748(E) published in Gazette of India dated 31st October, 2023, notifying amendment in Kyongnosla Alpine Sanctuary Eco-Sensitive Zone.
- (xlvii) S.O.1055(E) published in Gazette of India dated 11th March, 2016, notifying Bir Moti Bagh Wildlife Sanctuary Eco-Sensitive Zone.
- (xlviii) S.O.2277(E) published in Gazette of India dated 1st July, 2016, notifying Bir Bunnerheri Wildlife Sanctuary Eco-Sensitive Zone.
- (xlix) S.O.2275(E) published in Gazette of India dated 1st July, 2016, notifying Bir Gurdialpura Wildlife Sanctuary Eco-Sensitive Zone.

- (I) S.O.2483(E) published in Gazette of India dated 21st July, 2016, notifying Bir Bhadson Wildlife Sanctuary Eco-Sensitive Zone.
- (li) S.O.2480(E) published in Gazette of India dated 21st July, 2016, notifying Bir Dosanjh Wildlife Sanctuary Eco-Sensitive Zone.
- (lii) S.O.2638(E) published in Gazette of India dated 5th August, 2016, notifying Abohar Wildlife Sanctuary Eco-Sensitive Zone.
- (liii) S.O.3313(E) published in Gazette of India dated 26th October, 2016, notifying Bir Aishwan Wildlife Sanctuary Eco-Sensitive Zone.
- (liv) S.O.3597(E) published in Gazette of India dated 30th November, 2016, notifying Takhni-Rehmapur Wildlife Sanctuary Eco-Sensitive Zone.
- (lv) S.O.4204(E) published in Gazette of India dated 28th December, 2016, notifying Kathlaur-Kushalia Wildlife Sanctuary Eco-Sensitive Zone.
- (lvi) S.O.350(E) published in Gazette of India dated 6th February, 2017, notifying Bir Mehas Wildlife Sanctuary Eco-Sensitive Zone.
- (lvii) S.O.839(E) published in Gazette of India dated 16th March, 2017, notifying Jhajjar-Bachauli Wildlife Sanctuary Eco-Sensitive Zone.
- (lviii) S.O.840(E) published in Gazette of India dated 16th March, 2017, notifying Nangal Wildlife Sanctuary Eco-Sensitive Zone.
- (lix) S.O.1568(E) published in Gazette of India dated 15th May, 2017, notifying Harike Wildlife Sanctuary Eco-Sensitive Zone.
- (lx) S.O.4446(E) published in Gazette of India dated 12th October, 2023, notifying amendment in Bir Gurdialpura Wildlife Sanctuary Eco-Sensitive Zone.
- (lxi) S.O.3144(E) published in Gazette of India dated 14th July, 2023, notifying amendment in Bir Moti Bagh Wildlife Sanctuary

Eco-Sensitive Zone.

- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Notification No. G.S.R.756(E) (Hindi and English Versions) published in Gazette of India dated 18th October, 2023 appointing the 1st April, 2024 as the date on which the provisions of the Jan Vishwas (Amendment of Provisions) Act, 2023, in so far as it relates to serial number 28 and the entries thereto in the Schedule to the said Act, relating to the Public Liability Insurance Act, 1991, shall come into force, under Section 7A of the Public Liability Insurance Act, 1991.
- (4) A copy of the Wild Life (Protection) International Trade of Specimens Rules, 2023 (Hindi and English versions) published in Notification No. S.O.5408(E) in Gazette of India dated 21st December, 2023 under sub-section (2) of Section 63 of the Wild Life (Protection) Act, 1972.
- (5) A copy of the Notification No. S.O.81(E) (Hindi and English Versions) published in Gazette of India dated 5th January, 2024 making certain amendments in Notification No. S.O.4751(E) dated the 31st October, 2023, issued under Section 3 of the Environment (Protection) Act, 1986.

The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table a copy of the Ministry of Home Affairs, Assam Rifles, Subedar Major (Religious Teacher), Group 'B' Post, Recruitment Rules, 2023 (Hindi and English versions) published in Notification No. G.S.R.201 in weekly Gazette of India dated 6th January, 2024 under Section 167 of the Assam Rifles Act, 2006.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) Section 9A of the Customs Tariff Act, 1975:-
 - (i) G.S.R.913(E) published in Gazette of India dated 22nd December,

2023 together with an explanatory memorandum seeking to impose Anti-Dumping duty on 'Industrial Laser Machines, used for cutting, making or welding' originating in or exported from China PR, for a period of 5 years, in pursuance of fresh final findings issued by DGTR.

- (ii) G.S.R.915(E) published in Gazette of India dated 26th December, 2023 together with an explanatory memorandum seeking to impose Anti-Dumping duty on 'Gypsum Board/Tiles with lamination at least on one side" originating or exported from China PR and Oman for a period of 5 years on recommendation of DGTR.
 - (iii) G.S.R.918(E) published in Gazette of India dated 27th December, 2023 together with an explanatory memorandum, seeking to impose Anti-Dumping duty on "Wheel Loaders" originating in or exported from China PR, for a period of 5 years, in pursuance of fresh final findings issued by DGTR.
 - (iv) G.S.R.928(E) published in Gazette of India dated 29th December, 2023 together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.782(E) dated 19th October, 2022.
 - (v) G.S.R.41(E) published in Gazette of India dated 15th January, 2024 together with an explanatory memorandum seeking to continue levy of anti-dumping duty on "Meta PhenyleneDiamine" imported from China PR for 5 years pursuant to Sunset Review Final Findings issued by DGTR.
- (2) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:-
- (i) G.S.R.904(E) published in Gazette of India dated 21st December,

2023 together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.734(E) dated the 13th October, 2021.

- (ii) G.S.R.909(E) published in Gazette of India dated 22nd December, 2023 together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.328(E) dated the 30th April, 2022.
 - (iii) G.S.R.925(E) published in Gazette of India dated 29th December, 2023 together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.590(E) dated the 13th August, 2008.
 - (iv) G.S.R.929(E) published in Gazette of India dated 29th December, 2023 together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.904(E) dated the 26th December, 2022.
 - (v) G.S.R.40(E) published in Gazette of India dated 15th January, 2024 together with an explanatory memorandum making certain amendments in the two notifications, mentioned therein.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 38 of Central Excise Act, 1944:-
- (i) G.S.R.1(E) published in Gazette of India dated 1st January, 2024, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.584(E) dated 19th July, 2022.
 - (ii) G.S.R.2(E) published in Gazette of India dated 1st January, 2024, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.492(E) dated 30th June, 2022.

- (iii) G.S.R.42(E) published in Gazette of India dated 15th January, 2024, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.584(E) dated 19th July, 2022.
- (4) A copy of the Notification No. G.S.R.11(E) (Hindi and English versions) published in Gazette of India dated 3rd January, 2024, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.666(E) dated 28th June, 2017 under Section 24 of the Integrated Goods and Services Tax Act, 2017.
- (5) A copy of the Notification No. G.S.R.12(E) (Hindi and English versions) published in Gazette of India dated 3rd January, 2024, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.710(E) dated 28th June, 2017 under Section 24 of the Union Territory Goods and Services Tax Act, 2017.
- (6) A copy of the Sea Cargo Manifest and Transhipment (First Amendment) Regulations, 2023 (Hindi and English versions) published in Notification No. G.S.R.923(E) in Gazette of India dated 29th December, 2023 under Section 157, read with sections 30, 30A, 41, 41A, 53, 54, 56, Sub-section (3) of Section 98 and sub-section (2) of Section 158 of Customs Act, 1962, together with an explanatory memorandum.
- (7) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:-
- (i) S.O.5492(E) published in Gazette of India dated 29th December, 2023, together with an explanatory memorandum making certain amendments in Notification No. S.O.748(E) dated the 3rd August, 2001.
- (ii) Notification No. 01/2024-CUSTOM (N.T.) dated 4th January, 2024, together with an explanatory memorandum notifying Exchange

Rate of conversion of foreign currencies into Indian currency or vice-versa for imported and exported goods.

- (iii) S.O.177(E) published in Gazette of India dated 15th January, 2024, together with an explanatory memorandum making certain amendments in Notification No. S.O.748(E) dated the 3rd August, 2001.
 - (iv) Notification No. 04/2024-CUSTOM (N.T.) dated 18th January, 2024, together with an explanatory memorandum notifying Exchange Rate of conversion of foreign currencies into Indian currency or vice-versa for imported and exported goods.
 - (v) Notification No. 90/2023-CUSTOM (N.T.) dated 7th December, 2023, together with an explanatory memorandum notifying Exchange Rate of conversion of foreign currencies into Indian currency or vice-versa for imported and exported goods.
 - (vi) S.O.5350(E) published in Gazette of India dated 15th December, 2023, together with an explanatory memorandum making certain amendments in Notification No. S.O.748(E) dated the 3rd August, 2001.
 - (vii) Notification No. 92/2023-CUSTOM (N.T.) dated 18th December, 2023, together with an explanatory memorandum notifying Exchange Rate of conversion of foreign currencies into Indian currency or vice-versa for imported and exported goods.
 - (viii) Notification No. 93/2023-CUSTOM (N.T.) dated 21st December, 2023, together with an explanatory memorandum notifying Exchange Rate of conversion of foreign currencies into Indian currency or vice-versa for imported and exported goods.
- (8) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-

- (i) The Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) (Seventh Amendment) Regulations, 2023 published in Notification No. SEBI/LAD-NRO/GN/2023/161 in Gazette of India dated 21st December, 2023.
 - (ii) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2023, published in Notification No. SEBI/LAD-NRO/GN/2023/162 dated 21st December, 2023.
 - (iii) The Securities and Exchange Board of India (Alternative Investment Funds) (Amendment) Regulations, 2024, published in Notification No. SEBI/LAD-NRO/GN/2024/163 dated 5th January, 2024.
- (9) A copy each of the following Notifications (Hindi and English versions) under Section 296 of the Income Tax Act, 1961:-
- (i) The Income-tax Amendment (Twenty-Eighth Amendment) Rules, 2023 published in Notification No. G.S.R.898(E) in Gazette of India dated 18th December, 2023, together with an explanatory memorandum.
 - (ii) The Income-tax Amendment (Twenty-Ninth Amendment) Rules, 2023 published in Notification No. G.S.R.900(E) in Gazette of India dated 19th December, 2023, together with an explanatory memorandum.
 - (iii) The Income-tax Amendment (Thirtieth Amendment) Rules, 2023 published in Notification No. G.S.R.908(E) in Gazette of India dated 22nd December, 2023, together with an explanatory memorandum.
- (10) A copy each of the following Notifications (Hindi and English versions)

under Section 166 of the Central Goods and Services Tax Act, 2017:-

- (i) G.S.R.10(E) published in Gazette of India dated 3rd January, 2024, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.673(E) dated 28th June, 2017.
 - (ii) S.O.1(E) published in Gazette of India dated 29th December, 2023, together with an explanatory memorandum constituting Principal Bench of Goods and Services Tax Appellate Tribunal at New Delhi with effect from the date of publication of this notification by the Central Government.
- (11) A copy of the Notification No. F.No. 370142/43/2023-TPL (Hindi and English versions) dated 28th December, 2023, notifying Guidelines under sub-section (4) of Section 194-O of the Income Tax Act, 1961.
- (12) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-
- (i) Report of the Comptroller and Auditor General of India on Scientific and Environmental Ministries/ Departments (No. 24 of 2022) – Union Government (Compliance Audit) for the year ended March 2022.
 - (ii) Report of the Comptroller and Auditor General of India – Union Government (Civil) – Central Autonomous Bodies (No. 25 of 2023) for the year ended March 2022.
 - (iii) Report of the Comptroller and Auditor General of India – Union Government – Appropriation Accounts of the Defence Services for the year 2022-2023.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Economic Growth, University of Delhi, Delhi, for the year 2022-2023, alongwith audited accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Economic Growth, University of Delhi, Delhi, for the year 2022-2023.
- (14) A copy of the Annual Accounts (Hindi and English versions) of the Securities and Exchange Board of India, Mumbai, for the year 2022-2023, together with Audit Report thereon.

The Minister of State in the Ministry of Textiles; and Minister of State in the Ministry of Railways (Smt. Darshana Vikram Jardosh) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Silk Export Promotion Council, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Silk Export Promotion Council, New Delhi, for the year 2022-2023.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Labour and Employment (Shri Rameswar Teli) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 95 of Employees' State Insurance Act, 1948.:-
 - (i) Notification No. (N-12011/01/2023-P&D) New Delhi, 2023 published in Gazette of India dated 12th September, 2023 notifying extension of Atal Bimit Vyakti Kalyan Yojana for the period 01.07.2022 to 30.06.2024.
 - (ii) Notification No. U-11/13/2/2019-Medical I published in Gazette of India dated 13th January, 2021 notifying the rate of user charges

and other details, as Central Government has approved for availing the medical services in the underutilized Employees' State Insurance Corporation (ESIC) or Employees' State Insurance Scheme Hospitals by Ayushman Bharat/Pradhan Mantri-Jan Arogya Yojna beneficiaries, as other beneficiaries, subject to certain conditions.

- (iii) Notification No. N-12/13/1-2016-P&D published in Gazette of India dated 15th February, 2019 notifying modification in Rajiv Gandhi Shramik Kalyan Yojna which was notified in Gazette on 26.05.2005 as per decision of Employees' State Insurance Corporation in its 169th meeting held on 06.09.2016.
- (iv) Notification No. 12/13/1/2019-P&D published in Gazette of India dated 22nd July, 2019 notifying rate of user charges and other details of scheme referred to in Section 73D of the Employees' State Insurance Act, 1948.
- (v) Notification No. N-12/13/1/2016-P&D published in Gazette of India dated 2nd December, 2019 notifying certain modifications, mentioned therein, in Rajiv Gandhi Shramik Kalyan Yojana.
- (vi) The Employees' State Insurance Corporation (Staff and Conditions of Service) Regulations, 2023 published in Notification No. Z-24/14/1/2020-DPC (E.I.) in Gazette of India dated 19th June, 2023.
- (vii) Notification No. F.No. N-12/13/01/2019-P&D published in Gazette of India dated 16th November, 2021 notifying for resolution to authorize ESIC officers to file legal suits in all courts and tribunals in India.
- (viii) S.O.2059(E) published in Gazette of India dated 24th June, 2019 making certain amendments in the Notification No. S.O.615(E)

dated 23rd March, 2011.

- (ix) S.O.3215(E) published in Gazette of India dated 2nd July, 2018 making certain amendments in the Notification No. S.O.615(E) dated 23rd March, 2011.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Dattopant Thengadi National Board for Workers Education and Development, New Delhi, for the year 2022-2023, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Dattopant Thengadi National Board for Workers Education and Development, New Delhi, for the year 2022-2023.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Education (Smt. Annpurna Devi) laid on the Table:-

- (1) A copy of the Notification No. NCTE-CDN016(13)/19/2021-CDN-HQ (Hindi and English Versions) published in Gazette of India dated 20th October, 2023 nominating members to the four Regional Committees of National Council for Teacher Education under Section 33 of the National Council for Teacher Education Act, 1993.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha (Maharashtra Prathmik Shikshan Parishad), Maharashtra, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Samagra Shiksha (Maharashtra Prathmik Shikshan Parishad), Maharashtra, for the year 2021-2022.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha (Himachal Pradesh School Education Society), Himachal Pradesh, for the year 2022-2023, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha (Himachal Pradesh School Education Society), Himachal Pradesh, for the year 2022-2023.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

The Minister of State in the Ministry of Social Justice and Empowerment (Sushri Pratima Bhoumik) on behalf of the Minister of State in the Ministry of Social Justice and Empowerment (Shri A. Narayanaswamy) laid on the Table:-

- (1) (i) A copy each of the Annual Reports (Hindi and English versions) of the Dr. Ambedkar Foundation, New Delhi, for the years 2020-2021 and 2021-2022.
(ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Dr. Ambedkar Foundation, New Delhi, for the years 2020-2021 and 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy each of the Annual Reports (Hindi and English versions) of the Babu Jagjivan Ram National Foundation, New Delhi, for the

years 2018-2019 to 2021-2022.

- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Babu Jagjivan Ram National Foundation, New Delhi, for the years 2018-2019 to 2021-2022.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Housing and Urban Affairs (Shri Kaushal Kishore) laid on the Table a copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (1) Review by the Government of the working of the Patna Metro Rail Corporation Limited, Patna, for the year 2022-2023.
- (2) Annual Report of the Patna Metro Rail Corporation Limited, Patna, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Development of North Eastern Region; and Minister of State in the Ministry of Cooperation (Shri B. L. Verma) laid on the Table:-

- (1)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 2022-2023.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 2022-2023, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Cooperative Training, New Delhi, for the year 2022-2023.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying

the papers mentioned at (1) above.

The Minister of State in the Ministry of New and Renewable Energy; and Minister of State in the Ministry of Chemicals and Fertilizers (Shri Bhagwanth Khuba) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the National Institute of Pharmaceuticals Education & Research, S.A.S. Nagar, for the year 2022-2023, alongwith audited accounts.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Social Justice and Empowerment (Sushri Pratima Bhoumik) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Rehabilitation Council of India, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Rehabilitation Council of India, New Delhi, for the year 2022-2023.

The Minister of State in the Ministry of Education (Dr. Subhas Sarkar) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Council For Promotion of Sindhi Language, New Delhi, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council For Promotion of Sindhi Language, New Delhi, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council For Promotion

of Sindhi Language, New Delhi, for the year 2020-2021.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Motilal Nehru National Institute of Technology Allahabad, Prayagraj, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Motilal Nehru National Institute of Technology Allahabad, Prayagraj, for the year 2022-2023.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad National Institute of Technology, Bhopal, for the year 2022-2023, alongwith audited accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad National Institute of Technology, Bhopal, for the year 2022-2023.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Tadepalligudem, Andhra Pradesh, for the year 2022-2023, alongwith audited accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Tadepalligudem, Andhra Pradesh, for the year 2022-2023.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Srinagar, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Technology, Srinagar, for the year 2022-2023, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Srinagar, for the year 2022-2023.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Regional Institute of Science & Technology, Itanagar, for the year 2022-2023, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Regional Institute of Science & Technology, Itanagar, for the year 2022-2023.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Advanced Manufacturing Technology, Ranchi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Advanced Manufacturing Technology, Ranchi, for the year 2022-2023.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Visvesvaraya National Institute of Technology, Nagpur, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visvesvaraya National Institute of Technology, Nagpur, for the year 2022-2023.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Jharkhand, Ranchi, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Jharkhand, Ranchi, for the year 2022-2023, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Jharkhand, Ranchi, for the year 2022-2023.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Rajasthan, Ajmer, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Rajasthan, Ajmer, for the year 2022-2023, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Rajasthan, Ajmer, for the year 2022-2023.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying

the papers mentioned at (19) above.

The Minister of State in the Ministry of Finance (Dr. Bhagwat Kishanrao Karad) laid on the Table a copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India – Union Government (Commercial) – Compliance Audit of Activities of Selected CPSEs (No. 15 of 2023) for the year ended March, 2022 under Article 151(1) of the Constitution.

The Minister of State in the Ministry of Health and Family Welfare; and Minister of State in the Ministry of Tribal Affairs (Dr. Bharati Pravin Pawar) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Education Society for Tribal Students, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Education Society for Tribal Students, New Delhi, for the year 2022-2023.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Women and Child Development; and Minister of State in the Ministry of AYUSH (Dr. Munjapara Mahendrabhai) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 2022-2023.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying

the papers mentioned at (1) above.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Unani Medicine, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Unani Medicine, New Delhi, for the year 2022-2023.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Naturopathy, Pune, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Naturopathy, Pune, for the year 2022-2023.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy each of the Annual Reports (Hindi and English versions) of the Rashtriya Mahila Kosh, New Delhi, for the years 2018-2019 to 2022-2023.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Mahila Kosh, New Delhi, for the years 2018-2019 to 2022-2023.
- (8) Five statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

The Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying; and Minister of State in the Ministry of Information and Broadcasting

(Dr. L. Murugan) laid on the Table:-

- (1) A copy each of the Annual Reports (Hindi and English versions) of the National Fisheries Development Board, Hyderabad, for the years 2006-2007 to 2022-2023.
- (2) A copy each of the Review (Hindi and English versions) by the Government of the working of the National Fisheries Development Board, Hyderabad, for the years 2006-2007 to 2022-2023.

5. Messages from Rajya Sabha

Secretary General reported the following messages from Rajya Sabha:-

- (i) That the Rajya Sabha had no recommendations to make to Lok Sabha in the Appropriation (Vote on Account) Bill, 2024, as passed by the Lok Sabha.
- (ii) That the Rajya Sabha had no recommendations to make to the Lok Sabha in the Appropriation Bill, 2024, as passed by the Lok Sabha.
- (iii) That the Rajya Sabha had no recommendations to make to the Lok Sabha in the Jammu and Kashmir Appropriation (No. 2) Bill, 2024, as passed by the Lok Sabha.
- (iv) That the Rajya Sabha had no recommendations to make to the Lok Sabha in the Jammu and Kashmir Appropriation Bill, 2024, as passed by the Lok Sabha.
- (v) That the Rajya Sabha had no recommendations to make to the Lok Sabha in the Finance Bill, 2024, as passed by the Lok Sabha.

6. Reports of Standing Committee on Health and Family Welfare

Dr. Sanghamitra Maurya laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Health and Family Welfare:-

- (1) 156th Report on Review of National Ayush Mission.
- (2) 157th Report on Quality of Medical Education in India.

12.07 P.M.**7. Matters Under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Shri Thirunavukkarasar regarding four-laning of National Highway and conversion of State Highways to National Highways in Tiruchirappalli Parliamentary Constituency.
- 2) Shri Shyam Singh Yadav regarding refund of money to people who invested in Sahara group.
- 3) Shri Abdul Khaleque regarding revival of match factory in Dhubri, Assam.
- 4) Shri K. Raghu Rama Krishna Raju regarding need to constitute a committee to control shrimp prices in the Country.
- 5) Shri Vinayak Bhaurao Raut regarding restoration of Old Pension Scheme.
- 6) Shri Anubhav Mohanty regarding need to introduce passenger train services in Kendrapara district, Odisha.

12.08 P.M.**8. *Announcement by the Speaker**

The Speaker made an announcement regarding allotment of time of 4 hours for discussion on the Motion under Rule 342 listed at Item No. 24 in today's Revised List of Business.

*Original in Hindi. For details, please see the debate of the day.

12.09 P.M.

9. Motion Under Rule 342

Time Allotted: 4 Hrs.
@Time Taken: 7 Hrs. 25 Mts.

Smt. Nirmala Sitharaman moved the following motion:-

“That this House do consider the White paper on the Indian Economy and its impact on lives of the people of India.”

Two substitute motions were moved by :-

1. Shri N. K. Premachandran
2. Prof. Sougata Ray

The following members took part in the debate:-

1. Shri Manish Tewari
2. Shri Nishikant Dubey
3. Dr. Veeraswamy Kalanidhi
4. Prof. Sougata Ray
5. Smt. Geetha Viswanath Vanga
6. Shri Girish Chandra
7. Shri Gaurav Gogoi
8. Shri Rajiv Ranjan Singh Alias Lalan Singh
9. Shri Ravi Shankar Prasad
10. Shri Omprakash Bhupalsinh Alias Pawan Rajen Balkar
11. Shri E.T. Mohammed Basheer
12. \$Shri Ajay Bhatt (intervened)
13. Shri S. Venkatesan
14. Dr. Shrikant Eknath Shinde
15. Shri Jayant Sinha
16. Smt. Harsimrat Kaur Badal
17. Sh. Asaduddin Owaisi
18. Shri Ram Mohan Naidu Kinjarapu
19. Dr. DNV Senthilkumar S.

@From 2.31 P.M. to 2.32 P.M., there was no quorum in the House.

\$ Minister of State in the Ministry of Defence and Minister of State in the Ministry of Tourism.

20. Shri Anubhav Mohanty
21. Smt. Supriya Sule
22. Smt. Sunita Duggal
23. Shri Vijay Kumar Hansdak
24. Dr. Sanjay Jaiswal
25. Smt. Navnit Ravi Rana
26. Shri Ramesh Bidhuri
27. Shri Adhir Ranjan Chowdhury
28. Shri N.K. Premachandran

Smt. Nirmala Sitharaman replied to the debate.

The substitute motions moved by Shri N. K. Premachandran and Prof. Sougata Ray were put to vote and were negatived.

7.35 P.M.

(Lok Sabha adjourned till 11.00 A.M., Saturday, the 10th February, 2024.)

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Saturday, February 10, 2024/Magha 21, 1945 (Saka)

No. 274

11.00 A.M.

1. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation; Minister of State (Independent Charge) of the Ministry of Planning; and Minister of State in the Ministry of Corporate Affairs (Shri Rao Inderjit Singh) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Investor Education and Protection Fund Authority, New Delhi, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Investor Education and Protection Fund Authority, New Delhi, for the year 2022-2023, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Investor Education and Protection Fund Authority, New Delhi, for the year 2022-2023.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Corporate Affairs, Gurugram, for the year

2022-2023, alongwith audited accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Corporate Affairs, Gurugram, for the year 2022-2023.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

2. Messages from Rajya Sabha

Secretary General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on 9th February, 2024, Rajya Sabha agreed without any amendment to the Jammu and Kashmir Local Bodies Laws (Amendment) Bill, 2024, as passed by the Lok Sabha.
- (ii) That at its sitting held on 9th February, 2024, Rajya Sabha agreed without any amendment to the Constitution (Jammu and Kashmir) Scheduled Castes Order (Amendment) Bill, 2024, as passed by the Lok Sabha.
- (iii) That at its sitting held on 9th February, 2024, Rajya Sabha agreed without any amendment to the Constitution (Jammu and Kashmir) Scheduled Tribes Order (Amendment) Bill, 2024, as passed by the Lok Sabha.
- (iv) That at its sitting held on 9th February, 2024, Rajya Sabha agreed without any amendment to the Public Examinations (Prevention of Unfair Means) Bill, 2024, as passed by the Lok Sabha.

11.04 A.M.

3. Discussion under Rule 193

Time Permissible: 02 Hrs.
Time Taken: 04 Hrs. 35 Mts.

Shri Satya Pal Singh raised a discussion on the construction of historic Shri Ram Temple and Pran Pratishtha of Shri Ramlala.

The following members took part in the discussion:-

1. Shri Gaurav Gogoi
2. Sadhvi Niranjana Jyoti
3. Shri Maddila Gurumoorthy
4. Shri Rampriti Mandal
5. Shri Pratap Chandra Sarangi
6. Dr. Shrikant Eknath Shinde
7. Shri Malook Nagar
8. Shri Hans Raj Hans
9. Shri Arvind Sawant
10. Dr. Amol Ramsing Kolhe
11. Shri Sunil Kumar Pintu
12. Shri Rahul Ramesh Shewale
13. Shri Umesh G. Jadhav
14. Shri K. Ram Mohan Naidu
15. Sh. Asaduddin Owaisi
16. *Shri Amit Shah
17. Shri B. B. Patil
18. Shri Naba Kumar Sarania
19. Shri Dhairyasheel Sambhajirao Mane
20. Shri Girish Chandra

*Minister of Home Affairs; and Minister of Cooperation

21. Shri Anubhav Mohanty
22. Smt. Navnit Ravi Rana
23. Smt. Sangeeta Azad
24. *Smt. Anupriya Singh Patel
25. Shri Mohan Mandavi

The discussion was not concluded.

3.39 P.M.

4. %Address by the Speaker

The Speaker addressed the House under Rule 360.

3.48 P.M.

5. Valedictory Reference

The following members made Valedictory references on the conclusion of the Fifteenth Session of the Seventeenth Lok Sabha:-

1. Smt. Supriya Sule
2. *Smt. Anupriya Singh Patel
3. Shri Ritesh Pandey
4. Shri Prince Raj
5. Shri Rahul Ramesh Shewale
6. Shri Anubhav Mohanty
7. Shri Sunil Kumar Pintu
8. Shri Magunta Sreenivasulu Reddy
9. Shri Virendra Singh
10. Shri B. B. Patil
11. Shri Girish Chandra

*Minister of State in the Ministry of Commerce and Industry

%Original in Hindi. For details, please see the debates of the day.

12. Shri Pinaki Misra
13. Kunwar Danish Ali
14. Shri Haji Fazlur Rehman
15. Shri Bhartruhari Mahtab
16. Shri Malook Nagar
17. Smt. Navnit Ravi Rana
18. Shri Adhir Ranjan Chowdhury
19. Shri Narendra Modi (Prime Minister)

Thereafter, the Speaker made %Valedictory Reference.

6.09 P.M.

6. National Song

The National Song was played.

6.10 P.M.

(Lok Sabha adjourned sine die at 6.10 P.M.)

UTPAL KUMAR SINGH
Secretary General